

DOCUMENT INFORMATION

FILE NAME : Ch\_V\_1

VOLUME : VOL-1

CHAPTER : Chapter V. REFUGEES AND STATELESS PERSONS

TITLE : 5.1 Constitution of the International Refugee Organization.

New York, 15 December 1946







**CONSTITUTION**  
**OF THE**  
**INTERNATIONAL REFUGEE**  
**ORGANIZATION**



*UNITED NATIONS*  
*Lake Success, New York*  
*1946*



# CONSTITUTION OF THE INTERNATIONAL REFUGEE ORGANIZATION

## PREAMBLE

The Governments accepting this Constitution,  
RECOGNIZING:

that genuine refugees and displaced persons constitute an urgent problem which is international in scope and character;

that as regards displaced persons, the main task to be performed is to encourage and assist in every way possible their early return to their country of origin;

that genuine refugees and displaced persons should be assisted by international action, either to return to their countries of nationality or former habitual residence, or to find new homes elsewhere, under the conditions provided for in this Constitution; or in the case of Spanish Republicans, to establish themselves temporarily in order to enable them to return to Spain when the present Falangist regime is succeeded by a democratic regime;

that re-settlement and re-establishment of refugees and displaced persons be contemplated only in cases indicated clearly in the Constitution;

that genuine refugees and displaced persons, until such time as their repatriation or re-settlement and re-establishment is effectively completed, should be protected in their rights and legitimate interests, should receive care and assistance and, as far as possible, should be put to useful employment in order to avoid the evil and anti-social consequences of continued idleness; and

that the expenses of repatriation to the extent practicable should be charged to Germany and Japan for persons displaced by those Powers from countries occupied by them:

HAVE AGREED:

for the accomplishment of the foregoing purposes in the shortest possible time, to establish and do hereby establish, a non-permanent organ-

ization to be called the International Refugee Organization, a specialized agency to be brought into relationship with the United Nations, and accordingly

HAVE ACCEPTED THE FOLLOWING ARTICLES:

## ARTICLE 1

### MANDATE

The mandate of the Organization shall extend to refugees and displaced persons in accordance with the principles, definitions and conditions set forth in Annex I, which is attached to and made an integral part of this Constitution.

## ARTICLE 2

### FUNCTIONS AND POWERS

1. The functions of the Organization to be carried out in accordance with the purposes and the principles of the Charter of the United Nations, shall be: the repatriation; the identification, registration and classification; the care and assistance; the legal and political protection; the transport; and the re-settlement and re-establishment, in countries able and willing to receive them, of persons who are the concern of the Organization under the provisions of Annex I. Such functions shall be exercised with a view:

(a) to encouraging and assisting in every way possible the early return to their country of nationality, or former habitual residence, of those persons who are the concern of the Organization, having regard to the principles laid down in the resolution on refugees and displaced persons adopted by the General Assembly of the United Nations on 12 February 1946 (Annex III) and to the principles set forth in the Preamble, and to promoting this by all possible means, in particular by providing them with material assistance, adequate food for a period of three months from the time of their departure from their present places of residence provided they are returning

to a country suffering as a result of enemy occupation during the war, and provided such food shall be distributed under the auspices of the Organization; and the necessary clothing and means of transportation; and

(b) with respect to persons for whom repatriation does not take place under paragraph 1 (a) of this article to facilitating:

(i) their re-establishment in countries of temporary residence;

(ii) the emigration to, re-settlement and re-establishment in other countries of individuals or family units; and

(iii) as may be necessary and practicable, within available resources and subject to the relevant financial regulations, the investigation, promotion or execution of projects of group re-settlement or large-scale re-settlement.

(c) with respect to Spanish Republicans to assisting them to establish themselves temporarily until the time when a democratic regime in Spain is established.

2. For the purpose of carrying out its functions, the Organization may engage in all appropriate activities, and to this end, shall have power:

(a) to receive and disburse private and public funds;

(b) as necessary to acquire land and buildings by lease, gift, or in exceptional circumstances only, by purchase; and to hold such land and buildings or to dispose of them by lease, sale or otherwise;

(c) to acquire, hold and convey other necessary property;

(d) to enter into contracts, and undertake obligations; including contracts with Governments or with occupation or control authorities, whereby such authorities would continue, or undertake, in part or in whole, the care and maintenance of refugees and displaced persons in territories under their authority, under the supervision of the Organization;

(e) to conduct negotiations and conclude agreements with Governments;

(f) to consult and co-operate with public and private organizations whenever it is deemed advisable, in so far as such organizations share the purpose of the Organization and observe the principles of the United Nations;

(g) to promote the conclusion of bilateral arrangements for mutual assistance in the repatriation of displaced persons, having regard to the principles laid down in paragraph (c) (ii) of the resolution adopted by the General Assembly of the United Nations on 12 February 1946 regarding the problem of refugees (Annex III);

(h) to appoint staff, subject to the provisions of Article 9 of this Constitution;

(i) to undertake any project appropriate to the accomplishment of the purposes of this Organization;

(j) to conclude agreements with countries able and willing to receive refugees and displaced persons for the purpose of ensuring the protection of their legitimate rights and interests in so far as this may be necessary; and

(k) in general, to perform any other legal act appropriate to its purposes.

### ARTICLE 3

#### RELATIONSHIP TO THE UNITED NATIONS

The relationship between the Organization and the United Nations shall be established in an agreement between the Organization and the United Nations as provided in Articles 57 and 63 of the Charter of the United Nations.

### ARTICLE 4

#### MEMBERSHIP

1. Membership in the Organization is open to Members of the United Nations. Membership is also open to any other peace-loving States, not members of the United Nations, upon recommendation of the Executive Committee, by a



two-thirds majority vote of members of the General Council present and voting, subject to the conditions of the agreement between the Organization and the United Nations approved pursuant to article 3 of this Constitution.

2. Subject to the provisions of paragraph 1 of this article, the members of the Organization shall be those States whose duly authorized representatives sign this Constitution without reservation as to subsequent acceptance, and those States which deposit with the Secretary-General of the United Nations their instruments of acceptance after their duly authorized representatives have signed this Constitution with such reservation.

3. Subject to the provisions of paragraph 1 of this article, those States, whose representatives have not signed the Constitution referred to in the previous paragraph, or which, having signed it, have not deposited the relevant instrument of acceptance within the following six months, may, however, be admitted as members of the Organization in the following cases:

(a) if they undertake to liquidate any outstanding contributions in accordance with the relevant scale; or

(b) if they submit to the Organization a plan for the admission to their territory, as immigrants, refugees or displaced persons in such numbers, and on such settlement conditions as shall, in the opinion of the Organization, require from the applicant State an expenditure or investment equivalent, or approximately equivalent, to the contribution that they would be called upon, in accordance with the relevant scale, to make to the budget of the Organization.

4. Those States which, on signing the Constitution, express their intention to avail themselves of clause (b) of paragraph 3 of this article may submit the plan referred to in that paragraph within the following three months, without pre-

judice to the presentation within six months of the relevant instrument of acceptance.

5. Members of the Organization which are suspended from the exercise of the rights and privileges of Membership of the United Nations shall, upon request of the latter, be suspended from the rights and privileges of this Organization.

6. Members of the Organization which are expelled from the United Nations shall automatically cease to be members of this Organization.

7. With the approval of the General Assembly of the United Nations, members of the Organization which are not members of the United Nations, and which have persistently violated the principles of the Charter of the United Nations may be suspended from the rights and privileges of the Organization, or expelled from its membership by the General Council.

8. A member of the Organization which has persistently violated the principles contained in the present Constitution, may be suspended from the rights and privileges of the Organization by the General Council, and with the approval of the General Assembly of the United Nations, may be expelled from the Organization.

9. A member of the Organization undertakes to afford its general support to the work of the Organization.

10. Any member may at any time give written notice of withdrawal to the Chairman of the Executive Committee. Such notice shall take effect one year after the date of its receipt by the Chairman of the Executive Committee.

## ARTICLE 5 ORGANS

There are established as the principal organs of the Organization: a General Council, an Executive Committee and a Secretariat.

ARTICLE 6  
THE GENERAL COUNCIL

1. The ultimate policy-making body of the Organization shall be the General Council in which each member shall have one representative and such alternates and advisers as may be necessary. Each member shall have one vote in the General Council.

2. The General Council shall be convened in regular session not less than once a year by the Executive Committee provided, however, that for three years after the Organization comes into being the General Council shall be convened in regular session not less than twice a year. It may be convened in special session whenever the Executive Committee shall deem necessary; and it shall be convened in special session by the Director-General within thirty days after a request for such a special session is received by the Director-General from one-third of the members of the Council.

3. At the opening meeting of each session of the General Council, the Chairman of the Executive Committee shall preside until the General Council has elected one of its members as Chairman for the session.

4. The General Council shall thereupon proceed to elect from among its members a first Vice-Chairman and a second Vice-Chairman, and such other officers as it may deem necessary.

ARTICLE 7  
EXECUTIVE COMMITTEE

1. The Executive Committee shall perform such functions as may be necessary to give effect to the policies of the General Council, and may make, between sessions of the General Council, policy decisions of an emergency nature which it shall pass on to the Director-General, who shall be guided thereby, and shall report to the Executive Committee on the action which he has taken thereon. These decisions shall be subject to reconsideration by the General Council.

2. The Executive Committee of the General Council shall consist of the representatives of nine members of the Organization. Each member of the Executive Committee shall be elected for a two-year term by the General Council at a regular session of the Council. A member may continue to hold office on the Executive Committee during any such period as may intervene between the conclusion of its term of office and the first succeeding meeting of the General Council at which an election takes place. A member shall be at all times eligible for re-election to the Executive Committee. If a vacancy occurs in the membership of the Executive Committee between two sessions of the General Council, the Executive Committee may fill the vacancy by itself appointing another member to hold office until the next meeting of the Council.

3. The Executive Committee shall elect a Chairman and a Vice-Chairman from among its members, the terms of office to be determined by the General Council.

4. Meetings of the Executive Committee shall be convened:

(a) at the call of the Chairman, normally twice a month;

(b) whenever any representative of a member of the Executive Committee shall request the convening of a meeting, by a letter addressed to the Director-General, in which case the meeting shall be convened within seven days of the date of the receipt of the request;

(c) in the case of a vacancy occurring in the Chairmanship, the Director-General shall convene a meeting at which the first item on the agenda shall be the election of a Chairman.

5. The Executive Committee may, in order to investigate the situation in the field, either as a body or through a delegation of its members, visit camps, hostels or assembly points within the control of the Organization, and may give instructions to the Director-General in consequence of the reports of such visits.

6. The Executive Committee shall receive the reports of the Director-General as provided in paragraph 6 of article 8 of this Constitution, and, after consideration thereof, shall request the Director-General to transmit these reports to the General Council with such comments as the Executive Committee may consider appropriate. These reports and such comments shall be transmitted to all members of the General Council before its next regular session and shall be published. The Executive Committee may request the Director-General to submit such further reports as may be deemed necessary.

## ARTICLE 8 ADMINISTRATION

1. The chief administrative officer of the Organization shall be the Director-General. He shall be responsible to the General Council and the Executive Committee and shall carry out the administrative and executive functions of the Organization in accordance with the decisions of the General Council and the Executive Committee, and shall report on the action taken thereon.

2. The Director-General shall be nominated by the Executive Committee and appointed by the General Council. If no person acceptable to the General Council is nominated by the Executive Committee, the General Council may proceed to appoint a person who has not been nominated by the Committee. When a vacancy occurs in the office of the Director-General the Executive Committee may appoint an Acting Director-General to assume all the duties and functions of the office until a Director-General can be appointed by the General Council.

3. The Director-General shall serve under a contract which shall be signed on behalf of the Organization by the Chairman of the Executive Committee and it shall be a clause of such contract that six months' notice of termination can be given on either side. In exceptional circumstances, the Executive Committee, subject to subsequent confirmation by the General Council,

has the power to relieve the Director-General of his duties by a two-thirds majority vote of the members if, in the Committee's opinion, his conduct is such as to warrant such action.

4. The staff of the Organization shall be appointed by the Director-General under regulations to be established by the General Council.

5. The Director-General shall be present, or be represented by one of his subordinate officers, at all meetings of the General Council, or the Executive Committee and of all other committees and sub-committees. He or his representatives may participate in any such meeting but shall have no vote.

6. (a) The Director-General shall prepare at the end of each half-year period a report on the work of the Organization. The report prepared at the end of each alternate period of six months shall relate to the work of the Organization during the preceding year and shall give a full account of the activities of the Organization during that period. These reports shall be submitted to the Executive Committee for consideration, and thereafter shall be transmitted to the General Council together with any comments of the Executive Committee thereon, as provided by paragraph 6 of article 7 of this Constitution.

(b) At every special session of the General Council the Director-General shall present a statement of the work of the Organization since the last meeting.

## ARTICLE 9 STAFF

1. The paramount consideration in the employment of the staff and in the determination of the conditions of service shall be the necessity of securing the highest standards of efficiency, competence and integrity. A further consideration in the employment of the staff shall be adherence to the principles laid down in the present Constitution. Due regard shall be paid to the

importance of recruiting staff on an appropriate geographical basis, and of employing an adequate number of persons from the countries of origin of the displaced persons.

2. No person shall be employed by the Organization who is excluded under Part II, other than paragraph 5, of Annex I to this Constitution, from becoming the concern of the Organization.

3. In the performance of their duties, the Director-General and the staff shall not seek or receive instructions from any Government or from any other authority external to the Organization. They shall refrain from any action which might reflect on their position as international officials responsible only to the Organization. Each member of the Organization undertakes to respect the exclusively international character of the responsibilities of the Director-General and the staff and not to seek to influence them in the discharge of their responsibilities.

## ARTICLE 10 FINANCE

1. The Director-General shall submit, through the Executive Committee, to the General Council an annual budget, covering the necessary administrative, operational and large-scale re-settlement expenditures of the Organization, and from time to time such supplementary budgets as may be required. The Executive Committee shall transmit the budget to the General Council with any remarks it may deem appropriate. Upon final approval of a budget by the General Council, the total under each of these three headings—to wit, “administrative”, “operational” and “large-scale re-settlement”—shall be allocated to the members in proportions for each heading to be determined from time to time by a two-thirds majority vote of the members of the General Council present and voting.

2. Contributions shall be payable, as a result of negotiations undertaken at the request of members between the Organization and such

members, in kind or in such currency as may be provided for in a decision by the General Council, having regard to currencies in which the anticipated expenditure of the Organization will be effected from time to time, regardless of the currency in which the budget is expressed.

3. Each member undertakes to contribute to the Organization its share of the administrative expenses as determined and allocated under paragraphs 1 and 2 of this article.

4. Each member shall contribute to the operational expenditures—except for large-scale re-settlement expenditures—as determined and allocated under paragraphs 1 and 2 of this article, subject to the requirements of the constitutional procedure of such members. The members undertake to contribute to the large-scale re-settlement expenditures on a voluntary basis and subject to the requirements of their constitutional procedure.

5. A member of the Organization, which, after the expiration of a period of three months following the date of the coming into force of this Constitution, has not paid its financial contribution to the Organization for the first financial year, shall have no vote in the General Council or the Executive Committee until such contribution has been paid.

6. Subject to the provisions of paragraph 5 of this article, a member of the Organization which is in arrears in the payment of its financial contributions to the Organization shall have no vote in the General Council or the Executive Committee if the amount of its arrears equals or exceeds the amount of the contributions due from it for the preceding one full year.

7. The General Council may, nevertheless, permit such members to vote if it is satisfied that the failure to pay is due to conditions beyond the control of such members.

8. The administrative budget of the Organization shall be submitted annually to the General

Assembly of the United Nations for such review and recommendation as the General Assembly may deem appropriate. The agreement under which the Organization shall be brought into relationship with the United Nations under article 3 of this Constitution may provide, *inter alia*, for the approval of the administrative budget of the Organization by the General Assembly of the United Nations.

9. Without prejudice to the provisions concerning supplementary budgets in paragraph 1 of this article, the following exceptional arrangements shall apply in respect of the financial year in which this Constitution comes into force:

(a) the budget shall be the provisional budget set forth in Annex II to this Constitution; and

(b) the amounts to be contributed by the members shall be in the proportions set forth in Annex II to this Constitution.

#### ARTICLE 11

##### HEADQUARTERS AND OTHER OFFICES

1. The Organization shall establish its headquarters at Paris or at Geneva, as the General Council shall decide, and all meetings of the General Council and the Executive Committee shall be held at this headquarters, unless a majority of the members of the General Council or the Executive Committee have agreed, at a previous meeting or by correspondence with the Director-General to meet elsewhere.

2. The Executive Committee may establish such regional and other offices and representations as may be necessary.

3. All offices and representations shall be established only with the consent of the Government in authority in the place of establishment.

#### ARTICLE 12

##### PROCEDURE

1. The General Council shall adopt its own rules of procedure, following in general, the rules of procedure of the Economic and Social Council

of the United Nations, wherever appropriate, and with such modifications as the General Council shall deem desirable. The Executive Committee shall regulate its own procedure subject to any decisions of the General Council in respect thereto.

2. Unless otherwise provided in the Constitution or by action of the General Council, motions shall be carried by simple majority of the members present and voting in the General Council and the Executive Committee.

#### ARTICLE 13

##### STATUS, IMMUNITIES AND PRIVILEGES

1. The Organization shall enjoy in the territory of each of its members such legal capacity as may be necessary for the exercise of its functions and the fulfilment of its objectives.

2. (a) The Organization shall enjoy in the territory of each of its members such privileges and immunities as may be necessary for the exercise of its functions and the fulfilment of its objectives.

(b) Representatives of members, officials and administrative personnel of the Organization shall similarly enjoy such privileges and immunities as are necessary for the independent exercise of their functions in connection with the Organization.

3. Such legal status, privileges and immunities shall be defined in an agreement to be prepared by the Organization after consultation with the Secretary-General of the United Nations. The agreement shall be open to accession by all members and shall continue in force as between the Organization and every member which accedes to the agreement.

#### ARTICLE 14

##### RELATIONS WITH OTHER ORGANIZATIONS

1. Subject to the provisions of the agreement to be negotiated with the United Nations,

pursuant to article 3 of this Constitution, the Organization may establish such effective relationships as may be desirable with other international organizations.

2. The Organization may assume all or part of the functions, and acquire all or part of the resources, assets and liabilities of any inter-governmental organization or agency, the purposes and functions of which lie within the scope of the Organization. Such action may be taken either through mutually acceptable arrangements with the competent authorities of such organizations or agencies, or pursuant to authority conferred upon the Organization by international convention or agreement.

#### ARTICLE 15

#### RELATIONSHIP WITH AUTHORITIES OF COUNTRIES OF LOCATION OF REFUGEES AND DISPLACED PERSONS

The relationship of the Organization with the Governments or administrations of countries in which displaced persons or refugees are located, and the conditions under which it will operate in such countries, shall be determined by agreements to be negotiated by it with such Governments or administrations in accordance with the terms of this Constitution.

#### ARTICLE 16

#### AMENDMENT OF CONSTITUTION

Texts of proposed amendments to this Constitution shall be communicated by the Director-General to members at least three months in advance of their consideration by the General Council. Amendments shall come into effect when adopted by a two-thirds majority of the members of the General Council present and voting and accepted by two-thirds of the members in accordance with their respective constitutional processes, provided, however, that amendments involving new obligations for members shall come into force in respect of each member only on acceptance by it.

#### ARTICLE 17

#### INTERPRETATION

1. The Chinese, English, French, Russian and Spanish texts of this Constitution shall be regarded as equally authentic.

2. Subject to Article 96 of the Charter of the United Nations and of Chapter II of the Statute of the International Court of Justice, any question or dispute concerning the interpretation or application of this Constitution shall be referred to the International Court of Justice, unless the General Council or the parties to such dispute agree to another mode of settlement.

#### ARTICLE 18

#### ENTRY INTO FORCE

1. (a) States may become parties to this Constitution by:

(i) signature without reservation as to approval;

(ii) signature subject to approval followed by acceptance;

(iii) acceptance.

(b) acceptance shall be effected by the deposit of a formal instrument with the Secretary-General of the United Nations.

2. This Constitution shall come into force when at least fifteen States, whose required contributions to Part I of the operational budget as set forth in Annex II of this Constitution amount to not less than seventy-five per cent of the total thereof, have become parties to it.

3. In accordance with Article 102 of the Charter of the United Nations, the Secretary-General of the United Nations will register this Constitution, when it has been signed, without reservation as to approval, on behalf of one State or upon deposit of the first instrument of acceptance.

4. The Secretary-General of the United Nations will inform States parties to this Constitution, of the date when it has come into force;

he will also inform them of the dates when other States have become parties to this Constitution.

IN FAITH WHEREOF the undersigned, duly authorized for that purpose, have signed this Constitution.

DONE at Flushing Meadow, New York, this fifteenth day of December, one thousand nine hundred and forty-six, in a single copy in the

Chinese, English, French, Russian and Spanish languages. The original texts shall be deposited in the archives of the United Nations. The Secretary-General of the United Nations will send certified copies of the texts to each of the signatory Governments and, upon the coming into force of the Constitution and the election of a Director-General, to the Director-General of the Organization.

# ANNEX I

## DEFINITIONS

### GENERAL PRINCIPLES

1. The following general principles constitute an integral part of the definitions as laid down in Parts I and II of this Annex.

(a) The main object of the Organization will be to bring about a rapid and positive solution of the problem of *bona fide* refugees and displaced persons, which shall be just and equitable to all concerned.

(b) The main task concerning displaced persons is to encourage and assist in every way possible their early return to their countries of origin, having regard to the principles laid down in paragraph (c) (ii) of the resolution adopted by the General Assembly of the United Nations on 12 February 1946 regarding the problem of refugees (Annex III).

(c) As laid down in the resolution adopted by the Economic and Social Council on 16 February 1946, no international assistance should be given to traitors, quislings and war criminals, and nothing should be done to prevent in any way their surrender and punishment.

(d) It should be the concern of the Organization to ensure that its assistance is not exploited in order to encourage subversive or hostile activities directed against the Government of any of the United Nations.

(e) It should be the concern of the Organization to ensure that its assistance is not exploited by persons in the case of whom it is clear that they are unwilling to return to their countries of origin because they prefer idleness to facing the hardships of helping in the reconstruction of their countries, or by persons who intend to settle in other countries for purely economic reasons, thus qualifying as emigrants.

(f) On the other hand it should equally be the concern of the Organization to ensure that no *bona fide* and deserving refugee or displaced person is deprived of such assistance as it may be in a position to offer.

(g) The Organization should endeavour to carry out its functions in such a way as to avoid disturbing friendly relations between nations. In the pursuit of this objective, the Organization should exercise special care in cases in which the re-estab-

lishment or re-settlement of refugees or displaced persons might be contemplated, either in countries contiguous to their respective countries of origin or in non-self-governing countries. The Organization should give due weight, among other factors, to any evidence of genuine apprehension and concern felt in regard to such plans, in the former case, by the country of origin of the persons involved, or, in the latter case, by the indigenous population of the non-self-governing country in question.

2. To ensure the impartial and equitable application of the above principles and of the terms of the definition which follows, some special system of semi-judicial machinery should be created, with appropriate constitution, procedure and terms of reference.

## PART I

*Refugees and displaced persons within the meaning of the resolution adopted by the Economic and Social Council of the United Nations on 16 February 1946.*

### SECTION A—DEFINITION OF REFUGEES

1. Subject to the provisions of sections C and D and of Part II of this Annex, the term "refugee" applies to a person who has left, or who is outside of, his country of nationality or of former habitual residence, and who, whether or not he had retained his nationality, belongs to one of the following categories:

(a) victims of the nazi or fascist regimes or of regimes which took part on their side in the second world war, or of the quisling or similar regimes which assisted them against the United Nations, whether enjoying international status as refugees or not;

(b) Spanish Republicans and other victims of the Falangist regime in Spain, whether enjoying international status as refugees or not;

(c) persons who were considered refugees before the outbreak of the second world war, for reasons of race, religion, nationality or political opinion.

2. Subject to the provisions of sections C and D and of Part II of this Annex regarding the exclusion of certain categories of persons, including war criminals, quislings and traitors, from the benefits of the Organization, the term "refugee" also applies to a



person, other than a displaced person as defined in section B of this Annex, who is outside of his country of nationality or former habitual residence, and who, as a result of events subsequent to the outbreak of the second world war, is unable or unwilling to avail himself of the protection of the Government of his country of nationality or former nationality.

3. Subject to the provisions of section D and of Part II of this Annex, the term "refugee" also applies to persons who, having resided in Germany or Austria, and being of Jewish origin or foreigners or stateless persons, were victims of nazi persecution and were detained in, or were obliged to flee from, and were subsequently returned to, one of those countries as a result of enemy action, or of war circumstances, and have not yet been firmly resettled therein.

4. The term "refugee" also applies to unaccompanied children who are war orphans or whose parents have disappeared, and who are outside their countries of origin. Such children, 16 years of age or under, shall be given all possible priority assistance, including, normally, assistance in repatriation in the case of those whose nationality can be determined.

#### SECTION B—DEFINITION OF DISPLACED PERSONS

The term "displaced person" applies to a person who, as a result of the actions of the authorities of the regimes mentioned in Part I, section A, paragraph 1 (a) of this Annex has been deported from, or has been obliged to leave his country of nationality or of former habitual residence, such as persons who were compelled to undertake forced labour or who were deported for racial, religious or political reasons. Displaced persons will only fall within the mandate of the Organization subject to the provisions of sections C and D of Part I and to the provisions of Part II of this Annex. If the reasons for their displacement have ceased to exist, they should be repatriated as soon as possible in accordance with article 2, paragraph 1 (a) of this Constitution, and subject to the provision of paragraph (c), sub-paragraphs (ii) and (iii) of the General Assembly resolution of 12 February 1946 regarding the problem of refugees (Annex III).

#### SECTION C—CONDITIONS UNDER WHICH "REFUGEES" AND "DISPLACED PERSONS" WILL BECOME THE CONCERN OF THE ORGANIZATION

1. In the case of all the above categories except those mentioned in section A, paragraphs 1 (b) and

3 of this Annex, persons will become the concern of the Organization in the sense of the resolution adopted by the Economic and Social Council on 16 February 1946 if they can be repatriated, and the help of the Organization is required in order to provide for their repatriation, or if they have definitely, in complete freedom and after receiving full knowledge of the facts, including adequate information from the Governments of their countries of nationality or former habitual residence, expressed valid objections to returning to those countries.

(a) The following shall be considered as valid objections:

(i) persecution, or fear, based on reasonable grounds of persecution because of race, religion, nationality or political opinions, provided these opinions are not in conflict with the principles of the United Nations, as laid down in the Preamble of the Charter of the United Nations;

(ii) objections of a political nature judged by the Organization to be "valid", as contemplated in paragraph 8 (a)<sup>1</sup> of the report of the Third Committee of the General Assembly as adopted by the Assembly on 12 February 1946.

(iii) in the case of persons falling within the category mentioned in section A, paragraphs 1 (a) and 1 (c) compelling family reasons arising out of previous persecution, or, compelling reasons of infirmity or illness.

(b) The following shall normally be considered "adequate information": information regarding conditions in the countries of nationality of the refugees and displaced persons concerned, communicated to them directly by representatives of the Governments of these countries, who shall be given every facility for visiting camps and assembly centres of refugees and displaced persons in order to place such information before them.

2. In the case of all refugees falling within the terms of Section A paragraph 1 (b) of this Annex, persons will become the concern of the Organization in the sense of the resolution adopted by the Economic and Social Council of the United Nations on 16 February 1946, so long as the Falangist regime in Spain continues. Should that regime be replaced by a democratic regime they will have to produce valid

<sup>1</sup>Paragraph 8 (a)

"In answering the representative of Belgium, the Chairman stated that it was implied that the international body would judge what were, or what were not, 'valid objections'; and that such objections clearly might be of a political nature."

objections against returning to Spain corresponding to those indicated in paragraph 1 (a) of this section.

#### SECTION D—CIRCUMSTANCES IN WHICH REFUGEES AND DISPLACED PERSONS WILL CEASE TO BE THE CONCERN OF THE ORGANIZATION

Refugees or displaced persons will cease to be the concern of the Organization:

(a) when they have returned to the countries of their nationality in United Nations territory, unless their former habitual residence to which they wish to return is outside their country of nationality; or

(b) when they have acquired a new nationality; or

(c) when they have, in the determination of the Organization become otherwise firmly established; or

(d) when they have unreasonably refused to accept the proposals of the Organization for their re-settlement or repatriation; or

(e) when they are making no substantial effort towards earning their living when it is possible for them to do so, or when they are exploiting the assistance of the Organization.

#### PART II

*Persons who will not be the concern of the Organization.*

1. War criminals, quislings and traitors.

2. Any other persons who can be shown:

(a) to have assisted the enemy in persecuting civil populations of countries, Members of the United Nations; or

(b) to have voluntarily assisted the enemy forces since the outbreak of the second world war in

their operations against the United Nations.<sup>1</sup>

3. Ordinary criminals who are extraditable by treaty.

4. Persons of German ethnic origin, whether German nationals or members of German minorities in other countries, who:

(a) have been or may be transferred to Germany from other countries;

(b) have been, during the second world war, evacuated from Germany to other countries;

(c) have fled from, or into, Germany, or from their places of residence into countries other than Germany in order to avoid falling into the hands of Allied armies.

5. Persons who are in receipt of financial support and protection from their country of nationality, unless their country of nationality requests international assistance for them.

6. Persons who, since the end of hostilities in the second world war:

(a) have participated in any organization having as one of its purposes the overthrow by armed force of the Government of their country of origin, being a Member of the United Nations; or the overthrow by armed force of the Government of any other Member of the United Nations, or have participated in any terrorist organization;

(b) have become leaders of movements hostile to the Government of their country of origin being a Member of the United Nations or sponsors of movements encouraging refugees not to return to their country of origin;

(c) at the time of application for assistance, are in the military or civil service of a foreign State.

<sup>1</sup>Mere continuance of normal and peaceful duties, not performed with the specific purpose of aiding the enemy against the Allies or against the civil population of territory in enemy occupation, shall not be considered to constitute "voluntary assistance." Nor shall acts of general humanity, such as care of wounded or dying, be so considered except in cases where help of this nature given to enemy nationals could equally well have been given to Allied nationals and was purposely withheld from them.

#### ANNEX II

##### BUDGET AND CONTRIBUTIONS FOR THE FIRST FINANCIAL YEAR

1. The provisional budget for the first financial year shall be the sum of 4,800,000 United States dollars for administrative expenses, and a sum of 151,060,500 United States dollars for operational

expenses (except for large-scale re-settlement expenses), and a sum of 5,000,000 United States dollars for large-scale re-settlement expenses. Any unspent balance under these headings shall be carried over to the corresponding heading as a credit in the budget of the next financial year.

2. These sums, (except for large-scale re-settlement expenses), shall be contributed by the members in the following proportions:

**A — FOR ADMINISTRATIVE EXPENSES**

<i>Country</i>	<i>Percentage</i>
Afghanistan	0.05
Argentina	1.85
Australia	1.97
Belgium	1.35
Bolivia	0.08
Brazil	1.85
Byelorussian Soviet Socialist Republic	0.22
Canada	3.20
Chile	0.45
China	6.00
Colombia	0.37
Costa Rica	0.04
Cuba	0.29
Czechoslovakia	0.90
Denmark	0.79
Dominican Republic	0.05
Ecuador	0.05
Egypt	0.79
El Salvador	0.05
Ethiopia	0.08
France	6.00
Greece	0.17
Guatemala	0.05
Haiti	0.04
Honduras	0.04
Iceland	0.04
India	3.95
Iran	0.45
Iraq	0.17
Lebanon	0.06
Liberia	0.04
Luxembourg	0.05
Mexico	0.63
Netherlands	1.40
New Zealand	0.50
Nicaragua	0.04
Norway	0.50
Panama	0.05
Paraguay	0.04
Peru	0.20
Philippine Republic	0.29
Poland	0.95
Saudi Arabia	0.08
Sweden	2.35
Syria	0.12

Turkey	0.91
Ukrainian Soviet Socialist Republic	0.84
Union of South Africa	1.12
Union of Soviet Socialist Republics	6.34
United Kingdom	11.48
United States of America	39.89
Uruguay	0.18
Venezuela	0.27
Yugoslavia	0.33
	<u>100.00</u>

**B — FOR OPERATIONAL EXPENSES (EXCEPT FOR LARGE-SCALE RESETTLEMENT)**

<i>Country</i>	<i>Percentage</i>
Afghanistan	0.03
Argentina	1.50
Australia	1.76
Belgium	1.00
Bolivia	0.07
Brazil	1.50
Byelorussian Soviet Socialist Republic	0.16
Canada	3.50
Chile	0.39
China	2.50
Colombia	0.32
Costa Rica	0.02
Cuba	0.24
Czechoslovakia	0.80
Denmark	0.68
Dominican Republic	0.04
Ecuador	0.04
Egypt	0.68
El Salvador	0.03
Ethiopia	0.07
France	4.10
Greece	0.15
Guatemala	0.04
Haiti	0.02
Honduras	0.02
Iceland	0.02
India	3.66
Iran	0.39
Iraq	0.15
Lebanon	0.05
Liberia	0.02
Luxembourg	0.04
Mexico	0.54
Netherlands	0.90
New Zealand	0.44
Nicaragua	0.02
Norway	0.44

Panama .....	0.04
Paraguay .....	0.02
Peru .....	0.17
Philippines .....	0.24
Poland .....	0.61
Saudi Arabia .....	0.07
Sweden .....	2.20
Syria .....	0.10
Turkey .....	0.88
Ukrainian Soviet Socialist Republic....	0.62
Union of South Africa .....	1.00

Union of Soviet Socialist Republics.....	4.69
United Kingdom .....	14.75
United States of America.....	45.75
Uruguay .....	0.15
Venezuela .....	0.23
Yugoslavia .....	0.23
New Members .....	1.92
	<hr/>
	100.00

3. Contributions to large-scale re-settlement expenses shall be governed by the provisions of article 10, paragraph 4 of this Constitution.

### ANNEX III

#### RESOLUTION ADOPTED BY THE GENERAL ASSEMBLY ON 12 FEBRUARY 1946

(document A/45)

##### THE GENERAL ASSEMBLY,

RECOGNIZING that the problem of refugees and displaced persons of all categories is one of immediate urgency and recognizing the necessity of clearly distinguishing between genuine refugees and displaced persons on the one hand, and the war criminals, quislings and traitors referred to in paragraph (d) below, on the other:

(a) DECIDES to refer this problem to the Economic and Social Council for thorough examination in all its aspects under item 10 of the agenda for the first session of the Council and for report to the second part of the first session of the General Assembly;

(b) RECOMMENDS to the Economic and Social Council that it establish a special committee for the purpose of carrying out promptly the examination and preparation of the report referred to in paragraph (a); and

(c) RECOMMENDS to the Economic and Social Council that it take into consideration in this matter the following principles:

(i) this problem is international in scope and nature;

(ii) no refugees or displaced persons who have finally and definitely, in complete freedom and after receiving full knowledge of the facts, including adequate information from the Governments of their countries of origin, expressed valid objections to returning to their countries

of origin and who do not come within the provisions of paragraph (d) below, shall be compelled to return to their country of origin. The future of such refugees or displaced persons shall become the concern of whatever international body may be recognized or established as a result of the report referred to in paragraphs (a) and (b) above, except in cases where the Government of the country where they are established has made an arrangement with this body to assume the complete cost of their maintenance and the responsibility for their protection;

(iii) the main task concerning displaced persons is to encourage and assist in every way possible their early return to their countries of origin. Such assistance may take the form of promoting the conclusion of bilateral arrangements for mutual assistance in the repatriation of such persons, having regard to the principles laid down in paragraph (c) (ii) above;

(d) CONSIDERS that no action taken as a result of this resolution shall be of such a character as to interfere in any way with the surrender and punishment of war criminals, quislings and traitors, in conformity with present or future international arrangements or agreements;

(e) CONSIDERS that Germans being transferred to Germany from other States or who fled to other States from Allied troops, do not fall under the action of this declaration in so far as their situation may be decided by Allied forces of occupation in Germany, in agreement with the Governments of the respective countries.

**CONSTITUTION**  
**DE L'ORGANISATION INTERNATIONALE**  
**POUR LES REFUGIES**



*NATIONS UNIES*  
*Lake Success, New-York*  
*1946*



# CONSTITUTION DE L'ORGANISATION INTERNATIONALE POUR LES REFUGIES

## PRÉAMBULE

Les Gouvernements qui adhèrent à la présente Constitution,

### RECONNAISSANT :

que les réfugiés et personnes déplacées authentiques constituent un problème urgent dont le caractère et la portée sont d'ordre international;

qu'en ce qui concerne les personnes déplacées, la principale tâche à accomplir doit être d'encourager et de seconder par tous les moyens possibles leur prompt retour dans leur pays d'origine;

que les réfugiés et personnes déplacées authentiques doivent recevoir une aide internationale afin de pouvoir retourner dans le pays dont ils ont la nationalité ou dans lequel ils avaient antérieurement leur résidence habituelle, ou trouver un nouveau foyer dans un autre lieu, dans les conditions prévues par la présente Constitution; ou, dans le cas des Républicains espagnols, de s'établir temporairement afin de pouvoir rentrer en Espagne lorsqu'un régime démocratique aura succédé au régime phalangiste actuel;

que la réinstallation et le rétablissement des réfugiés et des personnes déplacées ne doivent être envisagés que dans des cas tels que ceux qui sont nettement définis par la Constitution;

que les réfugiés et personnes déplacées authentiques, en attendant que leur rapatriement ou leur réinstallation et rétablissement soient effectivement terminés, doivent être protégés dans leurs droits et intérêts légitimes, recevoir aide et assistance et, dans toute la mesure du possible, être employés utilement, afin d'éviter les conséquences funestes et antisociales qu'entraîne l'oisiveté prolongée; et

que doivent être imputés, dans la mesure du possible, à l'Allemagne et au Japon les frais de rapatriement des personnes qui, du fait de ces

deux Puissances, ont dû quitter les pays victimes de l'occupation;

### ONT CONVENU :

pour atteindre aussi rapidement que possible les buts énoncés ci-dessus, d'établir, et établissent par les présentes, un organisme n'ayant pas de caractère permanent qui prendra le nom d'Organisation internationale pour les réfugiés et constituera une institution spécialisée qui devra être reliée à l'Organisation des Nations Unies; et en conséquence,

### ONT ADOPTÉ LES ARTICLES SUIVANTS :

#### ARTICLE 1

##### MANDAT

Le mandat de l'Organisation s'étendra aux réfugiés et personnes déplacées, conformément aux principes, définitions et conditions figurant à l'Annexe I, qui est jointe à la Constitution et en fait partie intégrante.

#### ARTICLE 2

##### FONCTIONS ET POUVOIRS

1. L'Organisation doit, conformément aux buts et principes énoncés dans la Charte des Nations Unies, se charger du rapatriement; de l'identification, de l'inscription et du classement des personnes relevant de sa compétence, conformément aux dispositions de l'Annexe I; des soins et de l'assistance à leur fournir; de la protection juridique et politique à laquelle elles ont droit; de leur transport ainsi que de leur réinstallation et de leur rétablissement dans les pays qui peuvent et qui désirent les accueillir. Ces fonctions seront exercées en vue:

a) d'encourager et de seconder par tous les moyens possibles le prompt retour, dans le pays dont elles ont la nationalité ou dans lequel elles avaient autrefois leur résidence habituelle, des personnes qui relèvent de l'Organisation, en tenant compte des prin-

cipes établis par la résolution sur les réfugiés et les personnes déplacées, adoptée par l'Assemblée générale des Nations Unies le 12 février 1946 (Annexe III), ainsi que des principes énoncés dans le Préambule, et d'aider à ces fins par tous les moyens, notamment en leur fournissant une aide matérielle, des vivres suffisants pour une période de trois mois à dater du moment où elles quittent leur résidence actuelle, à condition qu'elles retournent dans un pays souffrant encore des effets de l'occupation ennemie pendant la guerre, et que ces vivres soient distribués sous les auspices de l'Organisation, et en leur procurant également les vêtements et les moyens de transport nécessaires;

b) en ce qui concerne les personnes dont le rapatriement n'a pas lieu en vertu du paragraphe a) du présent article, de faciliter:

i) leur rétablissement dans les pays de résidence provisoire;

ii) l'émigration, la réinstallation et le rétablissement de personnes seules ou de familles dans d'autres pays; et

iii) dans la mesure où cela sera nécessaire et possible, selon les ressources disponibles et sous réserve des dispositions financières pertinentes, l'étude, l'établissement ou l'exécution de projets de rétablissement en groupe ou en grand.

c) dans le cas des Républicains espagnols, de les aider à s'établir temporairement jusqu'au moment où un régime démocratique sera établi en Espagne.

2. Pour s'acquitter de ces fonctions, l'Organisation peut se livrer à toutes les activités appropriées et, à cette fin, est habilitée:

a) à recevoir et à déboursier des fonds privés et publics;

b) à se procurer, dans la mesure nécessaire, des terrains et des bâtiments, soit en les prenant à bail, soit en les acceptant comme dons, soit, dans des circonstances exceptionnelles seulement, en les achetant; et à détenir

ces terrains et bâtiments ou à en disposer en les donnant à bail, en les vendant ou de toute autre façon;

c) à acquérir, à conserver et à céder tous autres biens qui lui seront nécessaires;

d) à assumer des responsabilités et à passer des contrats, notamment des contrats soit avec des Gouvernements, soit avec des autorités de contrôle ou d'occupation, aux termes desquels lesdites autorités continueraient, ou se chargeraient, d'assurer en tout ou partie le soin et l'entretien des réfugiés et personnes déplacées se trouvant dans les territoires soumis à leur autorité, sous la surveillance de l'Organisation;

e) à mener des négociations et à conclure des accords avec des Gouvernements;

f) à entrer en consultation et à collaborer avec des organismes publics ou privés, chaque fois que cela paraît utile, dans la mesure où ces organismes poursuivent les mêmes buts que l'Organisation et se conforment aux principes de l'Organisation des Nations Unies;

g) à favoriser la conclusion d'accords bilatéraux d'assistance mutuelle dans l'œuvre de rapatriement des personnes déplacées, en tenant compte des principes énoncés au paragraphe c) ii) de la résolution adoptée par l'Assemblée générale des Nations Unies, le 12 février 1946, ayant trait à la question des réfugiés (Annexe III);

h) à recruter du personnel, conformément aux dispositions de l'article 9 de la présente Constitution;

i) à prendre toute initiative de nature à faciliter l'accomplissement des tâches de l'Organisation;

j) à conclure des accords avec les pays qui peuvent et qui désirent accueillir des réfugiés ou des personnes déplacées, en vue d'assurer dans la mesure nécessaire la protection de leurs droits et intérêts légitimes; et,



k) d'une manière générale, à se livrer à toutes autres activités légales conformes à ses buts.

### ARTICLE 3

## RELATIONS AVEC L'ORGANISATION DES NATIONS UNIES

Les relations entre l'Organisation internationale pour les réfugiés et l'Organisation des Nations Unies sont établies par un accord conclu entre les deux Organisations comme il est prévu aux Articles 57 et 63 de la Charte des Nations Unies.

### ARTICLE 4

## COMPOSITION

1. Les Membres de l'Organisation des Nations Unies peuvent devenir membres de l'Organisation internationale pour les réfugiés. Les autres Etats pacifiques qui ne sont pas Membres des Nations Unies peuvent également devenir membres de l'Organisation sur la recommandation du Comité exécutif, par un vote à la majorité des deux tiers des membres présents et votant du Conseil général, sous réserve des stipulations de l'accord conclu entre l'Organisation et l'Organisation des Nations Unies, approuvées conformément à l'article 3 de la présente Constitution.

2. Sous réserve des dispositions du paragraphe I du présent article, seront membres de l'Organisation les Etats dont le représentant dûment autorisé aura signé la Constitution sans formuler de réserves quant à son acceptation ultérieure, et les Etats qui auront déposé leurs instruments d'acceptation auprès du Secrétaire général, après que leur représentant dûment autorisé aura signé cette Constitution en formulant une réserve sur ce point.

3. Sous réserve des dispositions du paragraphe I du présent article, les Etats dont les représentants n'auraient pas signé la Constitution mentionnée au paragraphe précédent ou qui, après l'avoir signée, n'auraient pas déposé

dans les six mois leur instrument d'acceptation, pourront cependant être admis comme membres de l'Organisation dans les cas suivants:

a) s'ils s'engagent à verser leurs contributions arriérées conformément au barème prévu; ou

b) s'ils présentent à l'Organisation un plan pour l'accueil de réfugiés ou de personnes déplacées en qualité d'immigrants dans leurs territoires respectifs; dans ce cas, le nombre et les conditions d'établissement de ces immigrants devraient être tels qu'au jugement de l'Organisation ils imposent à l'Etat en question une dépense équivalente ou approximativement équivalente à la contribution au budget de l'Organisation qu'il devrait verser, conformément au barème des contributions prévu.

4. Les Etats qui, au moment où ils signeront la Constitution, exprimeront le désir de se prévaloir de la disposition b) du paragraphe 3 du présent article, pourront présenter dans les trois mois le plan prévu dans ce même paragraphe, sans préjudice du dépôt de leur instrument d'acceptation dans les six mois.

5. Les membres de l'Organisation qui sont suspendus de l'exercice de leurs droits et privilèges de Membres de l'Organisation des Nations Unies sont, sur demande de l'Organisation des Nations Unies, suspendus de leurs droits et privilèges de membres de l'Organisation internationale pour les réfugiés.

6. Les membres de l'Organisation qui sont exclus de l'Organisation des Nations Unies perdent automatiquement leur qualité de membre de l'Organisation.

7. Les membres de l'Organisation qui ne sont pas Membres de l'Organisation des Nations Unies et qui ont enfreint de façon persistante les principes de la Charte des Nations Unies, peuvent, sous réserve de l'approbation de l'Assemblée générale des Nations Unies, être suspendus des

droits et privilèges de l'Organisation ou en être exclus par le Conseil général.

8. Tout membre de l'Organisation qui enfreint de manière réitérée les principes énoncés dans la présente Constitution peut, par décision du Conseil général, encourir la suspension des droits et privilèges attachés à la qualité de membre de l'Organisation et, avec l'assentiment de l'Assemblée générale de l'Organisation des Nations Unies, la perte de cette qualité.

9. Tout membre de l'Organisation s'engage à donner son appui général à l'œuvre de l'Organisation.

10. Tout membre peut à n'importe quel moment donner au Président du Comité exécutif un préavis de démission par écrit. Ce préavis prendra effet un an après la date à laquelle il aura été reçu par le Président du Comité exécutif.

#### ARTICLE 5 ORGANES

Les principaux organes de l'Organisation seront: le Conseil général, le Comité exécutif et le Secrétariat.

#### ARTICLE 6 CONSEIL GENERAL

1. La direction suprême de l'Organisation est assurée par le Conseil général, au sein duquel chaque membre aura un représentant et les suppléants et conseillers qu'il peut juger nécessaires. Chaque membre dispose d'une voix au Conseil général.

2. Le Conseil général est convoqué au moins une fois par an, en session ordinaire, par le Comité exécutif. Il est entendu toutefois que, au cours des trois premières années qui suivront la création de l'Organisation, il sera convoqué en session ordinaire au moins deux fois par an. Il peut être convoqué en session extraordinaire chaque fois que le Comité exécutif le jugera

nécessaire; il sera convoqué en session extraordinaire par le Directeur général dans un délai de trente jours à compter de la date à laquelle le Directeur général aura reçu une demande à cet effet, formulée par un tiers des membres du Conseil.

3. Lors de la séance d'ouverture de chaque session du Conseil général, le Président du Comité exécutif exerce la présidence jusqu'à ce que le Conseil général ait élu un de ses membres comme Président de la session.

4. Le Conseil général élit ensuite parmi ses membres un premier Vice-Président et un second Vice-Président, ainsi que tous autres membres de son Bureau qu'il juge nécessaires.

#### ARTICLE 7 COMITE EXECUTIF

1. Le Comité exécutif exercera les fonctions qui pourront être nécessaires pour mettre à exécution les décisions du Conseil général sur la politique à suivre; il pourra, dans l'intervalle des sessions du Conseil général, prendre des décisions ayant un caractère d'urgence, qu'il communiquera au Directeur général. Ce dernier s'en inspirera et fera rapport au Comité exécutif au sujet des mesures qu'il aura prises pour appliquer lesdites décisions; ces décisions seront sujettes à un nouvel examen par le Conseil général.

2. Le Comité exécutif du Conseil général se compose des représentants de neuf membres de l'Organisation. Les membres du Comité exécutif sont élus pour deux ans par le Conseil général au cours d'une session ordinaire. Un membre peut continuer à exercer ses fonctions au sein du Comité exécutif pendant la période qui s'écoulera entre la date d'expiration de son mandat et la réunion suivante du Conseil général au cours de laquelle on procédera à une élection. Un membre est à tout moment rééligible au Comité exécutif. S'il se produit une vacance au Comité exécutif dans l'intervalle qui

sépare deux sessions du Conseil général, le Comité exécutif peut y pourvoir en nommant lui-même un autre membre, qui l'occupera jusqu'à la prochaine séance du Conseil.

3. Le Comité exécutif choisit parmi ses membres un Président et un Vice-Président, dont la durée de mandat sera fixée par le Conseil général.

4. Le Comité exécutif se réunit:

a) sur convocation du Président, d'ordinaire deux fois par mois;

b) chaque fois que l'un des représentants d'un membre du Comité exécutif demande la convocation d'une réunion par lettre adressée au Directeur général; dans ce cas, la réunion sera convoquée dans un délai de sept jours à compter de la date de la réception de ladite demande;

c) si la présidence se trouve vacante, le Directeur général convoque une réunion dont l'ordre du jour comporte comme premier point l'élection d'un Président.

5. En vue de se rendre compte sur place de la situation, le Comité exécutif peut, soit en corps constitué, soit par une délégation de ses membres, visiter les camps, centres ou points de rassemblement relevant du contrôle de l'Organisation et donner au Directeur général les instructions que lui suggèrent les rapports rédigés à la suite de ces visites.

6. Le Comité exécutif reçoit les rapports du Directeur général, comme il est prévu au paragraphe 6 de l'article 8 de la présente Constitution; après en avoir pris connaissance, il invite le Directeur général à les transmettre au Conseil général, avec les commentaires que le Comité exécutif peut juger appropriés. Ces rapports et ces commentaires sont transmis à tous les membres du Conseil général avant la session ordinaire suivante de ce Conseil, et sont ensuite publiés. Le Comité exécutif peut demander au Directeur général de soumettre tous rapports supplémentaires qu'il peut juger nécessaires.

## ARTICLE 8 ADMINISTRATION

1. Le plus haut fonctionnaire de l'Organisation est le Directeur général. Il est responsable devant le Conseil général et le Comité exécutif et il administre et dirige l'Organisation conformément aux décisions du Conseil général et du Comité exécutif; il fait un rapport sur les mesures prises pour appliquer ces décisions.

2. Le Directeur général est présenté par le Comité exécutif et nommé par le Conseil général. Si le Comité exécutif ne présente pas de candidat que le Conseil général puisse accepter, celui-ci peut nommer une personne qui n'a pas été présentée par le Comité. Si le poste de Directeur général devient vacant, le Comité exécutif peut nommer un Directeur général par intérim qui assumera toutes les charges et fonctions de ce poste jusqu'à ce que le Conseil général puisse nommer un Directeur général.

3. Le Directeur général remplit ses fonctions aux termes d'un contrat signé, au nom de l'Organisation, par le Président du Comité exécutif; ce contrat contiendra une clause de résiliation avec préavis de six mois valable pour les deux parties. Dans des circonstances exceptionnelles, et sous réserve de confirmation ultérieure de la part du Conseil général, le Comité exécutif a pouvoir de relever le Directeur général de ses fonctions, par un vote de la majorité des deux tiers des membres si, de l'avis du Comité, la conduite du Directeur général justifie une telle décision.

4. Le personnel de l'Organisation est nommé par le Directeur général, selon les règles à établir par le Conseil général.

5. Le Directeur général assiste, ou se fait représenter par l'un de ses subordonnés, à toutes les réunions du Conseil général, du Comité exécutif et de tous les autres comités et sous-comités. Lui-même, ou son représentant, peut prendre part, sans droit de vote, à ces réunions.

6. a) Le Directeur général prépare à l'expiration de chaque semestre un rapport sur les activités de l'Organisation. Chaque année, le second de ces rapports semestriels devra porter sur les travaux de l'Organisation pour l'ensemble de l'année écoulée et fournir un compte rendu complet de ses activités au cours de cette période. Ces rapports sont soumis pour examen au Comité exécutif et transmis ensuite au Conseil général, accompagnés des commentaires du Comité exécutif, comme il est prévu au paragraphe 6 de l'article 7 de la présente Constitution.

b) Au cours de chaque session extraordinaire du Conseil général, le Directeur général présente un exposé des activités de l'Organisation depuis la réunion précédente.

#### ARTICLE 9 PERSONNEL

1. En recrutant le personnel et en fixant les conditions de travail, on tiendra compte, avant tout, de la nécessité de s'assurer les services de personnes possédant les plus hautes qualités d'expérience, de compétence et d'intégrité. On veillera en outre à ne pas s'écarter des principes énoncés dans la présente Constitution. On tiendra dûment compte de l'importance qu'il y a à recruter le personnel sur une base géographique équitable et à employer un nombre approprié de personnes appartenant aux pays d'origine des personnes déplacées.

2. L'Organisation ne pourra employer de personnes qui sont exclues de sa compétence aux termes de la deuxième partie de l'Annexe I de la présente Constitution (exception faite des dispositions du paragraphe 5 de cette partie).

3. Dans l'accomplissement de leurs devoirs, le Directeur général et le personnel ne solliciteront ou n'accepteront d'instructions d'aucun gouvernement ni d'aucune autorité extérieure à l'Organisation. Ils s'abstiendront de tout acte incompatible avec leur situation de fonctionnaires internationaux qui ne sont responsables qu'envers l'Organisation. Chaque membre de

l'Organisation s'engage à respecter le caractère exclusivement international des devoirs du Directeur général et du personnel et à ne pas chercher à les influencer dans l'exécution de leur tâche.

#### ARTICLE 10 FINANCES

1. Le Directeur général soumet au Conseil général, par l'entremise du Comité exécutif, un budget annuel pour couvrir les dépenses nécessaires d'administration et d'exécution de l'Organisation, ainsi que ses dépenses afférentes aux projets de rétablissement en grand, et, de temps à autre, les budgets supplémentaires nécessaires. Le Comité exécutif transmet le budget au Conseil général avec les observations qu'il estime appropriées. Après approbation définitive du budget par le Conseil général, le total des montants figurant sous les trois rubriques indiquées ci-dessus — à savoir, "administration", "exécution", "projets de rétablissement en grand" — est réparti entre les membres et par rubrique, dans des proportions qui sont fixées de temps à autre par un vote de la majorité des deux tiers des membres du Conseil général présents et votant.

2. Les contributions sont payées, à la suite de négociations engagées, sur la demande des membres, entre l'Organisation et lesdits membres, en nature ou dans la monnaie qui sera fixée par une décision du Conseil général, en tenant compte des monnaies dans lesquelles il est à prévoir que les dépenses de l'Organisation seront effectuées de temps à autre, quelle que soit la monnaie dans laquelle le budget est exprimé.

3. Chaque membre s'engage à contribuer aux dépenses administratives de l'Organisation, dans la proportion qui lui aura été fixée et assignée conformément aux paragraphes 1 et 2 du présent article.

4. Chaque membre contribue aux dépenses d'exécution — les dépenses afférentes aux

projets de rétablissement en grand exceptées — dans la proportion qui lui est assignée conformément aux paragraphes 1 et 2 du présent article et sous réserve des exigences de la procédure constitutionnelle de ce membre. Les membres s'engagent à contribuer aux dépenses afférentes aux projets de rétablissement en grand sur une base volontaire et sous réserve des exigences de leur procédure constitutionnelle.

5. Tout membre de l'Organisation qui, après l'expiration d'un délai de trois mois à compter de la date de l'entrée en vigueur de la présente Constitution, n'aura pas versé sa contribution aux dépenses de l'Organisation pour la première année financière, ne pourra voter, ni au Conseil général, ni au Comité exécutif, avant d'avoir acquitté cette contribution.

6. Sous réserve des dispositions du paragraphe 5 du présent article, tout membre de l'Organisation qui est en retard dans le paiement de sa contribution aux dépenses de l'Organisation ne pourra voter, ni au Conseil général, ni au Comité exécutif, si le montant de ses arriérés est égal ou supérieur au montant des contributions dues par ce membre pour l'année entière qui précède.

7. Le Conseil général peut, néanmoins, permettre à ces membres de voter, s'il arrive à la conclusion que le défaut de paiement est dû à des conditions indépendantes de la volonté de ces membres.

8. Le budget administratif de l'Organisation est présenté chaque année à l'Assemblée générale des Nations Unies afin que celle-ci l'examine et formule à son sujet les recommandations qu'elle jugera appropriées. L'accord par lequel l'Organisation sera reliée à l'Organisation des Nations Unies, conformément à l'article 3 de la présente Constitution, peut prévoir, entre autres, l'approbation du budget administratif de l'Organisation par l'Assemblée générale des Nations Unies.

9. Les dispositions exceptionnelles suivantes s'appliqueront à l'exercice financier au cours duquel la présente Constitution entrera en vigueur, sans préjudice des dispositions relatives aux budgets supplémentaires figurant au paragraphe 1 du présent article:

a) le budget sera le budget provisoire prévu dans l'Annexe II de la présente Constitution; et

b) le montant des contributions des membres correspondra au barème prévu dans l'Annexe II de la présente Constitution.

## ARTICLE 11

### SIEGE ET AUTRES BUREAUX

1. L'Organisation a son siège à Paris ou à Genève, suivant la décision du Conseil général, et toutes les réunions du Conseil général et du Comité exécutif ont lieu à ce siège, à moins que la majorité des membres du Conseil général ou du Comité exécutif n'ait décidé, au cours d'une réunion précédente ou à la suite de correspondance échangée avec le Directeur général, de se réunir ailleurs.

2. Le Comité exécutif peut établir tous les bureaux régionaux et autres, ainsi que toute forme de représentation, qu'il jugera nécessaire de créer.

3. Tous les bureaux et organes de représentation ne peuvent être établis qu'avec le consentement du Gouvernement qui exerce son autorité sur le territoire choisi pour son établissement.

## ARTICLE 12

### PROCEDURE

1. Le Conseil général adopte son propre règlement intérieur en s'inspirant dans l'ensemble, toutes les fois que cela sera opportun, du règlement intérieur du Conseil économique et social des Nations Unies, et en y apportant les modifications qu'il estime utiles. Le Comité exécutif fixe sa propre procédure, sous réserve des décisions que le Conseil général peut prendre à cet égard.

2. Sauf dispositions contraires contenues dans la Constitution ou décidées par le Conseil général, les motions sont adoptées à la simple majorité des membres présents et votant au Conseil général et au Comité exécutif.

#### ARTICLE 13

##### STATUT, IMMUNITES ET PRIVILEGES

1. L'Organisation jouira, sur le territoire de chaque Etat membre, de la capacité juridique nécessaire pour exercer ses fonctions et atteindre ses objectifs.

2. a) L'Organisation jouira, sur le territoire de chaque Etat membre, des privilèges et immunités nécessaires pour exercer ses fonctions et atteindre ses objectifs.

b) Les représentants des Etats membres, les fonctionnaires et les employés de l'Organisation jouiront également des privilèges et immunités nécessaires au libre exercice de leurs fonctions au service de l'Organisation.

3. Cette capacité juridique et ces privilèges et immunités seront déterminés par un accord qui devra être préparé par l'Organisation, en consultation avec le Secrétaire général des Nations Unies. Cet accord, auquel tous les membres pourront adhérer, aura force exécutoire à l'égard de l'Organisation et de chacun des membres qui y adhéreront.

#### ARTICLE 14

##### RAPPORTS AVEC LES AUTRES ORGANISATIONS

1. Sans préjudice des dispositions de l'accord à négocier avec l'Organisation des Nations Unies par application de l'article 3 de la présente Constitution, l'Organisation internationale pour les réfugiés peut établir avec les autres organisations internationales les relations qui lui paraissent utiles.

2. L'Organisation peut assumer tout ou partie des fonctions et acquérir tout ou partie des

ressources, de l'actif et du passif de toute organisation ou institution intergouvernementale, dont les buts et fonctions rentrent dans le cadre de son activité. Ce transfert peut s'effectuer, soit en vertu de dispositions prises d'un commun accord avec les autorités compétentes desdites organisations ou institutions internationales, ou en vertu de pouvoirs conférés à l'Organisation par une convention ou un accord international.

#### ARTICLE 15

##### RAPPORTS AVEC LES AUTORITES DES PAYS OU SE TROUVENT LES REFUGIES ET PERSONNES DEPLACEES

Les rapports entre l'Organisation et les Gouvernements ou administrations des pays où se trouvent les réfugiés et personnes déplacées, ainsi que les conditions dans lesquelles l'Organisation exercera son activité dans lesdits pays, seront fixés par des accords à négocier entre l'Organisation et ces Gouvernements ou administrations, conformément aux termes de la présente Constitution.

#### ARTICLE 16

##### AMENDEMENTS A LA CONSTITUTION

Les textes des amendements proposés à cette Constitution seront communiqués par le Directeur général aux Etats membres, trois mois au moins avant qu'ils ne soient examinés par le Conseil général. Les amendements prendront effet lorsqu'ils auront été adoptés à la majorité des deux tiers des membres présents et votant du Conseil général, et acceptés par les deux tiers des Etats membres, conformément à leurs règles constitutionnelles respectives, à condition toutefois que les amendements entraînant de nouvelles obligations pour les membres ne prennent effet pour chacun de ces membres qu'une fois qu'il les aura acceptés.

ARTICLE 17  
INTERPRETATION

1. Les textes anglais, chinois, espagnol, français et russe de la présente Constitution sont considérés comme également authentiques.

2. Sous réserve des dispositions de l'Article 96 de la Charte des Nations Unies et du Chapitre II du Statut de la Cour internationale de Justice, toute question ou tout différend concernant l'interprétation ou l'application de la présente Constitution sera soumis à la Cour internationale de Justice, à moins que le Conseil général et les parties au différend ne se mettent d'accord sur un autre mode de règlement.

ARTICLE 18  
ENTREE EN VIGUEUR

1. *a)* Les Etats pourront devenir parties à cette Constitution par:

- i) la signature sans réserve d'approbation;
- ii) la signature sous réserve d'approbation, suivie de l'acceptation;
- iii) l'acceptation.

*b)* l'acceptation sera acquise par le dépôt d'un instrument officiel auprès du Secrétaire général des Nations Unies.

2. La présente Constitution entrera en vigueur lorsqu'elle aura reçu l'adhésion d'au moins quinze Etats dont les contributions à la Partie I du budget d'exécution, telles qu'elles sont défi-

nies à l'Annexe II de la présente Constitution, ne seront pas inférieures à soixante-quinze pour cent de la totalité des contributions à ladite Partie I.

3. Conformément à l'Article 102 de la Charte des Nations Unies, le Secrétaire général des Nations Unies enregistrera cette Constitution lorsqu'elle aura été signée sans réserve d'approbation par un Etat, ou au moment du dépôt du premier instrument d'acceptation.

4. Le Secrétaire général des Nations Unies informera les Etats parties à cette Constitution de la date de son entrée en vigueur. Il les informera également des dates auxquelles d'autres Etats deviendront parties à cette Constitution.

EN FOI DE QUOI, les représentants soussignés, dûment autorisés à cet effet, ont signé la présente Constitution.

FAIT à Flushing Meadow, New-York, le quinze décembre mil neuf cent quarante-six, en un seul exemplaire, établi en langues anglaise, chinoise, espagnole, française et russe. Les textes originaux seront déposés aux archives des Nations Unies. Le Secrétaire général des Nations Unies en remettra une copie certifiée conforme à chacun des Gouvernements signataires et, au moment de l'entrée en vigueur de la Constitution et de l'élection d'un Directeur général, au Directeur général de l'Organisation.

# ANNEXE I

## DEFINITIONS — PRINCIPES GÉNÉRAUX

1. Les principes généraux énoncés ci-après font partie intégrante des définitions contenues aux première et deuxième parties de la présente Annexe.

a) L'Organisation aura pour principal objet de trouver au problème des réfugiés et des personnes déplacées *bona fide*, une solution rapide et positive, qui soit juste et équitable pour tous les intéressés.

b) La tâche essentielle en ce qui concerne les personnes déplacées, consiste à les encourager à retourner promptement dans leur pays d'origine et à aider leur retour, par tous les moyens possibles, en tenant compte des principes exposés au paragraphe c) ii) de la résolution adoptée le 12 février 1946 par l'Assemblée générale de l'Organisation des Nations Unies, concernant le problème des réfugiés (Annexe III).

c) Ainsi qu'il est stipulé dans la résolution adoptée le 16 février 1946 par le Conseil économique et social, aucune assistance internationale ne devra être accordée aux traîtres, quislings et criminels de guerre, et rien ne devra empêcher qu'ils ne soient livrés et punis.

d) L'Organisation devra s'assurer que son aide n'est pas exploitée pour encourager des activités subversives ou hostiles dirigées contre le Gouvernement de l'une quelconque des Nations Unies.

e) L'Organisation devra s'assurer que son aide n'est pas exploitée par des individus qui refusent manifestement de retourner dans leur pays d'origine, parce qu'ils préfèrent l'oisiveté aux rigueurs qu'ils auraient à supporter en participant à la reconstruction de leur pays, ou par des individus qui veulent se fixer dans d'autres pays pour des raisons purement économiques, et rentrent ainsi dans la catégorie des émigrants.

f) D'autre part, l'Organisation devra s'assurer qu'aucun réfugié ou personne déplacée *bona fide* et méritant ne soit privé de l'assistance qu'elle pourra être en mesure de lui offrir.

g) L'Organisation s'efforcera de remplir ses fonctions de manière à éviter de troubler les relations amicales entre nations. En cherchant à atteindre ce but, l'Organisation exercera une vigilance particulière dans les cas où l'on peut envisager le rétablissement ou la réinstallation de réfugiés ou de personnes déplacées soit dans des pays limitrophes de leurs pays d'origine, soit dans un territoire non autonome quelconque. L'Organisation tiendra dûment compte, entre autres éléments, de tout fac-

teur qui pourrait révéler quelque crainte ou inquiétude légitime de la part soit du pays d'origine des personnes intéressées dans le premier cas, soit des populations autochtones dans le cas des territoires non autonomes.

2. Afin d'assurer l'application impartiale et équitable des principes ci-dessus, ainsi que des définitions ci-après, il conviendra d'instituer un organisme spécial de nature semi-judiciaire, qui recevra une constitution, une procédure et un mandat appropriés.

## PREMIERE PARTIE

*Réfugiés et personnes déplacées au sens de la résolution adoptée le 16 février 1946 par le Conseil économique et social de l'Organisation des Nations Unies.*

### SECTION A—DÉFINITION DU TERME "RÉFUGIÉ"

1. Sous réserve des dispositions des sections C et D et de celles de la deuxième partie ci-après, le terme "réfugié" s'applique à toute personne qui a quitté le pays dont elle a la nationalité, ou dans lequel elle avait auparavant sa résidence habituelle, ou qui se trouve en dehors de ce pays et, qu'elle ait ou non conservé sa nationalité, qui appartient à l'une des catégories suivantes:

a) Victimes des régimes nazi et fasciste, ou de régimes ayant pris part, aux côtés de ceux-ci, à la deuxième guerre mondiale, ou encore de régimes quislings ou analogues, qui ont aidé ces régimes dans leur lutte contre les Nations Unies, que ces personnes jouissent ou non d'un statut international de réfugié;

b) Républicains espagnols et autres victimes du régime phalangiste d'Espagne, jouissant ou non d'un statut international de réfugié;

c) Personnes considérées comme "réfugiés" avant le commencement de la deuxième guerre mondiale, pour des raisons de race, de religion, de nationalité ou d'opinion politique.

2. Sous réserve des dispositions des sections C et D et de celles de la deuxième partie de la présente Annexe concernant l'exclusion de la compétence de l'Organisation des criminels de guerre, des quislings et des traîtres, le terme "réfugié" s'applique aussi à toute personne, autre qu'une personne déplacée (telle qu'elle est définie à la section B de la présente Annexe), qui se trouve en dehors du pays dont elle a la nationalité ou dans lequel elle avait auparavant sa résidence habituelle, et qui, par suite d'événements



survenus après le début de la deuxième guerre mondiale, ne peut ou ne veut pas se réclamer de la protection du Gouvernement du pays dont elle a ou avait auparavant la nationalité.

3. Sous réserve des dispositions de la section D et de celles de la deuxième partie de la présente Annexe, le terme "réfugié" s'applique aussi aux personnes qui, ayant résidé en Allemagne ou en Autriche, et étant d'origine israélite, ou étrangères ou apatrides, ont été victimes des persécutions nazies et ont été retenues de force dans l'un de ces pays ou, obligées de s'enfuir, y ont été ramenées ultérieurement du fait de l'ennemi ou de circonstances créées par la guerre, et qui n'y sont pas encore réinstallées de façon stable.

4. Le terme "réfugié" s'applique aussi aux enfants non accompagnés qui sont orphelins de guerre ou dont les parents ont disparu, et qui se trouvent en dehors de leurs pays d'origine. Ces enfants, s'ils sont âgés de 16 ans ou de moins de 16 ans, recevront par priorité toute l'aide possible, y compris, en règle générale, l'aide au rapatriement qui sera accordée à ceux dont la nationalité peut être déterminée.

#### SECTION B—DÉFINITION DU TERME "PERSONNE DÉPLACÉE"

Le terme "personne déplacée" s'applique à toute personne, qui, par suite de l'action des autorités des régimes mentionnés au paragraphe 1 a) de la section A de la première partie de la présente Annexe, a été déportée du pays dont elle a la nationalité, ou dans lequel elle avait auparavant sa résidence habituelle, ou qui a été obligée de quitter ce pays, telles que les personnes qui ont été contraintes au travail obligatoire et qui ont été déportées du fait de leur race, de leur religion ou de leurs opinions politiques. Les personnes déplacées ne tomberont sous la compétence de l'Organisation que sous réserve des dispositions des sections C et D de la première partie et de celles de la deuxième partie de la présente Annexe. Si les raisons qui ont motivé leur déplacement ont cessé d'exister, ces personnes devront être rapatriées aussitôt que possible, conformément à l'article 2, paragraphe 1 a) de la présente Constitution, et sous réserve des dispositions des alinéas ii) et iii) du paragraphe c) de la résolution de l'Assemblée générale, en date du 12 février 1946, concernant le problème des réfugiés (Annexe III).

#### SECTION C—CONDITIONS DANS LESQUELLES LES "RÉFUGIÉS" OU "PERSONNES DÉPLACÉES" TOMBERONT SOUS LA COMPÉTENCE DE L'ORGANISATION

1. Pour toutes les catégories énoncées ci-dessus, à l'exception de celles qui sont mentionnées aux ali-

nées 1 b) et 3 de la section A de la présente Annexe, les personnes dont il s'agit tomberont sous la compétence de l'Organisation, au sens de la résolution adoptée par le Conseil économique et social le 16 février 1946, si elles peuvent être rapatriées et si l'aide de l'Organisation est nécessaire pour assurer leur rapatriement ou si, en toute liberté, et après avoir eu pleinement connaissance de la situation et des renseignements fournis par le Gouvernement du pays dont elles ont la nationalité ou dans lequel elles avaient antérieurement leur résidence habituelle, elles ont finalement et définitivement fait valoir des raisons satisfaisantes pour ne pas y retourner.

a) Seront considérées comme raisons satisfaisantes:

i) la persécution ou la crainte fondée de persécutions du fait de la race, de la religion, de la nationalité ou des opinions politiques, à conditions que ces opinions ne soient pas en conflit avec les principes de l'Organisation des Nations Unies, énoncés au Préambule de la Charte des Nations Unies;

ii) les objections de nature politique jugées "satisfaisantes" par l'Organisation, ainsi qu'il est prévu au paragraphe 8 a)<sup>1</sup> du rapport de la Troisième Commission de l'Assemblée générale, adopté par l'Assemblée le 12 février 1946;

iii) dans le cas des personnes rentrant dans les catégories mentionnées aux alinéas 1 a) et 1 c) de la section A, des raisons de famille impérieuses tirant leur origine de persécutions antérieures, ou des raisons impérieuses de débilité ou de maladie.

b) Seront normalement considérés comme "renseignements suffisants": les renseignements sur les conditions régnant dans les pays auxquels appartiennent les réfugiés ou les personnes déplacées en question, fournis directement à ces réfugiés ou personnes déplacées par les représentants des Gouvernements de ces pays; on mettra à la disposition de ces derniers tous les moyens qui leur permettent de visiter les camps et centres de rassemblement des réfugiés et personnes déplacées afin de pouvoir leur communiquer les renseignements en question.

2. Dans le cas de tous les réfugiés visés par les dispositions de l'alinéa 1 b) de la section A de la présente Annexe, les personnes intéressées relèveront

<sup>1</sup>Paragraphe 8 a):

"En répondant au représentant de la Belgique, le Président a déclaré qu'il était sous-entendu que l'organisation internationale déciderait si les objections étaient ou n'étaient pas 'satisfaisantes' et qu'il était clair que de telles objections pourraient être de nature politique."

de la compétence de l'Organisation, au sens de la résolution adoptée le 16 février 1946 par le Conseil économique et social de l'Organisation des Nations Unies, tant que le régime phalangiste d'Espagne continuera d'exister. Au cas où ce régime serait remplacé par un régime démocratique, elles devront alors fournir, pour justifier leur refus de retourner en Espagne, des raisons satisfaisantes correspondantes à celles qui sont mentionnées au paragraphe 1 a) de la présente section.

#### SECTION D—CONDITIONS DANS LESQUELLES LES RÉFUGIÉS ET PERSONNES DÉPLACÉES CESSERONT DE RELEVER DE LA COMPÉTENCE DE L'ORGANISATION

Cesseront de relever de la compétence de l'Organisation, les réfugiés et personnes déplacées:

- a) qui seront retournés dans le pays dont ils ont la nationalité sur le territoire de l'une des Nations Unies, à moins que le lieu de leur ancienne résidence où ils désirent retourner ne se trouve en dehors de ce pays; ou
- b) qui auront acquis une nouvelle nationalité; ou
- c) qui se seront, au jugement de l'Organisation, établis d'une autre façon de manière stable; ou
- d) qui auront, sans raison valable, refusé d'accepter les propositions de l'Organisation pour leur réinstallation ou leur rapatriement; ou
- e) qui ne feront aucun effort sérieux pour gagner leur vie, tout en ayant la possibilité de le faire, ou profiteront indûment de l'aide fournie par l'Organisation.

#### DEUXIEME PARTIE

*Personnes qui ne relèveront pas de la compétence de l'Organisation.*

1. Les criminels de guerre, quislings et traîtres.
2. Toutes autres personnes dont on peut prouver:
  - a) qu'elles ont aidé l'ennemi à persécuter les populations civiles de pays qui sont Membres de l'Organisation des Nations Unies; ou
  - b) qu'elles ont, depuis le début de la deuxième guerre mondiale, volontairement aidé les forces

ennemies dans leurs opérations contre les Nations Unies.<sup>1</sup>

3. Les criminels de droit commun tombant sous le coup des dispositions des traités d'extradition.

4. Les personnes d'origine allemande du point de vue ethnique (qu'il s'agisse de ressortissants allemands ou de personnes appartenant aux minorités allemandes dans d'autres pays) qui:

- a) venant d'autres pays, ont été ou peuvent être transférées en Allemagne;
- b) ont été évacuées d'Allemagne vers d'autres pays au cours de la deuxième guerre mondiale;
- c) se sont enfuies d'Allemagne ou y sont revenues en fuyitifs, ou qui ont quitté les lieux où elles résidaient pour s'enfuir dans des pays autres que l'Allemagne, afin d'éviter de tomber aux mains des armées alliées.

5. Les personnes qui bénéficient d'une aide financière et de la protection du pays dont elles ont la nationalité, à moins que ce pays ne demande l'assistance internationale à leur profit.

6. Les personnes qui, depuis la cessation des hostilités de la deuxième guerre mondiale:

- a) ont fait partie d'une organisation quelconque dont l'un des buts était de renverser, par la force des armes, le Gouvernement de leur pays d'origine, si ce pays est Membre de l'Organisation des Nations Unies, ou le Gouvernement d'un autre Membre de l'Organisation des Nations Unies, ou qui ont fait partie d'une organisation terroriste quelconque;
- b) ont été à la tête de mouvements hostiles au Gouvernement de leur pays d'origine, si ce pays est Membre de l'Organisation des Nations Unies, ou ont dirigé des mouvements qui recommandaient aux réfugiés de ne pas retourner dans leur pays d'origine;
- c) appartiennent, au moment où elles sollicitent l'aide de l'organisation, aux forces armées ou aux cadres civils d'un pays étranger.

<sup>1</sup>Le fait d'avoir simplement continué à remplir des fonctions normales et pacifiques, sans intention déterminée d'aider l'ennemi contre les Alliés ou contre les populations civiles des territoires occupés par l'ennemi, ne sera pas considéré comme constituant une "aide volontaire". Cette disposition s'appliquera également aux actes de caractère humanitaire, tels que l'assistance aux blessés et mourants, sauf dans les cas où une assistance de cette nature donnée à des nationaux d'un pays ennemi, aura été refusée à des nationaux alliés auxquels elle aurait pu être donnée.

#### ANNEXE II

##### BUDGET ET CONTRIBUTIONS POUR LE PREMIER EXERCICE FINANCIER

1. Le budget provisoire pour le premier exercice financier s'élèvera à 4.800.000 dollars des États-Unis en ce qui concerne le budget administratif, à

151.060.500 dollars des États-Unis en ce qui concerne le budget d'exécution (à l'exception des dépenses afférentes au rétablissement en grand) et à 5.000.000 de dollars des États-Unis pour les dépenses afférentes au rétablissement en grand. Tout solde non affecté

inscrit sous ces rubriques sera reporté au crédit de la rubrique correspondante dans le budget de l'exercice financier suivant.

2. Ces sommes seront versées par les membres (à l'exception des frais de rétablissement en grand) conformément au barème ci-après.

#### A. DEPENSES ADMINISTRATIVES

<i>Pays</i>	<i>Pour cent</i>
Afghanistan	0,05
Argentine	1,85
Australie	1,97
Belgique	1,35
Bolivie	0,08
Brésil	1,85
République socialiste soviétique de Biélorussie	0,22
Canada	3,20
Chili	0,45
Chine	6,00
Colombie	0,37
Costa-Rica	0,04
Cuba	0,29
Tchécoslovaquie	0,90
Danemark	0,79
République Dominicaine	0,05
Equateur	0,05
Egypte	0,79
Salvador	0,05
Ethiopie	0,08
France	6,00
Grèce	0,17
Guatemala	0,05
Haïti	0,04
Honduras	0,04
Islande	0,04
Inde	3,95
Iran	0,45
Irak	0,17
Liban	0,06
Libéria	0,04
Luxembourg	0,05
Mexique	0,63
Pays-Bas	1,40
Nouvelle-Zélande	0,50
Nicaragua	0,04
Norvège	0,50
Panama	0,05
Paraguay	0,04
Pérou	0,20
République des Philippines	0,29
Pologne	0,95

Arabie saoudite	0,08
Suède	2,35
Syrie	0,12
Turquie	0,91
République socialiste soviétique d'Ukraine	0,84
Union Sud-Africaine	1,12
Union des Républiques socialistes soviétiques	6,34
Royaume-Uni	11,48
Etats-Unis d'Amérique	39,89
Uruguay	0,18
Venezuela	0,27
Yougoslavie	0,33
	<hr/>
	100,00

#### B. DEPENSES D'EXECUTION (A L'EXCEPTION DES DEPENSES AFFERENTES AU REETABLISSEMENT EN GRAND)

<i>Pays</i>	<i>Pour cent</i>
Afghanistan	0,03
Argentine	1,50
Australie	1,76
Belgique	1,00
Bolivie	0,07
Brésil	1,50
République socialiste soviétique de Biélorussie	0,16
Canada	3,50
Chili	0,39
Chine	2,50
Colombie	0,32
Costa-Rica	0,02
Cuba	0,24
Tchécoslovaquie	0,80
Danemark	0,68
République Dominicaine	0,04
Equateur	0,04
Egypte	0,68
Salvador	0,03
Ethiopie	0,07
France	4,10
Grèce	0,15
Guatemala	0,04
Haïti	0,02
Honduras	0,02
Islande	0,02
Inde	3,66
Iran	0,39
Irak	0,15
Liban	0,05
Libéria	0,02
Luxembourg	0,04

Mexique .....	0,54	Union Sud-Africaine .....	1,00
Pays-Bas .....	0,90	Union des Républiques socialistes	
Nouvelle-Zélande .....	0,44	soviétiques .....	4,69
Nicaragua .....	0,02	Royaume-Uni .....	14,75
Norvège .....	0,44	Etats-Unis d'Amérique .....	45,75
Panama .....	0,04	Uruguay .....	0,15
Paraguay .....	0,02	Venezuela .....	0,23
Pérou .....	0,17	Yougoslavie .....	0,23
République des Philippines .....	0,24	Nouveaux membres .....	1,92
Pologne .....	0,61		<u>100,00</u>
Arabie saoudite .....	0,07		
Suède .....	2,20		
Syrie .....	0,10		
Turquie .....	0,88		
République socialiste soviétique d'Ukraine	0,62		

3. Les contributions destinées à couvrir les frais du rétablissement en grand seront régies par les dispositions du paragraphe 4 de l'article 10 de la présente Constitution.

### ANNEXE III

#### RESOLUTION ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE LE 12 FEVRIER 1946

(document A/45)

##### L'ASSEMBLÉE GÉNÉRALE,

RECONNAISSANT que le problème des réfugiés et des personnes déplacées de toutes catégories revêt un caractère d'extrême urgence et reconnaissant la nécessité de faire une distinction nette entre les réfugiés authentiques et les personnes déplacées d'une part, et les criminels de guerre, les quislings et les traîtres dont il est question au paragraphe *d*) ci-dessous, d'autre part:

*a*) DÉCIDE de renvoyer ce problème au Conseil économique et social pour qu'il l'examine à fond, sous tous ses aspects, dans le cadre de la question 10 de l'ordre du jour de sa première session et fasse rapport à la deuxième partie de la première session de l'Assemblée générale;

*b*) RECOMMANDE au Conseil économique et social de créer un comité spécial chargé de l'examen et de l'élaboration rapide du rapport mentionné au paragraphe *a*):

*c*) RECOMMANDE au Conseil économique et social de tenir compte, en la matière, des principes suivants:

i) ce problème a une portée et un caractère internationaux;

ii) aucun réfugié ou personne déplacée qui, en toute liberté, aura finalement et définitivement, et après avoir eu pleinement connaissance de la situation et des renseignements fournis par le Gouvernement de son pays d'origine, fait valoir des raisons satisfaisantes pour ne pas retourner dans son pays, pourvu qu'il ne tombe

pas sous le coup des dispositions énoncées au paragraphe *d*) ci-dessous, ne sera contraint de retourner dans son pays d'origine. L'avenir de ces réfugiés ou de ces personnes déplacées sera du ressort de l'organisme international qui pourrait être reconnu ou créé à la suite du rapport mentionné aux paragraphes *a*) et *b*) ci-dessus, sauf si le Gouvernement du pays où ils sont établis a conclu avec cet organisme un accord aux termes duquel il accepte de subvenir à tous les frais de leur entretien et de prendre la responsabilité de leur protection;

iii) la principale tâche envers les personnes déplacées consiste à les encourager et à les aider de toutes les manières possibles à retourner rapidement dans leur pays d'origine. Cette assistance peut revêtir la forme d'accords bilatéraux d'assistance mutuelle notamment en ce qui concerne le rapatriement de ces personnes, conformément aux principes énoncés dans le paragraphe *c*) ii) ci-dessus;

*d*) CONSIDÈRE qu'aucune action entreprise en application de la présente résolution ne devra faire obstacle de façon quelconque à la livraison et au châtimement des criminels de guerre, des quislings et des traîtres, conformément aux conventions et accords internationaux présents ou futurs;

*e*) CONSIDÈRE que les Allemands qui ont été transférés en Allemagne d'autres pays ou qui se sont enfuis vers d'autres pays, devant les troupes alliées, ne tombent pas sous le coup de la présente décision dans la mesure où leur situation pourra être réglée par les forces alliées d'occupation en Allemagne, d'accord avec les Gouvernements des pays respectifs.

國際難民組織  
組織法



聯合國  
紐約成功湖  
公曆一九四六年



# 國際難民組織組織法

## 序 文

接受本組織法之各國政府承認：

真正難民及失所人民之爲問題實至迫切，其範圍性質牽涉非止一國；

關於失所人民，本組織目前主要任務爲儘量鼓勵並協助其早日返回原居留國；

真正難民及失所人民應依本組織法之規定以國際行動協助其返回本國或其原居留國或在他處另覓新住址；或如係西班牙共和黨人，應協助其暫獲寄居之所，俾於民主政權繼佛朗黨政權而成立時，彼輩得以返回西班牙；

於遇有合於本組織法明白規定之情形時始行考慮難民及失所人民之移殖或安頓問題；

此項真正難民及失所人民，於其遣送回國或移殖或安頓未經切實辦完以前，其權利及合法利益應受保護，並應儘量令就有用之職業，以免長此賦閒，遺害社會；

凡自德國與日本前所佔領之國境內流亡在外之人民，其遣送回國所需費用，在可能範圍內應由該兩國負擔之；

爰同意：

設立一非常設組織，定名國際難民組織，俾於最短期間內完成上述目的；此項組織係一須與聯合國發生聯繫之專門機關；

並因此接受下列各條款：

## 第 一 條

### 職 權 範 圍

本組織職權範圍應依照附於本組織法之後而爲本組織法構成部分之附件一所列原則，定義及條件，包括難民及失所人民事宜。

## 第 二 條

### 職 務 及 權 力

一. 本組織依照聯合國憲章之目的及原則應辦之事務爲將依附件一各項規定爲本組織主管對象之各種人民遣送回國；舉辦其身份證明，登記及分類；予以照料及協助，以及法律及政治上之保護；管理其交通運輸；以及將其移殖並安頓於確能並願意容納此等人民之國家。本組織執行上述職務之目的在：

(子) 依照聯合國大會一九四六年二月十二日關於難民及失所人民決議案(附件三)所提示之原則，及依照序文所提供之原則，儘量鼓勵及協助凡屬本組織主管對象之人民早日返回其本國或其原居留國，並以各種可能辦法促成此事，尤應給予物質之援助，如該人民返回國家曾於戰時因敵軍佔領之故備受痛苦，應自其離開現居所之時起算，於本組織主辦之下，配予三個月口糧，此外並應給予所需衣服及交通之便利；

(丑) 對於本條(子)項未就其遣送回國有所規定之人民，設法：

(一) 協助其於暫時寄居國另行安頓；

(二) 將其個人或舉家移殖他國另行安頓；

(三) 就本組織可利用之財源，並依照各有關財務規章，於必需及可行範圍內設法調查，促進並興辦集團或大規模移殖。

(寅) 對於西班牙共和黨人，在西班牙成立民主政權以前協助其暫獲寄居之所。

二. 本組織為執行其職務起見，得從事各種適當活動，並為此有權：

(子) 收受及支用公私基金；

(丑) 於必要時以租賃，受贈方式，如遇例外情形，並得以購買方式取得及佔有土地及房屋，或以出租，變賣或其他方式處分該項不動產；

(寅) 取得，佔有及讓與其他必要財產；

(卯) 訂立契約，擔承義務；包括與各國政府或與佔領或管治當局訂立契約，俾各該當局於其所管轄之領土內得局部或全部繼續或擔承難民與失所人民之照管與維持，而由本組織予以督導。

(辰) 與各國政府舉行談判，訂立協定；

(巳) 於認為可行時，與各公私團體會商合作，但以各該團體宗旨與本組織符合並遵守聯合國之原則為限；

(午) 依照聯合國大會一九四六年二月十二日關於難民問題之決議案(附件三)所提示之原則，促成雙邊協定之訂立，俾就遣送失所人民回籍事互相協助；

(未) 以不違背本組織法第九條之規定為限，指派辦事人員；

(申) 興辦適於完成本組織目的之任何事業；

(酉) 於必要時與確能並願意容納難民及失所人民之國家訂立協定，俾該難民等之合法權益獲得確實保護；

(戌) 並為完成其目的起見，得為任何其他適當法律行為。

### 第三條

#### 與聯合國之關係

本組織與聯合國之關係，由本組織及

聯合國依照聯合國憲章第五十七條及第六十三條之規定，另以協定定之。

### 第四條

#### 會員

一. 聯合國會員國得為本組織會員國。其他愛好和平之國家，雖非聯合國會員國，但如經本組織執行委員會之推薦，全體大會出席及投票人數三分二之可決，亦得為本組織會員國，但以不違背本組織與聯合國所訂協定中經依本組織法第三條加以核定之各項條件為限。

二. 以不違背本條第一項之規定為限，本組織會員國應為下列兩種國家：(甲)該國政府正式授權其本國代表簽署本組織法，當時對於以後之批准手續並未附具保留者；(乙)該國政府正式授權其本國代表簽署本組織法，當時雖附具上述保留，但其後已將接受書送存聯合國秘書長者。

三. 以不違背本條第一項之規定為限，凡其代表未簽署前項所稱之本組織法，或已簽署而未在以後六個月內送存有關之接受書之各國，仍得依下列條件之一為本組織會員國：

(子) 各該國承諾依照有關比額將未付之攤款付清；

(丑) 各該國向本組織提具一容許難民及失所人民入境之方案，其人數及移殖條件在本組織視之勢須支出或墊付一欸項，相當或大致相當於各該國依照有關比額應繳納本組織之攤款。

四. 凡於簽署本組織法時表示願採用本條第三項丑款所定方式之國家，得於簽署之日起三個月內，提具該款所稱之方案，但此舉不妨礙各該國於六個月內送存有關接受書。



五. 本組織會員國，其基於聯合國會員國資格所享有之權利及特權受停止處分時，本組織經聯合國之請求，應停止該會員國基於本組織會員國資格所享有之權利及特權。

六. 本組織會員國經聯合國除名者其本組織會員國之資格當然消失。

七. 本組織會員國原非聯合國會員國而又屢次違犯聯合國憲章之原則者，本組織全體大會得經聯合國大會之同意將其自本組織除名。

八. 本組織會員國屢次違犯本組織法所列原則者，得由全體大會停止其會員國權利及特權；並得經聯合國大會之同意將其自本組織除名。

九. 本組織會員國承諾對於本組織之工作予以一般之協助。

十. 會員國得隨時以書面通知執行委員會主席退出本組織。此項通知書自執行委員會主席收到之日起一年後發生效力。

## 第五條

### 機關

茲設立本組織之主要機關如下：全體大會，執行委員會及秘書處。

## 第六條

### 全體大會

一. 全體大會為本組織最後決定政策之機關。每一會員國應有代表一人，及必需之副代表及顧問若干人。全體大會每一會員國應有一個投票權。

二. 全體大會由執行委員會召集之，每年至少舉行常會一次。但在本組織成立後之三年期間內，全體大會每年至少應舉行常會兩次。全體大會特別會議得由執行

委員會視需要召集之；如經全體大會會員國三分之一之請求應由幹事長於接到請求後三十日內召集之。

三. 全體大會每次屆會之初次會議，於全體大會未互選代表一人為該次屆會主席以前，由執行委員會主席任其主席。

四. 全體大會選出該次屆會主席以後，應即由代表互選一人為第一副主席，一人為第二副主席，並另選其認為必要之其他職員。

## 第七條

### 執行委員會

一. 執行委員會應執行各種為推行全體大會政策所必需之職務，並得於全體大會停會期間決定緊急性之政策，交由幹事長遵照辦理並就為施行此項決定所採取之措施向執行委員會提出報告。此項決定仍須由全體大會覆核。

二. 全體大會執行委員會由本組織九會員國之代表組成之。執行委員會委員由全體大會於常會中選舉之，其任期二年。委員於其任期屆滿後至全體大會舉行選舉之下一次會議以前之期間內，得繼續留任。無論何時，執行委員會委員均得連選連任。執行委員會委員如於全體大會停會期間內出缺，得由執行委員會逕行指派另一會員國代表充任，其任期至全體大會下次集會時止。

三. 執行委員會應互選一人為主席，另一人為副主席，其任期由全體大會定之。

四. 執行委員會會議依下列方法召集之：  
(子)由主席召集，通常為每月兩次；  
(丑)執行委員會一會員國之任何代表函幹事長請求召集會議時，應於收到請求後七日內召集之；

(寅)遇主席出缺時，幹事長應召集會議，該次會議議事日程之第一項目應為選舉主席。

五. 執行委員會為就地調查情形起見，得以委員會全體資格或授權一代表團視察本組織管轄下之難民營，宿舍或集中地，並得根據視察報告向幹事長作各種指示。

六. 執行委員會收取幹事長依照本組織法第八條第六項之規定所提出之報告，並應於加以審議後請幹事長將該項報告連同執行委員會認為適當之評語一併送交全體大會。此項報告及評語應於全體大會下次常會召開前分送全體大會各會員國並應予以公布。執行委員會認為必要時得請幹事長另提其他報告。

## 第八條

### 行政

一. 幹事長為本組織行政首長，對全體大會及執行委員會負責，依照全體大會及執行委員會之決議執行一切行政職務，並就其所採措施提出報告。

二. 幹事長由執行委員會推選，全體大會任命。全體大會如認為執行委員會所推選者並非適當人選，得自行任命未經執行委員會推選之人員。幹事長如有出缺，執行委員會得於全體大會任命新幹事長以前，任命代理幹事長以執行幹事長之職責。

三. 幹事長任職本組織應基於一雇傭契約關係。此項契約由執行委員會主席代表本組織簽字，並應規定契約當事人之一方得先期六個月預行通知他方，終止契約。如遇例外情形執行委員會認為幹事長行為不當，應予解職時，經委員三分二之可決有權解除幹事長之職務，但以事後經全體大會追認為限。

六

四. 本組織辦事人員由幹事長依照全體大會制定之服務規程委派之。

五. 幹事長應列席或派其屬員代表列席全體大會，執行委員會及所有其他分組委員會及小組委員會會議。幹事長或其代表得參與每次會議，但無投票權。

六. (子)幹事長應於每六個月之期間終止時就本組織工作撰具報告。此項六個月一次之報告每隔一次必須敘明本組織上年度之工作概況，並詳載本組織於此期間內一切活動情形。此項報告應依照本組織法第七條第六項之規定先送由執行委員會審查，然後連同執行委員會評語送交全體大會。

(丑)全體大會舉行每次特別會議時，幹事長應就本組織自上次會議以後之工作情形，提出說明。

## 第九條

### 辦事人員

一. 辦事人員之僱用及其服務條件之決定，應以必須達到最高標準之效率，才幹，及忠誠為其首要考慮。僱用辦事人員之另一要件為彼等應遵守本組織法所定各項原則。徵聘辦事人員時，應充分注意地域上之適宜分配，並於失所人民原居留國之國民中遴選相當人數。

二. 本組織法附件一第二部分各項(除第五項外)所稱不為本組織主管對象者，本組織不得加以僱用。

三. 幹事長及辦事人員於執行職務時，不得請求或接受本組織以外任何政府或其他當局之指示，並應避免任何行動之足以妨礙其僅向本組織負責之國際官員地位者。本組織各會員國承諾尊重幹事長及辦事人員所負職責之純粹國際性，決不設法影響其責任之履行。

## 第十條

### 財政

一、 幹事長應就本組織所必需之行政費，事業費及大規模移殖費編造每年度預算，並隨時視需要所在，編造補充預算，交由執行委員會提出全體大會。執行委員會應將此項預算轉送全體大會，並得附具其認為適當之意見。預算經全體大會核准後，其行政費，事業費及大規模移殖費三部門之個別總額應由各會員國分攤擔負，其每一部門攤款比額由全體大會隨時以出席及投票會員國三分二可決票決定之。

二、 攤款得以實物繳納，或以全體大會以決議案指定之貨幣繳納。全體大會於指定貨幣種類時，僅考慮本組織預期之支出將經常以何種貨幣為之，不問預算中究以何種貨幣為計算之單位。

三、 各會員國承諾依照本條第一、二兩項所定比額分擔本組織行政費。

四、 各會員國應依照上列第一、二兩項所定比額分擔事業費（大規模移殖費除外），但有不違背各該本國憲法程序之規定者為限。各會員國承諾在不違反各該本國憲法程序之範圍內，自動捐助大規模移殖經費。

五、 會員國如於本組織法發生效力之日起三個月滿期時尚未繳納其本組織第一財政年度內應負擔之攤款，在將該攤款付清以前，不得在全體大會或執行委員會投票。

六、 以不違反本條第五項之規定為限，如會員國未付之攤款數額等於或超過其前一年全年應付之攤款數額時，即不得在全體大會或執行委員會投票。

七、 如全體大會認為該會員國所以未付攤款確係由於其所不能控制之情勢時，得仍准許該會員國投票。

八、 本組織行政預算每年應送由聯合國大會加以其認為適當之研究並提出建議。本組織日後為取得聯繫關係而依照本組織法第三條與聯合國訂立協定時，得於其他事項以外規定本組織行政預算須經聯合國大會核准。

九、 以不妨礙本條第一項關於補充預算之規定為限，下列各例外辦法適用於本組織法發生效力之財政年度：

(子) 本組織法附件二所列之臨時預算為本組織預算；

(丑) 會員國應繳攤款數額依本組織法附件二所列之比額。

## 第十一條

### 會所及其他辦事處

一、 本組織會所設巴黎或日內瓦，應由全體大會決定之。除全體大會或執行委員會過半數會員國於上次會議中或用通訊方法與幹事長商議後，同意另於他處集會外，所有全體大會及執行委員會會議均應於會所舉行。

二、 執行委員會得因必要設立區域或其他辦事處或代表機關。

三、 設立辦事處或代表機關應得當地政府之同意。

## 第十二條

### 處理事務規程

一、 全體大會應自行制定議事規則，此項議事規則大體應依照經濟暨社會理事會之議事規則；但全體大會認為適宜時，得酌改之。執行委員會應自定處理事務規程，但有不違背全體大會就此事所為決議為限。

二、 除本組織法另有規定或全體大會另有決定外，全體大會及執行委員會議案之表決應以其出席及投票會員國過半數之同意行之。

### 第十三條

#### 地位，豁免及特權

一． 本組織於每一會員國之領土內，應享有為執行其職務及達成其目的所必需之法律行為能力。

二． (子) 本組織於每一會員國之領土內，應享有為執行其職務及達成其目的所必需之特權及豁免。

(丑) 本組織會員國之代表，本組織之官員及行政人員亦應同樣享受為其獨立執行關於本組織之職務所必需之特權與豁免。

三． 此項法律地位，特權及豁免，應由本組織與聯合國秘書長會商後另以協定定之。此項協定應准由所有會員國加入，並應於本組織及該協定加入國間繼續有效。

### 第十四條

#### 與其他組織之關係

一． 以不違背依照本組織法第三條與聯合國所締協定之規定為限，本組織得與其他國際組織成立所需之切實聯繫關係。

二． 目的與本組織相同，職務又屬於本組織事務範圍內之任何各國政府間組織或機關，其職務之一部或全部得由本組織擔承，其資源，財產及債務之一部或全部得由本組織承受。此項手續得由本組織與各該組織或機關當局訂立雙方均能接受之辦法行之，或經由國際公約或協定授權本組織行之。

### 第十五條

#### 與難民及失所人民所在國當局之關係

本組織與難民及失所人民所在國政府或行政當局之關係與本組織在各該國行使職務之條件，應以本組織依本組織法之規定與各該政府或行政當局所訂之協定定之。

### 第十六條

#### 本組織法之修正

本組織法之修正案提案全文應由幹事長至遲於全體大會審議是項修正案三個月以前送交所有會員國。修正案經全體大會出席及投票會員國三分二之可決，並經會員國三分二各依其本國憲法程序接受後，發生效力。但對於會員國設定新義務之修正案須經各該會員國接受後始對其發生效力。

### 第十七條

#### 解釋

一． 本組織法之英，法，中，俄，西文各本同一作準。

二． 除全體大會或爭端當事國另行議定解決方法外，會員國應將關於本組織法之解釋或適用之任何問題或爭端提交國際法院處斷，但以不違背聯合國憲章第九十六條及國際法院規約第二章之規定者為限。

### 第十八條

#### 效力之發生

一． (子) 各國得經下列程序之一為本組織法簽訂國：

(一) 對於批准不附保留，逕行簽署；

(二) 簽署後仍須批准，然後接受；

(三) 接受。

(丑) 接受須以正式文書送存聯合國秘書長。

二． 本組織法於就本組織法附件二所列事業費第一部分總共負擔其攤款百分七十五以上之至少十五個國家，成為本組織法簽訂國之日起，發生效力。

三． 一俟本組織法經由一國代表對於批

准不附保留，逕行簽署或一俟第一接受書送存之時，本組織法即由聯合國秘書長依照聯合國憲章第一百零二條予以登記。

四. 聯合國秘書長日後將本組織法發生效力之日期通知本組織法各簽訂國，並將其他國家成爲本組織法簽訂國之日期通知各簽訂國。

爲此下列各代表各乘本國政府特爲此

事正式授予之權，謹簽字於本組織法以昭信守。

公曆一千九百四十六年十二月十五日訂於紐約發拉星草場，以英，法，中，俄，西五種文字各作一本。各正本應交存聯合國檔庫。聯合國秘書長將以正式副本分送各簽字國政府，並於本組織法發生效力及幹事長選出後，送交本組織幹事長。

## 附 件 一

### 定 義

#### 一 般 原 則

一、下列之一般原則爲本附件第一第二兩部分中所列定義之要點。

(子)本組織之主要目的在爲真正難民及失所人民問題獲一迅速積極之解決，並須使其對有關各方，俱能公正平允。

(丑)鑒於一九四六年二月十二日聯合國大會爲難民問題所通過決議案中(丙)節(二)款所列之原則

(附件三)關於失所人民之主要任務，爲以各種可能之方法鼓勵並協助彼等及早返回其原居留之國家。

(寅)按照一九四六年二月十六日經濟暨社會理事會所通過之決議案，對於賣國叛徒，傀儡及戰犯，不應予以任何國際協助又對於彼等之引渡及懲處亦不應採取任何行動加以阻撓。

(卯)本組織應注意其所予之協助不得用於鼓勵對任何聯合國國家政府之破壞或敵對之行爲。

(辰)對於係自甘開散希圖避免爲協助其國家重行建設而忍受艱苦，因而不願回至其原居留國家者，或純爲經濟上之原因自願在他國居留，因而具備移民之資格者，本組織應注意其所予之協助不得受此輩之利用。

(巳)同時，對於真正及理應受惠之難民及失所人民，本組織亦須注意，凡爲本組織所能施予之協助，均不得加以剝奪。

(午)本組織執行其職務時應避免擾亂國際間之友好關係。爲達此目的，本組織如遇擬將難民及失所人民在其原居留國之鄰區或在非自治區、家內移殖或安頓時，應予以特別注意。凡遇此二種情形，本組織於各項因素之中，尤應就各該難民等之原居留國或該非自治國家之本國人民對於此項移殖或安頓計劃所表示之真正憂慮及關切，予以充分考慮。

二、爲保證上述各原則及下列定義中各項條款公正平允之實施起見，應成立一個司法性質之特種制度，附以適當之組織法，程序及任務規定。

### 第 一 部 份

一九四六年二月十六日聯合國

經濟暨社會理事會通過之決議案中

所謂之難民及失所人民

#### 甲 節 難 民 之 定 義

一、“難民”一詞，除本附件第二部分寅卯兩節中各

款另有規定外，係指已離開其本國或其原居留國或已在  
其境外之人，且其人不論其曾否保留其國籍，又屬於下  
列各類之一者：

(子)納粹或法西斯政權下之被壓迫者，或於第二次  
世界大戰中與上述政權立於一方各政權下之被壓迫者，  
或協助上述政權與聯合國國家爲敵之傀儡或類似政權下  
之被壓迫者，不論其已否具有難民之國際身份；

(丑)西班牙共和黨人及佛朗哥政權下之其他被壓  
迫者，不論其已否具有難民之國際身份；

(寅)因種族，宗教，國籍或政見上之關係，於第  
二次大戰爆發以前即已被視爲難民者。

二、除本附件第二部分寅卯兩節關於擬拒某數類人  
等(包括戰犯，傀儡及賣國叛徒在內)，使不得收受本組織  
所施利益，另有規定外，“難民”一詞，亦指不屬下列乙節  
所稱之失所人民，現在其本國或其原居留國國境以外，  
且又以第二次世界大戰爆發以後所引起各項事端之結  
果，不能或不願受其本國或前本國政府之保護者。

三、除本附件第二部分丁節各款另有規定外，“難民”  
一詞，亦指曾在德國或奧國居住，種出猶太或爲外族或  
無國籍，因而受納粹之壓迫，並被拘留於該二國之內，  
或雖迫而出亡，但以敵軍行動之故，或由於戰爭情勢之  
結果，其後又被送回上述二國之一，而仍未在其地重被  
安置者。

四、“難民”一詞又指無人作同照管之戰時孤兒，或  
其父母失蹤，而其本人已不在其原居留國者。對於此類  
十六歲或十六歲以下兒童，應予各種可能之優先協助，  
其有國籍可查者，並應協助其返回本國。

#### 乙 節 失 所 人 民 之 定 義

“失所人民”一詞，係指受本附件第一部分甲節一項  
(子)款所稱統治當局之處置，因而被逐出或不得不離  
開其本國或其原居留國者，例如被迫從事強迫勞役及因  
種族，宗教及政見上之關係而被逐出境者皆屬之。凡失  
所人民，須在本附件第一部分丙，丁兩節各項及第二  
部分各項規定之下，始隸屬於本組織主管範圍之內。如  
彼等所以移徙之理由不復存在，應依照本組織法第二條  
一項(子)款，並在一九四六年二月十二日大會關於難  
民問題決議案(附件三)內項第(二)及第(三)分項  
所訂條款限制之下，儘速將彼等遣送回國。

#### 丙 節 “難 民” 及 “失 所 人 民”

成爲本組織主管對象之條件

一、除本附件甲節第一項(丑)款及第三項所稱者外，

凡以上所舉各類之人，皆應按一九四六年二月十六日經濟社會理事會所通過決議案之意義，或為本組織主管之對象；但彼等須或為可以遣送回國，而於遣送手續上必須獲得本組織之協助者，或則為於得知全部事實之後，包括其本國或原居留國政府所發之確實情報。而又完全出於自願，切實表示正當之反對理由，不願回至上述之國家者：

(子) 下列各點可認為正當之反對理由：

(一) 由於種族，宗教，國籍或政見關係而起之壓迫，而所謂政見又並不與聯合國憲章序文中所載聯合國原則相背謬者；或將遇此種壓迫之恐懼，而其恐懼係基於適當之理由者；

(二) 政治性質之反對理由，經本組織斷為“正當”，如一九四六年二月十二日大會通過之大會第三分組委員會報告書第八節(甲)項中所考慮及者。<sup>1</sup>

(三) 凡屬甲節第一項(子)(寅)兩款所稱各類之人，則應具有因以往所受壓迫而起之急迫家庭理由，或身體衰弱，疾病等急迫理由。

(丑) 下述一類之情報可以經常認為“確實情報”：

有關各該難民及失所人民本國狀況之情報，經各該國政府代表直接通知彼等者；此類代表應予各種便利，俾可訪問各難民及失所人民之營房及集合中心，向彼等傳達上述之情報。

二、關於與本附件甲節第一項(丑)款各種規定符合之難民，在西班牙佛朗哥政權繼續當政期間，此類之人皆應依一九四六年二月十六日聯合國經濟社會理事會所通過決議案之意義，為本組織主管之對象。惟於一民主政權繼上述政權成立時，則彼等須提出與本節第一項(子)款所列各點相類所以不願回西班牙之正當反對理由。

丁節——難民及失所人民不復為本組織主管對象之條件

下列各點為難民及失所人民不復為本組織主管對象之條件：

(子) 如彼等已回至其為聯合國會員國之本國領土者；但如其所願返回之原居址並不在其本國國境內者，則不在此限；

(丑) 如彼等已取得新國籍者；

(寅) 如彼等經本組織認為已在其他情形下獲得確實安頓者；

(卯) 並無理由，拒絕接受本組織關於將彼等移殖或遣送回國之建議者；

(辰) 如彼等雖可有謀生之方面不作充分之努力者或利用本組織之協助便其私圖者。

## 第二部份

不為本組織主管對象之人

一、 戰犯 傀儡及賣國叛徒。

二、 任何可證其具有下列行為之一者：

(子) 曾協助敵人，壓迫聯合國會員國之平民；

(丑) 於第二次大戰爆發以後，對於敵軍用以對付聯合國所採之行動，曾自動加以協助。<sup>2</sup>

三、 可以根據條約加以引渡之通常罪犯。

四、 原出德國民種之人，不論為德國國民或為在其他國家之德種少數民族中之份子，而又具有下列情形者：

(子) 已從或可從其他國家移送至德國者；

(丑) 在第二次世界大戰期間從德國逃散至其他國家者；

(寅) 從德國逃出，或逃入德國，或從其居所之地逃入德國以外之國家，藉以避免為盟方軍隊所捕獲者。

五、 接受其本國金錢上之援助及保護者；但如經其本國為彼等請求國際之協助者，則不在此限。

六、 於第二次世界大戰敵對行動告終以後，曾有下列行為者：

(子) 曾參加任何組織，其目的之一為以武力推翻其原居留國之政府，而該國又為聯合國會員國；或為以武力推翻聯合國任何另一會員國之政府；或參加任何恐怖組織；

(丑) 曾領導對其原居留國之政府採取敵對行為之運動，而該國又為聯合國會員國；或曾發起鼓動難民不回至其原居留國之運動；

(寅) 於其中請援助時尚在為一外國服軍役或公職。

<sup>1</sup>該第八節(甲)項云：

「主席於答覆比利時代表云：此中有一涵義，即此項國際團體可以斷定何者為「正當之反對理由」何者非「正當之反對理由」；而此類反對理由又明白屬於政治性質者。」

<sup>2</sup>如僅係繼續執行其正常及平和之職責，並非專事協助敵人為吉盟國或敵人佔領國領土內之平民者，不應視為“自動協助”。又一般之人道舉動，例如護視受傷或垂死之人，亦不應視為“自動協助”，但如可同時予盟國國民以敵國國民所得之是類協助，而故意不為此舉者，不在此限。

## 附 件 二

### 第一財政年度預算及攤款

一，第一財政年度臨時預算計為行政費美金 4,800,000 圓，事業費（大規模移殖費除外）美金 151,060,500 圓，及大規模移殖費美金 5,000,000 圓。各該項下如有任何積餘應將其移為次一財政年度預算中各該相同項下之存款。

二，上述各數（大規模移殖費除外）應由各會員國依照下列比額擔負之：

#### 甲．行政費分攤比額表

國別	百分數
阿富汗	0.05
阿根廷	1.85
澳大利亞	1.97
比利時王國	1.35
玻利維亞	0.08
巴西	1.85
白俄羅斯蘇維埃社會主義共和國	0.22
加拿大	3.20
智利	0.45
中國	6.00
哥倫比亞	0.37
哥斯大黎加	0.04
古巴	0.29
捷克斯拉夫	0.90
丹麥	0.79
多明尼加共和國	0.05
厄瓜多	0.05
埃及	0.79
薩爾瓦多	0.05
阿比西尼亞	0.08
法蘭西	6.00
希臘	0.17
瓜地馬拉	0.05
海地	0.04
洪都拉斯	0.04
冰島	0.04
印度	3.95
伊朗	0.45
伊拉克	0.17
黎巴嫩	0.06
利比里亞	0.10

盧森堡大公國	0.05
墨西哥	0.63
荷蘭王國	1.40
紐西蘭	0.50
尼加拉瓜	0.04
那威王國	0.50
巴拿馬	0.05
巴拉圭	0.04
秘魯	0.20
菲律賓共和國	0.29
波蘭	0.95
蘇地亞拉伯	0.08
瑞典	2.35
敘利亞	0.12
土耳其	0.91
烏克蘭蘇維埃社會主義共和國	0.84
南非聯邦	1.12
蘇維埃社會主義共和國聯邦	6.34
英聯王國	11.48
美利堅合眾國	39.89
烏拉圭	0.18
委內瑞拉	0.27
南斯拉夫	0.33
總計	100.00

#### 乙．事業費分攤比額表

（大規模移殖費除外）

國別	百分數
阿富汗	0.03
阿根廷	1.50
澳大利亞	1.76
比利時王國	1.00
玻利維亞	0.07
巴西	1.50
白俄羅斯蘇維埃社會主義共和國	0.16
加拿大	3.50
智利	0.39
中國	2.50
哥倫比亞	0.32
哥斯大黎加	0.02
古巴	0.24



捷克斯拉夫	0.80	那威王國	0.44
丹麥	0.68	巴拿馬	0.04
多明尼加共和國	0.04	巴拉圭	0.02
厄瓜多	0.04	秘魯	0.17
埃及	0.68	菲律賓共和國	0.24
薩爾瓦多	0.03	波蘭	0.61
阿比西尼亞	0.07	蘇地亞拉伯	0.07
法蘭西	4.10	瑞典	2.20
希臘	0.15	敘利亞	0.10
瓜地馬拉	0.04	土耳其	0.88
海地	0.02	烏克蘭蘇維埃社會主義共和國	0.62
洪都拉斯	0.02	南非聯邦	1.00
冰島	0.02	蘇維埃社會主義共和國聯邦	4.69
印度	3.66	英聯王國	14.75
伊朗	0.39	美利堅合衆國	45.75
伊拉克	0.15	烏拉圭	0.15
黎巴嫩	0.05	委內瑞拉	0.23
利比里亞	0.02	南斯拉夫	0.23
盧森堡大公國	0.04	新會員國	1.92
墨西哥	0.54		100.00
荷蘭王國	0.90		
紐西蘭	0.44		
尼加拉瓜	0.02		

三. 關於大規模移殖役之分攤，應依本組織法第十條第四項之規定行之。

### 附件三

一九四六年二月十二日大會通過之決議案(A/45)本大會，  
鑒於各種難民及失所人民問題之迫切，又鑒於對真正難民及失所人民與下列丁項所稱戰犯，傀儡及賣國叛徒有加以明白區別之必要，特

(甲) 決定將此問題交由經濟暨社會理事會，責之該理事會第一屆會議事日程第十項下，就其各方面加以詳盡之審查，並向大會第一屆會第二期會議提出報告；

(乙) 向經濟暨社會理事會建議成立一特別分組委員會，俾得迅速完成(甲)項所云之審查及報告；

(丙) 又向經濟暨社會理事會建議於考慮此項問題之時，注意下列之原則：

(一) 此一問題具有國際範圍及性質。

(二) 凡難民及失所人民，於得知全部事實包括其原居留國政府所發之確實情報以後，並完全出於自願，切實表示正當之反對理由，不願回至其原居留國而又不屬下列(丁)項各款範圍以內者，即不

應強迫其回至其原居留國。此類難民及失所人民之未來出路，應為此後將依上列(甲)(乙)兩項所稱之報告而認可或成立之任何國際團體之主管對象；但如彼等所定居國家之政府，已與上述之團體商定辦法，擔任照養彼等之全部費用並負保護彼等之責任，則不在此限。

(三) 關於失所人民之主要任務，為用各種可能方法，鼓勵並協助彼等及早回至其原居留國，並鑒於上列丙項(二)款中所列之原則，此種協助可採促進訂立雙邊辦法之方式，庶於遣送此項人等回國一事；獲得相互之協助。

(丁) 認為所有因本決議案而採取之行動，均不得以任何方式干涉依據現有及未來國際辦法或協定而執行之戰犯，傀儡及賣國叛徒之引渡及懲處。

(戊) 認為所有從他國移至德國或逃避盟方軍隊而至他國之德國人，如彼等之地位可由盟方駐德佔領軍經各有關國家政府之同意加以決定，則皆不在本宣言處置範圍之內。



**УСТАВ**  
**МЕЖДУНАРОДНОЙ ОРГАНИЗАЦИИ**  
**ПО ДЕЛАМ БЕЖЕНЦЕВ**



ОБЪЕДИНЕННЫЕ НАЦИИ  
ЛЕЙК СОКСЕС, НЬЮ-ЙОРК

1946



# УСТАВ МЕЖДУНАРОДНОЙ ОРГАНИЗАЦИИ ПО ДЕЛАМ БЕЖЕНЦЕВ

## ВВЕДЕНИЕ

Правительства, принимающие настоящий Устав,

ПРИЗНАВАЯ что подлинные беженцы и перемещенные лица составляют проблему срочного характера, являющуюся, по объему и характеру, международной;

что в отношении перемещенных лиц главная подлежащая выполнению задача заключается в том, чтобы поощрять их скорое возвращение в страну их происхождения и содействовать этому возвращению всеми возможными способами;

что подлинным беженцам и перемещенным лицам следует оказывать содействие посредством мер международного характера или для возвращения в страны, гражданами которых они являются, или на прежние привычные места жительства, или же для приискания новых жилищ в других местах, на условиях, предусмотренных в настоящем Уставе; или, в отношении испанских республиканцев, для их временного устройства, с тем, чтобы дать им возможность возвратиться в Испанию, когда настоящий фашистский режим будет заменен демократическим;

что переход на оседлое положение и возвращение к обычным условиям жизни беженцев и перемещенных лиц следует предусматривать в случаях, ясно указанных в Уставе;

что подлинные беженцы и перемещенные лица, до тех пор, пока не осуществится вполне их репатриация или переход на оседлое положение и возвращение к обычным условиям жизни, должны быть защищены в своих правах и законных интересах и должны быть обеспечены нужными заботами и помощью и, поскольку это возможно, должны быть обеспечены полезным трудом, в целях предотвращения вредных и антисоциальных последствий продолжительной праздности; и

что расходы по репатриации лиц, перемещенных Германией и Японией из занятых ими

стран, должны быть отнесены в пределах возможности за счет этих держав;

ПРИШЛИ К СОГЛАШЕНИЮ,

для осуществления вышеуказанных целей, в возможно короткий срок, учредить и настоящим учреждают временную организацию под наименованием «Международная Организация по делам Беженцев» — специализированное учреждение, которое должно быть поставлено в связь с Объединенными Нациями и, соответственно,

ПРИНИМАЮТ НИЖЕСЛЕДУЮЩИЕ СТАТЬИ:

### СТАТЬЯ 1

#### МАНДАТ

Мандат Организации распространяется на беженцев и перемещенных лиц в соответствии с принципами, определениями и условиями, устанавливаемыми в Приложении I приложенном к настоящему Уставу и являющемся неотъемлемой частью последнего.

### СТАТЬЯ 2

#### ФУНКЦИИ И ПОЛНОМОЧИЯ

1. Функциями Организации, подлежащими выполнению в соответствии с целями и принципами Устава Объединенных Наций, являются: репатриация; установление личности, регистрация и классификация лиц, которые, согласно положениям Приложения I, подлежат компетенции Организации; попечение о них и оказание им помощи; правовая и политическая защита их; перевозка, окончательное возвращение к обычным условиям и переселение в страны, могущие и готовые их принять. Такие функции выполняются, имея в виду:

(а) поощрение скорого возвращения в страны, гражданами которых они являются, или в страны прежнего обычного местожительства тех лиц, которые подлежат компетенции Организации, и содействие таковому всеми возможными способами, принимая во

вниманье принципы, изложенные в резолюции по вопросу о беженцах и перемещенных лицах, принятой 12 февраля 1946 года Генеральной Ассамблеей Объединенных Наций (Приложение III) и принципы, изложенные в Введении; содействие таковому всеми возможными способами, в частности, предоставлением им материальной помощи и достаточного продовольствия на период времени в три месяца с момента отбытия их из их теперешнего местожительства, при условии, что они возвращаются в страну, испытывающую лишения в результате неприятельской оккупации во время войны, и что такое продовольствие будет распределяться от имени Организации; а также снабжение необходимой одеждой и транспортными средствами; и

(b) в отношении лиц, для которых репатриация не состоится согласно параграфу (a) настоящей статьи, облегчение:

(i) возвращения к обычным условиям в странах их временного местопребывания;

(ii) эмиграции в другие страны, перехода там на оседлое положение и возвращения к обычным условиям отдельных лиц и семей;

(iii) поскольку это может быть необходимо и осуществимо, в пределах имеющихся в распоряжении ресурсов, а также при условии соблюдения соответствующих финансовых правил — обследования, поощрения и выполнения проектов группового переселения или расселения в крупном масштабе.

(c) В отношении испанских республиканцев, содействие их временному устройству, пока в Испании не будет установлен демократический режим.

2. С целью осуществления своих функций Организация может предпринимать все соответствующие действия и, для этого, имеет право:

(a) получать и расходовать частные и общественные фонды;

(b) когда это необходимо, арендовать земли и строения и приобретать посредством да-

рения—и только в исключительных обстоятельствах путем покупки—земли и строения, владеть ими или распоряжаться ими, сдавая в наем, продавая или другими способами;

(c) приобретать другое необходимое имущество, владеть им и отчуждать его;

(d) вступать в договоры и принимать на себя обязательства, включая договоры с правительствами или с оккупационными, или контрольными властями там, где такие власти продолжают существовать, или принимать на себя, частью или полностью, заботу о беженцах и перемещенных лицах и их содержание на территориях, находящихся под их властью, под контролем Международной Организации по Делах Беженцев;

(e) вести переговоры и заключать соглашения с правительствами;

(f) консультировать и сотрудничать с общественными и частными организациями во всех тех случаях, когда это желательно, поскольку такие организации разделяют цели Организации и соблюдают принципы Объединенных Наций;

(g) способствовать заключению двусторонних соглашений о взаимном содействии при репатриации перемещенных лиц, принимая во внимание принципы, указанные в параграфе (c) (ii) резолюции, принятой 12 февраля 1946 г. Генеральной Ассамблеей Объединенных Наций, относительно проблемы о беженцах (Приложение III);

(h) назначать служебный персонал, с соблюдением положений статьи 9 настоящего Устава;

(i) предпринимать любой проект, соответствующий выполнению целей Организации;

(j) заключать соглашения со странами, могущими и готовыми принять беженцев и перемещенных лиц в целях обеспечения защиты их законных прав и интересов, поскольку это является необходимым;

(k) и вообще совершать любые действия

юридического характера, соответствующие ее целям.

### СТАТЬЯ 3

## ВЗАИМООТНОШЕНИЯ С ОБЪЕДИНЕННЫМИ НАЦИЯМИ

Взаимоотношения между Организацией и Объединенными Нациями устанавливаются соглашением между Организацией и Объединенными Нациями, как это предусмотрено статьями 57 и 63 Устава Объединенных Наций.

### СТАТЬЯ 4

## ЧЛЕНЫ ОРГАНИЗАЦИИ

1. Прием в члены Организации открыт для Членов Объединенных Наций. Прием в члены Организации также открыт для любых других миролюбивых государств, не являющихся Членами Объединенных Наций, по рекомендации Исполнительного Комитета, большинством двух третей голосов присутствующих и участвующих в голосовании членов Генерального Совета, с соблюдением условий соглашения между Организацией и Объединенными Нациями, утвержденного согласно статье 3 настоящего Устава.

2. С соблюдением положения параграфа 1 настоящей статьи, членами Организации являются государства, надлежащим образом уполномоченные представители которых подписывают настоящий Устав без оговорок относительно последующего принятия, и государства, которые вручают Генеральному Секретарю Объединенных Наций свои документы о принятии, после того, как их представители, уполномоченные на то надлежащим образом, подписали настоящий Устав с такой оговоркой.

3. С соблюдением положений параграфа 1 этой статьи те государства, представители которых не подписали Устава, упомянутого в предшествующем параграфе, или которые, подписав таковой, не вручили соответствующего документа о принятии в течение ближайших ше-

сти месяцев, могут, однако, быть приняты в Члены Организации в следующих случаях:

(а) Если они выразят готовность внести причитающиеся с них взносы, согласно соответствующей шкале;

(б) Если они представят Организации проект допущения на свою территорию, в качестве эмигрантов, беженцев или перемещенных лиц, в таком количестве и на таких условиях расселения, которые, по мнению Организации, потребуют от государства, подающего такое заявление, расходов, или вложения сумм, равных или приблизительно равных тому взносу, который от них потребовался бы согласно соответствующей шкале взносов, составляющих бюджет Организации.

4. Те государства, которые при подписании Устава, выразят свое намерение воспользоваться положением пункта (б) параграфа 3 этой статьи, могут представить, в течение ближайших трех месяцев, проект, о котором говорится в этом параграфе, не нарушая этим своего права представить в течение шести месяцев соответствующий документ о принятии.

5. Осуществление прав и привилегий членов настоящей Организации, принадлежащих им в качестве таковых, приостанавливается по требованию Организации Объединенных Наций, если было приостановлено осуществление прав и привилегий, принадлежащих им, как Членам Объединенных Наций.

6. Члены Организации, исключенные из Объединенных Наций, автоматически перестают быть членами настоящей Организации.

7. Осуществление прав и привилегий членов Организации, не состоящих Членами Объединенных Наций, систематически нарушающих принципы Устава Объединенных Наций, может быть приостановлено с утверждения Генеральной Ассамблеи Объединенных Наций, или такие члены могут быть исключены из числа Организации Генеральным Советом.

8. Осуществление прав и привилегий члена Организации, систематически нарушающего принципы, содержащиеся в настоящем Уставе, может быть приостановлено Генеральным Советом, или такой член Организации может быть исключен из Организации при условии утверждения этого исключения Генеральной Ассамблеей Объединенных Наций.

9. Каждый член Организации обязуется оказывать содействие общего характера работе Организации.

10. Любой член Организации может в любое время представить письменное уведомление о своем выходе из Организации Председателю Исполнительного Комитета. Такое уведомление становится действительным по истечении года со дня получения его Председателем Исполнительного Комитета.

#### СТАТЬЯ 5

#### ОРГАНЫ

В качестве главных органов Организации учреждаются: Генеральный Совет, Исполнительный Комитет и Секретариат.

#### СТАТЬЯ 6

#### ГЕНЕРАЛЬНЫЙ СОВЕТ

1. Высшим Органом, определяющим политику Организации, является Генеральный Совет, в котором каждый член Организации имеет одного представителя, а также заместителей и советников, какие могут быть необходимы. Каждый член Генерального Совета имеет в последнем один голос.

2. Генеральный Совет созывается на очередную сессию не менее одного раза в год Исполнительным Комитетом, причем, однако, в течение трех лет после создания Организации, Генеральный Совет созывается на очередные сессии не менее двух раз в год. Он может созываться на специальную сессию во всех тех случаях, когда Исполнительный Комитет находит

это необходимым; он также созывается на специальную сессию Генеральным Директором в течение тридцати дней после того, как Генеральным Директором получено требование об этом от одной трети членов Совета.

3. На первом заседании каждой сессии Генерального Совета председательствует Председатель Исполнительного Комитета до тех пор, пока Генеральный Совет не изберет одного из своих членов Председателем этой сессии.

4. После этого Генеральный Совет переходит к выборам из числа своих членов первого Товарища Председателя и второго Товарища Председателя, а также других должностных лиц, которых он сочтет необходимыми.

#### СТАТЬЯ 7

#### ИСПОЛНИТЕЛЬНЫЙ КОМИТЕТ

1. Исполнительный Комитет выполняет те функции, которые могут являться необходимыми для осуществления политики Генерального Совета, и может в промежутках между сессиями Генерального Совета, в случаях крайней необходимости, принимать руководящие решения, которые передаются Генеральному Директору. Последний обязан принять их к руководству и представить доклад Исполнительному Комитету о действиях, предпринятых им для выполнения этих решений. Эти решения подлежат пересмотру Советом.

2. Исполнительный Комитет Генерального Совета состоит из представителей девяти членов Организации. Каждый член Исполнительного Комитета избирается на двухгодичный срок Генеральным Советом на очередной сессии Совета. Член Организации может оставаться в должности в Исполнительном Комитете в течение периода времени между окончанием срока его полномочий и первым следующим заседанием Генерального Совета, на котором происходят выборы. Член Организации в любое время может быть переизбран в Исполнительный Комитет. Если в промежутке между



двумя сессиями Генерального Совета открывается вакансия на должность члена Исполнительного Комитета, Исполнительный Комитет может сам заполнить эту вакансию, назначив другого члена Организации для занятия должности до следующего заседания Совета.

3. Исполнительный Комитет избирает Председателя и Заместителя Председателя из числа своих членов, причем срок полномочий определяется Генеральным Советом.

4. Заседания Исполнительного Комитета созываются:

(а) Председателем, нормально два раза в месяц;

(б) когда какой-либо делегат или член Исполнительного Комитета письмом, адресованным Генеральному Директору, требует созыва заседания, в каком случае заседание созывается в течение семи дней со дня получения требования;

(с) в случае, если должность Председателя оказывается вакантной, Генеральный Директор назначает заседание, на котором первым пунктом повестки дня являются выборы Председателя.

5. С целью исследования положения на местах, Исполнительный Комитет, или в своем полном составе или через посредство делегации, составленной из его членов, может посещать лагеря, общежития и сборные пункты, находящиеся под контролем организации и давать на основании отчетов о таких посещениях соответствующие инструкции Генеральному Директору.

6. Исполнительный Комитет получает доклады от Генерального Директора, как это предусмотрено параграфом 6 статьи 8 настоящего Устава и, по рассмотрении таковых, предлагает Генеральному Директору передать их Генеральному Совету с такими замечаниями, какие Исполнительный Комитет считает нужными. Эти доклады и такие замечания, рассы-

лаются всем членам Генерального Совета до следующей очередной сессии и опубликовываются. Исполнительный Комитет может предлагать Генеральному Директору представлять такие дальнейшие доклады, какие Комитет считает необходимыми.

## СТАТЬЯ 8

### АДМИНИСТРАЦИЯ

1. Главным административным должностным лицом Организации является Генеральный Директор. Он является ответственным перед Генеральным Советом и Исполнительным Комитетом, выполняет административные и исполнительные функции Организации в соответствии с решениями Генерального Совета или Исполнительного Комитета и представляет доклады о принятых им соответственных действиях.

2. Кандидат в Генеральные Директора предлагается Исполнительным Комитетом и назначается на должность Генеральным Советом. Если Исполнительный Комитет не выставляет кандидатуры лица, приемлемого для Генерального Совета, Генеральный Совет может приступить к назначению лица, кандидатура которого не была указана Комитетом. Когда на должность Генерального Директора открывается вакансия, Исполнительный Комитет может назначить Исполняющего Обязанности Генерального Директора, принимающего на себя все обязанности и функции, связанные с должностью, до того времени, как Генеральный Директор сможет быть назначен Генеральным Советом.

3. Генеральный Директор выполняет свои функции согласно договору, подписываемому от имени Организации Председателем Исполнительного Комитета, и одним из условий такого договора должно быть, что любая сторона может сделать уведомление о прекращении договора за шесть месяцев. В исключительных обстоятельствах, Исполнительный Комитет, при условии последующего подтверждения Ге-

неральным Советом, имеет право освободить Генерального Директора от его обязанностей большинством двух третей голосов членов Совета, если, по мнению Комитета, его поведение таково, что оправдывает такую меру.

4. Служебный персонал Организации назначается Генеральным Директором, согласно правилам, которые должны быть установлены Генеральным Советом.

5. Генеральный Директор присутствует или является представленным одним из подчиненных ему должностных лиц на всех заседаниях Генерального Совета, Исполнительного Комитета и всех других комитетов и подкомитетов. Он, или его представитель, может принимать участие в любом таком заседании, но не имеет права голоса.

6. (а) Генеральный Директор к концу каждого шестимесячного периода изготавляет доклад о работе Организации. Доклад, изготовленный к концу каждого второго шестимесячного периода, должен касаться работы Организации в течение предыдущего года и заключать полный отчет о деятельности Организации в течение этого периода времени. Эти доклады представляются на рассмотрение Исполнительному Комитету, который передает их Генеральному Совету вместе со своими замечаниями, как предусмотрено параграфом 6 статьи 7 настоящего Устава.

(б) На каждой специальной Сессии Генерального Совета Генеральный Директор делает доклад о работе Организации со времени последнего заседания.

#### СТАТЬЯ 9

### СЛУЖЕБНЫЙ ПЕРСОНАЛ

1. При приеме на службу и определении условий службы, следует руководствоваться, главным образом, необходимостью обеспечить высокий уровень работоспособности, компетентности и добросовестности. Другим соображением, принимаемым во внимание при приеме на службу, должны быть преданность принципам,

установленным в настоящем Уставе. Должное внимание следует уделять важности подбора персонала по принципу географического распределения и на прием на службу достаточного числа сотрудников из стран происхождения перемещенных лиц.

2. Никакое лицо, исключенное, согласно части II Приложения I, (кроме параграфа 5) этого устава, из числа лиц, подлежащих компетенции Организации, не может быть принято Организацией на службу.

3. При исполнении своих обязанностей Генеральный Директор и служебный персонал не должны запрашивать или получать указаний от какого бы то ни было правительства или власти, посторонней для Организации. Они должны воздерживаться от любых действий, которые могли бы отразиться на их положении, как международных должностных лиц, ответственных только перед Организацией. Каждый член Организации обязуется уважать строго международный характер обязанностей Генерального Директора и служебного персонала и не пытаться оказывать на них влияние при исполнении ими своих обязанностей.

#### СТАТЬЯ 10

### ФИНАНСЫ

1. Генеральный Директор представляет Генеральному Совету, через посредство Исполнительного Комитета, годовую бюджетную смету, покрывающую необходимые административные расходы, оперативные расходы и расходы Организации по расселению в широком масштабе, и от времени до времени дополнительные бюджетные сметы, которые могут потребоваться. Исполнительный Комитет передает бюджетную смету Генеральному Совету с такими замечаниями, которые он находит необходимыми. По окончательном утверждении бюджетной сметы Генеральным Советом, общий итог каждой из трех рубрик, а именно: «административные расходы», «оперативные расходы» и «расходы по расселению в широком масштабе» должен быть

распределен пропорционально между членами Организации в каждой рубрике, причем эта пропорция определяется от времени до времени большинством двух третей голосов членов Генерального Совета, которые присутствуют и принимают участие в голосовании.

2. Взносы производятся в результате переговоров, которые будут вестись по просьбе членов Организации между этими членами и Организацией, натурой или в той валюте, которая будет определена решением Генерального Совета относительно валют, в которых предполагаемые расходы Организации будут производиться от времени до времени, независимо от валюты, в которой бюджетная смета будет исчислена.

3. Каждый член Организации обязуется вносить в Организацию свою долю административных расходов, в соответствии с разверсткой, установленной в вышеприведенных параграфах 1 и 2 настоящей статьи.

4. Каждый член Организации делает взносы на оперативные расходы (за исключением расходов по расселению в широком масштабе), в соответствии с разверсткой, определенной согласно параграфам 1 и 2 настоящей статьи, и в соответствии с требованиями процедуры, установленной основными законами данного члена Организации. Члены Организации обязуются делать взносы на расходы по расселению в широком масштабе на добровольных началах и в соответствии с требованиями процедуры, установленной основными законами каждого члена Организации.

5. Член Организации, который по истечении трехмесячного срока после дня вступления в силу настоящего Устава, не сделает своих денежных взносов в Организацию за первый финансовый год, лишается права голоса в Генеральном Совете или в Исполнительном Комитете, пока он не сделает своего взноса.

6. С соблюдением положений вышеприведенного параграфа 5, член Организации, за которым числится задолженность по уплате Органи-

зации его денежных взносов, лишается права голоса в Генеральном Совете или Исполнительном Комитете, если сумма его задолженности равняется сумме взносов, причитающихся с него за один полный предыдущий год или превышает ее.

7. Генеральный Совет может, однако, разрешить таким членам Организации участвовать в голосовании, если он признает, что просрочка платежа произошла по независящим от них обстоятельствам.

8. Административный бюджет Организации ежегодно представляется Генеральной Ассамблее Объединенных Наций для рассмотрения и рекомендаций, которые Генеральная Ассамблея найдет нужным сделать. Соглашение, согласно которому Организация будет поставлена в связь с Объединенными Нациями, в соответствии со статьей 3 настоящего Устава, может обусловить, между прочим, что административный бюджет Организации утверждается Генеральной Ассамблеей Объединенных Наций.

9. Не нарушая положений, касающихся дополнительных бюджетов, в параграфе 1 настоящей статьи, следующие исключительные мероприятия должны быть применены в отношении того финансового года, в котором настоящий Устав вступит в силу:

(а) бюджет должен быть временным бюджетом, установленным в Приложении II к настоящему Уставу и

(б) размер денежных взносов членов Организации должен быть сделан в пропорции, установленной в Приложении II к настоящему Уставу.

#### СТАТЬЯ 11

### МЕСТОНАХОЖДЕНИЕ ОРГАНИЗАЦИИ И ОТДЕЛЕНИЯ

1. Организация по Делах Беженцев устанавливает свое местонахождение в Париже, или в Женеве, согласно решению Генерального Совета и все заседания Генерального Совета и Исполнительного Комитета происходят там.

если только большинство членов Генерального Совета или Исполнительного Комитета не придут к соглашению на предшествующем заседании или путем переписки с Генеральным Директором о том, чтобы собраться в другом месте.

2. Исполнительный Комитет учреждает такие региональные и другие отделения и представительства, какие могут быть необходимы.

3. Все отделения и представительства учреждаются только с согласия правительств, власть которых распространяется на места их учреждения.

#### СТАТЬЯ 12 ПРОЦЕДУРА

1. Генеральный Совет устанавливает свои собственные правила процедуры, в общих чертах соответствующие правилам процедуры Экономического и Социального Совета Объединенных Наций, когда они являются подходящими, и с такими изменениями, которые Генеральный Совет сочтет желательными. Исполнительный Комитет регулирует свою собственную процедуру с соблюдением любых решений Генерального Совета, касающихся последней.

2. Кроме тех случаев, когда Уставом или постановлением Генерального Совета предусматривается иной порядок, предложения принимаются простым большинством голосов членов, присутствующих и участвующих в голосовании в Генеральном Совете и в Исполнительном Комитете.

#### СТАТЬЯ 13 СТАТУС, ИММУНИТЕТЫ И ПРИВИЛЕГИИ

1. На территории каждого из своих членов, Организация обладает правоспособностью, необходимой для выполнения ее функций и осуществления ее целей.

2. (а) На территории каждого из своих членов, Организация пользуется привилегиями и иммунитетами, необходимыми для выполнения ее функций и осуществления ее целей.

(б) Представители членов Организации, должностные лица и административный персонал Организации также пользуются привилегиями и иммунитетами, необходимыми для независимого выполнения их функций, связанных с Организацией.

3. Этот правовой статус, эти привилегии и иммунитеты определяются соглашениями, которые должны быть выработаны по консультации с Генеральным Секретарем Объединенных Наций. Возможность присоединения к этому соглашению предоставляется всем членам, соглашение же продолжает оставаться в силе между Организацией и каждым членом Организации, присоединившимся к нему.

#### СТАТЬЯ 14 ВЗАИМООТНОШЕНИЯ С ДРУГИМИ ОРГАНИЗАЦИЯМИ

1. С соблюдением положений соглашения, которое должно быть заключено с Объединенными Нациями, во исполнение статьи 3 настоящего Устава, Организация может установить такие эффективные отношения с другими международными организациями, какие могут оказаться желательными.

2. Организация может принимать на себя частично или полностью функции и приобретать частично или полностью ресурсы, активы и пассивы любой межправительственной организации или учреждения, цели и функции которых относятся к компетенции Организации. Это может быть осуществлено при посредстве взаимно приемлемых соглашений с компетентными властями таких организаций или учреждений, или путем использования полномочий, предоставленных организации международной конвенцией при соглашении.

#### СТАТЬЯ 15 ВЗАИМООТНОШЕНИЯ С ВЛАСТЯМИ СТРАН, В КОТОРЫХ НАХОДЯТСЯ БЕЖЕНЦЫ ИЛИ ПЕРЕМЕЩЕННЫЕ ЛИЦА

Взаимоотношения Международной Организации по Делах Беженцев с правительствами или

администрацией стран, в которых находятся беженцы или перемещенные лица, и условия, на которых она будет действовать в таких странах, устанавливаются посредством соглашений, о которых Организация договаривается с таковыми правительствами или администрацией в соответствии с положением настоящего Устава.

#### СТАТЬЯ 16

### ПОПРАВКИ К УСТАВУ

Тексты предлагаемых поправок к настоящему Уставу сообщаются членам Организации Генеральным Директором не позднее, чем за три месяца до рассмотрения их Генеральным Советом. Поправки вступают в силу по принятии большинством двух третей голосов присутствующих и участвующих в голосовании членов Генерального Совета и по утверждении двумя третями членов Организации в согласии с соответствующими порядками, предусмотренными в их основных законах, при условии, однако, что поправки, налагающие новые обязательства на членов Организации, вступают в силу в отношении каждого члена Организации только по принятии их таковым.

#### СТАТЬЯ 17

### ТОЛКОВАНИЕ

1. Английский, испанский, китайский, русский и французский тексты настоящего Устава считаются равно аутентичными.

2. С соблюдением положений статьи 96 Устава Объединенных Наций и главы II Статута Международного Суда, любой вопрос или спор относительно толкования или применения настоящего Устава передается на решение Международного Суда, если Генеральный Совет или стороны в таком споре не согласились на другой способ его разрешения.

#### СТАТЬЯ 18

### ВСТУПЛЕНИЕ В СИЛУ

1. (а) Государства могут становиться участниками настоящего Устава посредством:

(i) подписания без оговорок, относящихся к его утверждению;

(ii) подписания при условии его утверждения с последующим принятием;

(iii) принятие.

(b) Принятие совершается путем вручения формального документа Генеральному Секретарю Объединенных Наций.

2. Настоящий Устав вступит в силу, когда участниками его станут по крайней мере пятнадцать государств, взносы которых, причитающиеся по части I оперативного бюджета, как они установлены в Приложении II к данному Уставу, составляют не менее 75% его общей суммы.

3. Настоящий Устав регистрируется Генеральным Секретарем Объединенных Наций в соответствии со статьей 102 Устава Объединенных Наций, по подписании его без оговорок, относящихся к его утверждению, от имени одного государства или по вручении первого документа о принятии.

4. Генеральный Секретарь Объединенных Наций уведомляет государства, являющиеся участниками настоящего Устава, о дне вступления его в силу, а также уведомляет их о дне вступления других государств в число участников настоящего Устава.

В УДОСТОВЕРЕНИЕ ЧЕГО, нижеподписавшиеся, будучи надлежаще уполномочены для этой цели, подписали настоящий Устав.

СОСТАВЛЕНО в Флоринг Мэдоу, штат Нью-Йорк, пятнадцатого декабря, тысяча девятьсот сорок шестого года, в одном экземпляре на английском, испанском, китайском, русском и французском языках. Подлинный экземпляр хранится в архиве Объединенных Наций. Генеральный Секретарь Объединенных Наций рассылает заверенные копии текста всем подписавшим его правительствам и, по вступлении Устава в силу и избрании Генерального Директора, Генеральному Директору Организации.

## ПРИЛОЖЕНИЕ I

### ОПРЕДЕЛЕНИЯ ОБЩИЕ ПРИНЦИПЫ

1. Следующие общие принципы составляют неотъемлемую часть определений, установленных в нижеследующих частях I и II.

(а) Главная задача Организации заключается в том, чтобы осуществить быстрое и положительное разрешение проблемы подлинных беженцев и перемещенных лиц; разрешение этой проблемы должно быть правильным и справедливым в отношении всех, кого это касается.

(б) Главная задача в отношении перемещенных лиц заключается в том, чтобы поощрять их быстрое возвращение в страны их происхождения и всеми возможными способами содействовать этому возвращению, прививая во внимание принципы, изложенные в параграфе (с) (ii) резолюции по вопросу о беженцах, принятой 12 февраля 1946 г. Генеральной Ассамблеей Объединенных Наций. (Приложение III).

(с) Как установлено в резолюции, принятой 16 февраля 1946 года Экономическим и Социальным Советом, предателям, квислингам и военным преступникам не должно быть оказано никакой международной помощи и ничего не должно быть сделано, что могло бы препятствовать каким-либо образом их выдаче и наказанию.

(d) Организация должна заботиться об обеспечении того, чтобы оказываемая ею поддержка не была использована для поощрения подрывной или враждебной деятельности, направленной против правительства любой из Объединенных Наций.

(е) Организация должна заботиться об обеспечении того, чтобы оказываемая ею поддержка не была использована лицами, относительно которых совершенно ясно, что они не желают возвращаться в страны своего происхождения, потому что они предпочитают праздность трудностям, связанным с участием в деле восстановления их стран, а также лицами, которые намерены переселиться в другие страны по причинам чисто экономического характера и, таким образом, подпадают под определение эмигрантов.

(f) С другой стороны, Организация в равной мере должна обеспечить, чтобы никто из подлинных и заслуживающих поддержки беженцев и перемещенных лиц не был лишен той помощи, которую она может им оказать.

(g) Организация должна стараться выполнять свои функции так, чтобы избегать нарушений дружеских отношений между нациями. В преследовании этой цели

Организация должна проявлять особую осторожность в тех случаях, в которых возвращение к обычным условиям жизни или переход на оседлое положение беженцев или перемещенных лиц может предполагаться в странах либо смежных с соответствующими странами происхождения этих лиц, либо в самоуправляющихся территориях. Организация должна должным образом учесть, среди других факторов, всякое наличие подлинного опасения или беспокойства по отношению к таким планам, в первом случае — со стороны страны происхождения лиц, о которых идет речь, или, в последнем случае — туземного населения данной самоуправляющейся страны.

2. Для обеспечения беспристрастного и справедливого применения вышеизложенных принципов и нижеследующих терминов определения, должен быть выработан какой-то специальный план полусудебного аппарата с соответствующим Уставом, процедурой и компетенцией.

### ЧАСТЬ ПЕРВАЯ

*Беженцы и перемещенные лица, согласно смыслу резолюции, принятой Экономическим и Социальным Советом 16 февраля 1946 года*

#### РАЗДЕЛ А. ОПРЕДЕЛЕНИЕ ТЕРМИНА «БЕЖЕНЦЫ»

1. С соблюдением положений разделов С и D и нижеследующей части II этого приложения, термин «беженец» применяется к лицу, которое покинуло страну, гражданством которой оно является, или прежнее привычное место жительства, или к лицу, которое находится вне их пределов и которое, независимо от того, сохранило ли оно свое гражданство или нет, принадлежит к одной из следующих категорий:

(а) Жертвы нацистского или фашистского режимов, или режимов, принимавших участие во второй мировой войне на стороне фашистских режимов, или жертвы квислинговских или подобных им режимов, помогающих фашистским режимам в их борьбе против Объединенных Наций, независимо от того, пользуются ли они международным статусом, как беженцы, или нет;

(б) Испанские республиканцы и другие жертвы фашистского режима в Испании, независимо от того, пользуются ли они международным статусом, как беженцы, или нет;

(с) Лица, которые рассматривались как беженцы до начала второй мировой войны, по причинам расового, религиозного или национального характера, или вследствие их политических убеждений.

2. С соблюдением положений разделов С и D и части II настоящего Приложения, относительно исключения известных категорий лиц, включая военных преступников, ввистипгов и предателей, от пользования преимуществами, предоставляемыми Организацией, термин «беженец» также применяется к лицу, которое, не будучи перемещенным лицом, согласно определению раздела В настоящего Приложения, находится вне страны его гражданства или прежнего привычного места жительства и которое в результате событий, последовавших за началом второй мировой войны, не может или не хочет пользоваться защитой правительства страны своего гражданства, или бывшего гражданства.

3. С соблюдением положений раздела D и нижеследующей части II термин «беженец» также применяется к лицам, которые, проживая в Германии и Австрии и будучи еврейского происхождения, или иностранцам, или лицам, не имеющим подданства, оказались жертвами нацистского преследования и были задержаны в одной из этих стран или были принуждены бежать из одной из них, и впоследствии были возвращены в одну из них, в результате действий неприятеля или обстоятельств войны, и которые еще не обосновались прочно в одной из этих стран.

4. Термин «беженец» также применяется к беспризорным детям, — которые являются военными сиротами, или родители которых исчезли, — находящимся вне страны их происхождения. Таким детям, в возрасте 16 лет и выше, следует вслечески оказывать содействие вне очереди, включая нормальное содействие репатриации тех, чье гражданство может быть установлено.

#### РАЗДЕЛ В. ОПРЕДЕЛЕНИЕ ТЕРМИНА «ПЕРЕМЕЩЕННЫЕ ЛИЦА»

Термин «перемещенные лица» применяется к лицам, которые, в результате действий властей режимов, упомянутых в параграфе 1 (а) раздела А, части I настоящего Приложения, были высланы из страны своего гражданства или прежнего обычного места жительства, или были вынуждены покинуть их, как например лица, которые были принуждены к насильственному труду, или которые были высланы по расовым, религиозным или политическим соображениям. Перемещенные лица подпадают под мандат Организации только с соблюдением положений разделов С и D части I и положений нижеследующей части II. Если причины, вызвавшие их перемещение, перестали существовать, то их следует репатриировать как можно скорее, согласно статье 2, параграф 1 (а) настоящего Устава и с соблюдением положений абзацев (ii) и (iii) параграфа (с) резолюции Генераль-

ной Ассамблеи от 12 февраля 1946 года относительно проблемы о беженцах (Приложение III).

#### РАЗДЕЛ С. УСЛОВИЯ, ПРИ КОТОРЫХ «БЕЖЕНЦЫ» И «ПЕРЕМЕЩЕННЫЕ ЛИЦА» ПОДЛЕЖАТ КОМПЕТЕНЦИИ ОРГАНИЗАЦИИ

1. Лица, подпадающие под определения всех вышеуказанных категорий, за исключением упомянутых в параграфе 1 (b) и 3 раздела А настоящего Приложения, подлежат компетенции Организации, согласно смыслу резолюции, принятой Экономическим и Социальным Советом 16 февраля 1946 года, если они могут быть репатриированы, и требуется помощь Организации для того, чтобы обеспечить их репатриацию, или если они определены, совершенно свободно и, после полного ознакомления с фактами, включая достаточную информацию от правительств стран их гражданства или прежнего обычного места жительства, заявили веские возражения против возвращения в эти страны;

(а) Рассматриваются как «веские возражения»:

(i) преследование, или обоснованный (по-французски: “Fondé”, по-английски: “based on reasonable grounds”) страх перед преследованиями за расовую принадлежность, или религию, национальность, политические убеждения, при условии, что эти убеждения не противоречат принципам Объединенных Наций, установленным в введении к Уставу Организации Объединенных Наций;

(ii) возражения политического характера, признанные Организацией «вескими», как предусмотрено в параграфе 8 (а)<sup>1</sup> Доклада Третьего Комитета Генеральной Ассамблеи, утвержденного Ассамблеей 12 февраля 1946 года;

(iii) в отношении лиц, входящих в категории, указанные в параграфах 1 (а) и 1 (с) раздела А, непреодолимые препятствия семейного характера, вытекающие из предшествовавших преследований, или непреодолимые препятствия, связанные с немощью или болезнью.

(b) Будет нормально рассматриваться как «достаточная информация»:

информация относительно условий в странах гражданства тех беженцев и перемещенных лиц, которых это касается, передаваемая им непосредственно представителям правительств стран, которым следует предоставить всевозможные облегчения для посещения лагерей и сборных центров для беженцев и перемещенных лиц, в целях сообщения последним такой информации.

<sup>1</sup>Параграф 8 (а):  
«Отвечая представителю Бельгии, председатель заявил, что между-народная организация должна будет установить, какие возражения являются «истинными возражениями», и что такие возражения несомненно могут быть политического характера».

2. Все беженцы, подпадающие под определение параграфа 1 (b) раздела А настоящего Приложения, подлежат компетенции Организации, согласно смыслу резолюции, принятой Экономическим и Социальным Советом Объединенных Наций 16 февраля 1946 года, до тех пор, пока будет продолжаться фашистский режим в Испании. Если этот режим будет заменен демократическим режимом, они должны будут представить веские возражения против своего возвращения в Испанию, соответствующие возражениям, указанным в вышеприведенном параграфе 1 (a) настоящего Приложения.

#### РАЗДЕЛ D. ОБСТОЯТЕЛЬСТВА, ПРИ КОТОРЫХ БЕЖЕНЦЫ И ПЕРЕМЕЩЕННЫЕ ЛИЦА ПЕРЕ- СТАЮТ ПОДЛЕЖАТЬ КОМПЕТЕНЦИИ ОРГАНИЗАЦИИ

Беженцы или перемещенные лица перестают подлежать компетенции Организации:

- (a) когда они вернулись в страны своего гражданства, находящиеся на территории Объединенных Наций, за исключением тех случаев, когда их прежние обычные места жительства, куда они желают возвратиться, находятся вне страны их гражданства; или
- (b) когда они приобрели новое гражданство; или
- (c) когда они, по определению Организации, каким-либо другим образом прочно обосновались; или
- (d) когда они без достаточных к тому оснований, отказались принять предложения Организации о переселении или репатриации; или
- (e) когда они не делают достаточных усилий зарабатывать себе на жизнь при наличии возможности заработка, или злоупотребляют вспомоществованием Организации.

#### ЧАСТЬ ВТОРАЯ

##### *Лица, которые не подлежат компетенции Организации*

1. Военные преступники, шпионы и предатели.
2. Любое другое лицо, в отношении которого может быть доказано, что оно:
  - (a) оказывало помощь неприятелю в преследовании гражданского населения стран, являющихся Членами Объединенных Наций; или

(b) добровольно оказывало помощь вооруженным силам неприятеля после начала второй мировой войны в их операциях против Объединенных Наций.<sup>1</sup>

3. Уголовные преступники, подлежащие выдаче по договору.

4. Лица немецкого этнического происхождения (будь то германские граждане или члены немецких меньшинств в других странах), которые:

- (a) были или могут быть перевезены в Германию из других стран;
- (b) были во время второй мировой войны эвакуированы из Германии в другие страны;
- (c) бежали из Германии, или в Германию, или с места своего постоянного жительства в другие, кроме Германии, страны для того, чтобы не попасть в руки союзных армий.

5. Лица, пользующиеся финансовой поддержкой и защитой страны их гражданства, за исключением тех случаев, когда эта страна просит об оказании им международной помощи.

6. Лица, которые после окончания военных действий второй мировой войны:

- (a) принимали участие в какой-либо организации, ставящей одной из своих целей свержение, при помощи вооруженной силы, правительства страны их происхождения, являющейся Членом Объединенных Наций, или свержение, при помощи вооруженной силы, правительства любого Члена Объединенных Наций; или принимали участие в какой-либо террористической организации;
- (b) стали вожаками движений, враждебных правительству страны их происхождения, являющейся Членом Объединенных Наций, или инициаторами движений, поощряющих невозвращение беженцев в страну их происхождения;

(c) лица, которые в то время, когда они обращаются за помощью, состоят на военной или гражданской службе иностранного государства.

<sup>1</sup> Простое продолжение обычных и военных обязательств, не исполняемых с определенной целью оказать врагу помощь против союзников или против гражданского населения страны, находящейся под неприятельской оккупацией, не считается составляющей «добровольную помощь». Также не считается таковой акт гуманности общего характера, как например, оказание помощи раненым и умирающим, за исключением тех случаев, когда помощь такого рода, оказанная неприятельским гражданам, могла бы также успешно быть оказана союзным гражданам, но намеренно им не оказывалась.

## ПРИЛОЖЕНИЕ II

### БЮДЖЕТНАЯ СМЕТА И ВЗНОСЫ ЗА ПЕРВЫЙ ФИНАНСОВЫЙ ГОД

1. Временная бюджетная смета на первый финансовый год предусматривает: 4 800 000 американских долларов на административные расходы, 151 060 500 амери-

канских долларов на оперативные расходы (за исключением расходов на расселение в большом масштабе) и 5 000 000 американских долларов на расселение в большом масштабе. Всякие неизрасходованные остатки по этим статьям будут занесены в кредит тех же статей в бюджете на следующий финансовый год.



2. Эти суммы (за исключением расходов на расселение в большом масштабе) будут вноситься Членами Объединенных Наций согласно следующему распределению:

#### А. НА АДМИНИСТРАТИВНЫЕ РАСХОДЫ

Страна	Процентами
Афганистан	0,05
Аргентина	1,85
Австралия	1,97
Бельгия	1,35
Боливия	0,08
Бразилия	1,85
Белорусская ССР	0,22
Канада	3,20
Чили	0,45
Китай	6,00
Колумбия	0,37
Костарика	0,04
Куба	0,29
Чехословакия	0,90
Дания	0,79
Доминиканская Республика	0,05
Эквадор	0,05
Египет	0,79
Сальвадор	0,05
Эфиопия	0,08
Франция	6,00
Греция	0,17
Гватемала	0,05
Гаити	0,04
Гондурас	0,04
Исландия	0,04
Индия	3,95
Иран	0,45
Ирак	0,17
Ливан	0,06
Либерия	0,04
Люксембург	0,05
Мексика	0,63
Нидерланды	1,40
Новая Зеландия	0,50
Никарагуа	0,04
Норвегия	0,50
Панама	0,05
Парагвай	0,04
Перу	0,20
Филиппины	0,29
Польша	0,95
Саудовская Аравия	0,08
Швеция	2,35
Сирия	0,12
Турция	0,91

Украинская ССР	0,84
Южноафриканский Союз	1,12
Союз Советских Социалистических Республик	6,34
Соединенное Королевство	11,48
Соединенные Штаты Америки	39,89
Уругвай	0,18
Венесуэла	0,27
Югославия	0,33

100,00

#### В. НА ОПЕРАТИВНЫЕ РАСХОДЫ (ЗА ИСКЛЮЧЕНИЕМ РАССЕЛЕНИЯ В БОЛЬШОМ МАСШТАБЕ)

Страна	Процентами
Афганистан	0,03
Аргентина	1,50
Австралия	1,76
Бельгия	1,00
Боливия	0,07
Бразилия	1,50
Белорусская ССР	0,16
Канада	3,50
Чили	0,39
Китай	2,50
Колумбия	0,32
Костарика	0,02
Куба	0,24
Чехословакия	0,80
Дания	0,68
Доминиканская Республика	0,04
Эквадор	0,04
Египет	0,68
Сальвадор	0,03
Эфиопия	0,07
Франция	4,10
Греция	0,15
Гватемала	0,04
Гаити	0,02
Гондурас	0,02
Исландия	0,02
Индия	3,66
Иран	0,39
Ирак	0,15
Ливан	0,05
Либерия	0,02
Люксембург	0,04
Мексика	0,54
Нидерланды	0,90
Новая Зеландия	0,44
Никарагуа	0,02
Норвегия	0,44

Панама .....	0,04
Парагвай .....	0,02
Перу .....	0,17
Филиппины .....	0,24
Польша .....	0,61
Саудовская Аравия .....	0,07
Швеция .....	2,20
Сирия .....	0,10
Турция .....	0,88
Украинская ССР .....	0,62
Южноафриканский Союз .....	1,00
Союз Советских Социалистических Республик .....	4,69

Соединенное Королевство .....	14,75
Соединенные Штаты Америки .....	45,75
Уругвай .....	0,15
Венесуэла .....	0,23
Югославия .....	0,23
Новые члены .....	1,92
	100,00

3. Взвасы на расходы по расселению в большом масштабе распределяются согласно положениям параграфа 4 статьи 10 Устава.

### ПРИЛОЖЕНИЕ III

#### РЕЗОЛЮЦИЯ, ПРИНЯТАЯ ГЕНЕРАЛЬНОЙ АССАМБЛЕЕЙ 12 ФЕВРАЛЯ 1946 ГОДА (Документ А/45)

##### ГЕНЕРАЛЬНАЯ АССАМБЛЕЯ,

ПРИЗНАВАЯ, что проблема беженцев и перемещенных лиц всех категорий является неотложной проблемой, и признавая необходимость ясного разграничения между подлинными беженцами и перемещенными лицами, с одной стороны, и военными преступниками, квислингами и предателями, упомянутыми ниже в параграфе (d) с другой стороны:

(а) РЕШАЕТ передать эту проблему Экономическому и Социальному Совету для тщательного и всестороннего изучения, включив ее пунктом 10-м в повестку дня первой сессии Совета и для доклада во второй части первой сессии Генеральной Ассамблеи;

(б) РЕКОМЕНДУЕТ Экономическому и Социальному Совету создать специальный комитет для быстрого проведения исследования вопроса и составления доклада, указанного в параграфе (а);

(с) РЕКОМЕНДУЕТ Экономическому и Социальному Совету при рассмотрении вопроса иметь ввиду следующие принципы:

(i) Эта проблема по своему масштабу и характеру является международной.

(ii) Беженцы или перемещенные лица, заявившие окончательно и определенно, совершенно свободно и по полному ознакомлению с фактами, в том числе с соответствующей информацией, сообщенной правительствами стран их происхождения, веские возражения против возвращения в страны своего происхождения, не будут принуждаться к возвра-

щению на родину, поскольку они не подпадают под действие параграфа (d), приведенного ниже. Таковыми беженцами или перемещенными лицами будет заниматься тот международный орган, который будет признан или учрежден в результате доклада, упомянутого выше в параграфах (а) и (b), за исключением тех случаев, когда правительство страны, где обосновались беженцы, заключит соглашение с этим органом с тем, чтобы принять на себя все расходы по содержанию беженцев и ответственность за их защиту.

(iii) Главная задача в отношении перемещенных лиц заключается в том, чтобы поощрять их скорейшее возвращение в страны их происхождения и содействовать этому возвращению всеми возможными способами. Эта помощь может выражаться в содействии заключению двусторонних соглашений об оказании взаимной помощи по репатриации таких лиц, с соблюдением принципов, изложенных выше в абзацах (с) (i).

(d) СЧИТАЕТ, что никакое действие, предпринятое в результате настоящей резолюции, не будет носить такого характера, чтобы в какой-либо мере препятствовать выдаче и наказанию военных преступников, квислингов и предателей, в соответствии с ныне действующими или будущими международными соглашениями и договорами;

(e) СЧИТАЕТ, что немцы, переводимые в Германию из других государств или бежавшие в другие государства от союзных войск, не подпадают под действие настоящей декларации, поскольку вопрос о них может разрешаться союзными оккупационными властями в Германии по соглашению с правительствами соответствующих стран.

**CONSTITUCIÓN**  
DE LA  
**ORGANIZACIÓN INTERNACIONAL**  
**DE REFUGIADOS**



*NACIONES UNIDAS*  
*Lake Success, Nueva York*  
*1946*



# CONSTITUCIÓN DE LA ORGANIZACIÓN INTERNACIONAL DE REFUGIADOS

## PREÁMBULO

Los Gobiernos que aceptan esta Constitución, RECONOCIENDO que los verdaderos refugiados y personas desalojadas constituyen un problema urgente de carácter y finalidades internacionales;

que en lo concerniente a las personas desalojadas, la tarea principal a cumplir consiste en alentarlas y prestarles asistencia, en toda forma posible, para el pronto retorno a sus países de origen;

que los verdaderos refugiados y personas desalojadas deberían recibir ayuda por una acción internacional, sea para su regreso a sus países de origen o a sus anteriores lugares de residencia habitual, o bien para encontrar nuevos hogares en otras partes, de acuerdo con las condiciones estipuladas en esta Constitución; o, en el caso de los republicanos españoles, para establecerse temporalmente con el propósito de poder retornar a España en cuanto el actual régimen falangista sea reemplazado por un régimen democrático;

que la reinstalación y restablecimiento de los refugiados y personas desalojadas ha de considerarse sólo en casos semejantes a los claramente indicados en esta Constitución;

que los verdaderos refugiados y personas desalojadas, en tanto no se complete su efectiva repatriación o reinstalación y restablecimiento, deberán ser protegidos en sus derechos y legítimos intereses, recibir cuidado y ayuda y que, hasta donde sea posible, deberán tener trabajo útil para evitar las consecuencias malignas y antisociales de una prolongada desocupación; y

que los gastos de repatriación, dentro de límites factibles, deben correr por cuenta de Alemania y del Japón, en lo que se refiere a las personas desalojadas por esas potencias de los países que habían ocupado.

## HAN ACORDADO

para la realización de las finalidades precisadas en el más corto tiempo posible, crear, como en efecto se crea, una Organización que será de carácter no permanente, que se denominará Organización Internacional de Refugiados, la cual será un organismo especializado que se mantendrá vinculado con las Naciones Unidas, y, por lo tanto,

HAN ACEPTADO LOS SIGUIENTES ARTÍCULOS:

### ARTÍCULO 1

#### JURISDICCIÓN

La Organización tendrá jurisdicción sobre los refugiados y desalojados, de acuerdo con los principios, definiciones y condiciones señalados en el Anexo I, que se adjunta y forma parte integrante de esta Constitución.

### ARTÍCULO 2

#### FUNCIONES Y FACULTADES

1. Las funciones de la Organización, que se deberán efectuar de acuerdo con las finalidades y principios de la Carta de las Naciones Unidas, son las siguientes: la repatriación; identificación, registro y clasificación; la ayuda y el cuidado; la protección política y jurídica; el transporte y la colonización y reinstalación en países que puedan y quieran recibirlas, de personas encomendadas a la Organización, de conformidad con lo dispuesto en el Anexo I. Ejercerá dichas funciones con los objetivos siguientes:

(a) alentar y contribuir, de todas las maneras posibles, al pronto regreso, a su país de nacionalidad o residencia habitual, de las personas encomendadas a la Organización, tomando en consideración los principios señalados en la resolución sobre refugiados y personas desalojadas aprobada por la Asamblea General de las Naciones Unidas el 12 de febrero de 1946 (Anexo III), facilitando esto por todos los medios posibles y especialmente

proporcionándoles ayuda material y alimentación adecuada para un período de tres meses, a partir de la fecha de salida del lugar donde se encuentren actualmente, siempre que regresen a un país que sufra como resultado de su ocupación por el enemigo durante la guerra, y teniendo en cuenta que dichos alimentos deberán ser distribuidos bajo la dirección de la Organización, suministrándoles la ropa necesaria y medios de transporte; y

(b) facilitar, en el caso de personas cuya repatriación no se pueda efectuar, según lo dispuesto en el párrafo (a) de este artículo:

(i) su reinstalación en países donde puedan residir temporalmente;

(ii) la emigración, reinstalación y restablecimiento de individuos o familias enteras en otros países; y

(iii) la investigación, promoción y ejecución de planes para la colonización en grupos, o en gran escala, según sea necesaria y se pueda llevar a cabo, de acuerdo con los medios de que se disponga y sujeta a la debida regulación fiscal.

(c) con respecto a los españoles republicanos, para ayudarles a establecerse temporalmente hasta que llegue el momento en que se establezca en España un régimen democrático.

2. Para poder desempeñar sus funciones, la Organización podrá dedicarse a cualquier actividad adecuada, y con este fin, tendrá las facultades siguientes:

(a) recibir y gastar fondos públicos y privados;

(b) adquirir, según sea necesario, mediante arriendo, donación o, en casos excepcionales únicamente, por medio de su compra, terrenos y edificios, reteniéndolos o enajenándolos por arrendamiento, venta o de otra manera;

(c) adquirir, retener y traspasar cualquiera otra propiedad que sea necesaria;

(d) celebrar contratos y contraer obliga-

ciones, inclusive contratos con gobiernos o con autoridades de ocupación o fiscalización, por los cuales dichas autoridades podrían continuar o tomar a su cargo, parcialmente o en su conjunto, el cuidado y manutención de los refugiados y personas desalojadas en los territorios bajo su autoridad, bajo la vigilancia de la Organización;

(e) entrar en negociaciones y concertar acuerdos con los gobiernos;

(f) consultar y cooperar con organizaciones públicas y privadas, cuando se estime conveniente y siempre que tales organizaciones tengan fines idénticos a los de la Organización y cumplan con los principios de las Naciones Unidas;

(g) fomentar el concierto de acuerdos bilaterales de mutua asistencia para la repatriación de personas desalojadas, observando los principios indicados en el párrafo (c) (ii) de la resolución aprobada por la Asamblea General de las Naciones Unidas el 12 de febrero de 1946, en relación con el problema de los refugiados (Anexo III);

(h) nombrar personal, sujeto a lo dispuesto en el artículo IX de esta Constitución;

(i) emprender cualquier plan adecuado para realizar la finalidad de esta Organización;

(j) firmar acuerdos con países que puedan y quieran recibir a los refugiados y personas desalojadas, con el fin de proteger sus legítimos derechos e intereses hasta donde sea necesario; y, en general

(k) realizar cualquier otro acto legal relacionado con el desempeño de sus funciones.

### ARTÍCULO 3

#### RELACIÓN CON LAS NACIONES UNIDAS

La relación entre la Organización y las Naciones Unidas será establecida mediante un convenio entre la Organización y las Naciones Unidas, tal como se determina en los Artículos 57 y 63 de la Carta de las Naciones Unidas.

## ARTÍCULO 4 MIEMBROS

1. Pueden ingresar en la Organización todos los Estados Miembros de las Naciones Unidas. También pueden ingresar los demás Estados amantes de la paz que no sean Miembros de las Naciones Unidas, a recomendación del Comité Ejecutivo y siempre que obtengan dos terceras partes del voto de los miembros del Consejo General presentes y que voten, y sujetos a las condiciones del convenio entre la Organización y las Naciones Unidas, aprobado de acuerdo con el artículo 3 de esta Constitución.

2. Serán miembros de la Organización los Estados que, de acuerdo con lo señalado en el párrafo 1 de este artículo, firmen esta Constitución sin reservas en cuanto a su aprobación posterior, y los Estados que depositen un instrumento formal de aceptación ante el Secretario General de las Naciones Unidas, después que sus representantes autorizados hayan firmado esta Constitución sujeta a dicha reserva.

3. De acuerdo con lo dispuesto en el párrafo 1 de este artículo los Estados cuyos representantes no hayan firmado la Constitución mencionada en el párrafo precedente, o que, habiéndola firmado, no hayan depositado el documento en que se dé fe de la aceptación dentro de un plazo de seis meses, podrán en todo caso ser aceptados, como miembros de la Organización en los siguientes casos:

(a) si toman a su cargo la liquidación de todas las cuotas no pagadas, según la escala respectiva.

(b) si someten a la Organización un plan para la admisión, en sus territorios y en calidad de inmigrantes, de los refugiados y personas desalojadas en tales cantidades y condiciones de instalación que, en la opinión de la Organización, requieran del Estado solicitante un gasto o inversión equivalente, o

aproximadamente equivalente, a la cuota que se le había pedido, de acuerdo con la escala respectiva, para el presupuesto de la Organización.

4. Aquellos Estados que, al firmar la Constitución, expresen su intención de hacer uso de los beneficios de la cláusula (b) del párrafo 3 de este artículo, deberán presentar el plan a que se refiere dicho párrafo dentro de los tres meses subsiguientes, sin perjuicio de presentar dentro de seis meses el respectivo instrumento de aceptación.

5. Los miembros de la Organización que hayan quedado en suspenso en el ejercicio de sus derechos y prerrogativas como Miembros de las Naciones Unidas quedarán en suspenso, si así lo piden las Naciones Unidas, en el ejercicio de sus deberes y prerrogativas en la Organización.

6. Los miembros de la Organización que sean expulsados de las Naciones Unidas cesarán automáticamente en su calidad de miembros de la Organización.

7. Los miembros de la Organización que no lo sean de las Naciones Unidas y que hayan insistentemente infringido los principios de la Carta de las Naciones Unidas, podrán ser suspendidos en el ejercicio de sus derechos y prerrogativas como miembros de la Organización o ser expulsados de ella por el Consejo General, si así lo aprueba la Asamblea General de las Naciones Unidas.

8. El Consejo General podrá suspender en el ejercicio de sus derechos y prerrogativas, o expulsar, contando con la aprobación de la Asamblea General de las Naciones Unidas, a cualquier miembro de la Organización que insistentemente viole los principios de esta Constitución.

9. Todo miembro de la Organización se compromete a prestar su apoyo general a la obra de ésta.

10. Todo miembro puede presentar, en cualquier momento, aviso por escrito de su renuncia al Presidente del Comité Ejecutivo. La renuncia será efectiva un año después de la fecha de su recibo por el Presidente del Comité Ejecutivo.

#### ARTÍCULO 5 ÓRGANOS

Los órganos principales de la Organización serán los siguientes: el Consejo General, el Comité Ejecutivo y la Secretaría.

#### ARTÍCULO 6 EL CONSEJO GENERAL

1. El Consejo General será el órgano más elevado de la Organización, encargado de determinar su política. Cada uno de los miembros de la Organización tendrá un representante en el Consejo General y los substitutes y consejeros que juzgue necesarios. Cada miembro tendrá un voto en el Consejo.

2. El Comité Ejecutivo convocará a sesiones al Consejo General, una vez al año cuando menos, entendiéndose que durante los tres años subsiguientes a la fecha de establecimiento de la Organización, el Consejo General tendrá que ser convocado a sesión por lo menos dos veces cada año. Podrá ser convocado a sesión especial cuando el Comité Ejecutivo lo estime conveniente; y tendrá que ser convocado a sesión especial por el Director General dentro de un plazo de treinta días, a partir de la fecha en que reciba una solicitud en tal sentido presentada por una tercera parte de los miembros del Consejo.

3. El Presidente del Comité Ejecutivo presidirá la primera reunión, en cada sesión, hasta que el Consejo General elija a uno de sus miembros para presidente.

4. El Consejo General procederá inmediatamente a elegir, entre sus miembros, al primer Vicepresidente, segundo Vicepresidente y otros funcionarios que juzgue necesario.

#### ARTÍCULO 7

#### EL COMITÉ EJECUTIVO

1. Entre sesiones del Consejo General, el Comité Ejecutivo quedará encargado de desempeñar las funciones necesarias para poner en efecto los acuerdos del Consejo General, y podrá hacer decisiones sobre asuntos de carácter urgente, las que transmitirá al Director General, quien se guiará por las mismas, dando cuenta al Comité Ejecutivo de su actuación. Estas decisiones quedarán sujetas a nuevo examen por el Consejo General.

2. Formarán el Comité Ejecutivo los representantes de nueve miembros de la Organización. El Consejo General, en una de sus reuniones anuales, elegirá a cada uno de los miembros del Comité Ejecutivo, para un período de dos años. Podrán continuar en el ejercicio de sus cargos durante el tiempo que transcurra entre la fecha en que termine el período para el cual el miembro hubiese sido electo y la siguiente reunión del Consejo General en que se haga nueva elección. Pueden ser reelectos en cualquiera ocasión. Si ocurre una vacante en el Comité Ejecutivo, entre dos sesiones del Consejo General, será cubierta de propio acuerdo por el Comité Ejecutivo, nombrando a otro miembro para ocupar el puesto hasta la próxima reunión del Consejo.

3. El Comité Ejecutivo elegirá a uno de sus miembros para Presidente y a otro para Vicepresidente, y el período de su incumbencia será determinado por el Consejo General.

4. Se convocará a reunión al Comité Ejecutivo de la manera siguiente:

(a) mediante convocatoria del Presidente, normalmente dos veces al mes.

(b) cuando quiera que lo solicite un delegado o un miembro del Comité Ejecutivo, en carta dirigida al Director General, en cuyo caso tendrá que hacerse dentro de un plazo de siete días a partir de la fecha en que se reciba la solicitud.



(c) cuando ocurra una vacante en la Presidencia, el Director General deberá convocar una reunión, en la cual el primer punto en el orden del día será la elección de Presidente.

5. A fin de poder investigar la situación sobre el terreno, el Comité Ejecutivo podrá visitar, en pleno o por medio de una delegación formada por sus miembros, los campamentos, posadas o puntos de reunión a cargo de la Organización, y, como consecuencia de los informes presentados sobre dichas visitas, podrá transmitir las instrucciones del caso al Director General.

6. El Comité Ejecutivo recibirá los informes del Director General, tal como se dispone en el párrafo 6 del artículo 8 de esta Constitución, y, después de haberlos estudiado, pedirá al Director General que los transmita al Consejo General, acompañados de los comentarios que el Comité Ejecutivo juzgue apropiados. Se mandarán estos informes y comentarios a todos los miembros del Consejo General, antes de su próxima sesión regular, y serán también publicados. El Comité Ejecutivo podrá pedir al Director General que presente los informes adicionales que se estimen convenientes.

## ARTÍCULO 8 ADMINISTRACIÓN

1. El Director General será el principal funcionario administrativo de la Organización. Será responsable ante el Consejo General y el Comité Ejecutivo y desempeñará las funciones administrativas y directivas de la Organización, de acuerdo con las decisiones del Consejo General y el Comité Ejecutivo, dando cuenta de la acción realizada.

2. El Director General será nombrado por el Consejo General, a propuesta del Comité Ejecutivo. Si el Comité Ejecutivo no ha propuesto el nombramiento de ninguna persona aceptable para el Consejo General, éste podrá nombrar a una que no haya sido propuesta por el Comité. Cuando ocurra una vacante en el puesto de Director

General, el Comité Ejecutivo podrá designar un Director General interino, para que se haga cargo de todas las funciones y obligaciones del puesto hasta que el Consejo General pueda nombrar un nuevo Director General.

3. El Director General desempeñará su puesto bajo contrato, el cual será firmado por parte de la Organización por el Presidente del Consejo Ejecutivo, en una de cuyas cláusulas deberá estipularse que cualquiera de las partes puede dar aviso de cancelación del contrato con seis meses de anticipación. El Comité Ejecutivo podrá, en casos excepcionales y sujeto a la subsiguiente confirmación del acuerdo por el Consejo General, relevar del cargo al Director General, mediante el voto de dos terceras partes de sus miembros, siempre que, a juicio del Comité, la conducta del Director General justificara tal acción.

4. El Director General nombrará el personal de la Organización, de acuerdo con las reglas fijadas por el Consejo General.

5. El Director General deberá estar presente, o estar representado por uno de sus auxiliares, en todas las reuniones del Consejo General, del Comité Ejecutivo, y de todos los demás comités y subcomités. Tanto él como su representante podrán participar en las reuniones, pero no tendrán derecho a votar.

6. (a) Al fin de cada semestre el Director General deberá preparar un informe sobre la labor de la Organización. El informe preparado al fin de cada segundo semestre cubrirá las operaciones de la Organización durante el año precedente, dando cuenta exacta de toda la labor realizada durante este período. Estos informes serán presentados al Comité Ejecutivo, para su consideración, y transmitidos después al Consejo General, acompañados de los comentarios que en relación con ellos haga el Comité Ejecutivo, tal como se señala en el párrafo 6 del artículo 7 de esta Constitución.

(b) El Director General deberá presentar, en cada sesión especial del Consejo General, una

memoria sobre la labor desempeñada por la Organización desde la última reunión.

## ARTÍCULO 9 PERSONAL

1. La consideración primordial que se tomará en cuenta al nombrar el personal y determinar las condiciones del servicio, consistirá en asegurar el más alto nivel de eficiencia, integridad y competencia. También habrá que tomar en consideración, al escoger el personal, los principios indicados en esta Constitución. Se dará debida consideración a la importancia de contratar el personal de manera que haya la más amplia representación geográfica y emplear una cantidad adecuada de personas procedentes de los países de origen de las personas desalojadas.

2. No podrá emplearse en la Organización a ninguna persona en quien, según la Parte II, exceptuando el párrafo 5 del Anexo I a esta Constitución, no pueda interesarse la Organización.

3. El Director General y el personal de la Organización no podrán pedir ni recibir instrucción alguna de ningún gobierno, o de cualquier autoridad ajena a la Organización, para el desempeño de sus funciones. Deberán abstenerse de cometer acto alguno que resulte en desdoro de su cargo como funcionarios internacionales, responsables únicamente ante la Organización. Cada miembro de la Organización se compromete a respetar el carácter exclusivamente internacional de los deberes del Director General y el personal, y a no tratar de ejercer influencia alguna sobre ellos en el desempeño de sus obligaciones.

## ARTÍCULO 10 HACIENDA

1. El Director General deberá presentar al Consejo General, por medio del Comité Ejecutivo, el presupuesto anual de la Organización, detallando los gastos de administración, funcio-

namiento, y reinstalación en gran escala, y, cuando la ocasión lo requiera, los presupuestos extraordinarios necesarios. El Comité Ejecutivo pasará el presupuesto al Consejo General, acompañando cualesquiera recomendaciones que juzgue convenientes. Después que el Consejo General apruebe definitivamente el presupuesto, la cantidad global incluida en cada uno de los tres títulos siguientes: "administración", "funcionamiento" y "reinstalación en gran escala", será asignada a los miembros según la proporción, bajo cada título, que determine, de vez en cuando, el Consejo General, por el voto afirmativo de dos terceras partes de los miembros presentes que hayan votado.

2. El importe de las cuotas deberá ser pagado como resultado de negociaciones efectuadas, a petición de los miembros, entre la Organización y dichos miembros, en especie o en la moneda indicada en la decisión del Consejo General anexa al presupuesto, tomando en consideración las monedas de los países en donde se efectuarán, de vez en cuando, los gastos de la Organización, prescindiendo de la moneda en que estén expresados los gastos en el presupuesto.

3. Cada miembro se compromete a contribuir su parte correspondiente de los gastos de administración de la Organización, según se señala y asigna en los párrafos 1 y 2 de este artículo.

4. Cada miembro deberá contribuir con la cantidad determinada y asignada, de acuerdo con los párrafos 1 y 2 de este artículo, para los gastos de funcionamiento excepto para los gastos dedicados a reinstalación en gran escala, sujeto al procedimiento constitucional de cada miembro. Los miembros se comprometen a contribuir voluntariamente a los gastos de reinstalación en gran escala y de acuerdo con su procedimiento constitucional.

5. El miembro de la Organización que, pasados tres meses de la fecha en que entrare en vigor esta Constitución, no haya pagado por completo su cuota a la Organización correspon-

diente al primer período, no tendrá voto en el Consejo General ni en el Comité Ejecutivo hasta que haya satisfecho el importe de dicha cuota.

6. De acuerdo con lo dispuesto en el párrafo 5 de este artículo cualquier miembro de la Organización que se haya demorado en el pago de su cuota a la Organización, no tendrá voto en el Consejo General ni en el Comité Ejecutivo, si la cantidad que debe es igual o excede a la suma debida sobre la cuota asignada al miembro correspondiente al año anterior completo.

7. Sin embargo, el Consejo General podrá permitir a dichos miembros votar, si cree que la demora en el pago obedece a condiciones que no podían evitar dichos miembros.

8. El presupuesto administrativo de la Organización deberá ser presentado anualmente a la Asamblea General de las Naciones Unidas, para las revisiones y recomendaciones que la Asamblea considere apropiadas. En el convenio en que se relacione a la Organización con las Naciones Unidas, de conformidad con el artículo 3 de esta Constitución podrá disponerse, entre otras cosas, que el presupuesto administrativo de la Organización tiene que ser aprobado por la Asamblea General de las Naciones Unidas.

9. Sin perjuicio a lo dispuesto en el párrafo 1 de este artículo, en relación con presupuestos extraordinarios, las siguientes disposiciones excepcionales regirán durante el año fiscal en que sea puesta en vigor esta Constitución:

(a) el presupuesto será el provisional indicado en el Anexo II de esta Constitución; y

(b) las cantidades que deberán contribuir los miembros estarán en la proporción indicada en el Anexo II de esta Constitución.

#### ARTÍCULO 11

##### OFICINA PRINCIPAL Y DEPENDENCIAS

1. La oficina principal de la Organización será establecida en París o en Ginebra según la decisión del Consejo General, y todas las reuniones del Consejo General y el Comité Ejecutivo

deberán celebrarse en ésta, exceptuando aquellas ocasiones en que la mayoría de los miembros del Consejo General o el Comité Ejecutivo hayan convenido en reunirse en otro lugar, ya sea por acuerdo en una sesión anterior o en correspondencia con el Director General.

2. El Comité Ejecutivo podrá establecer las oficinas regionales y otras oficinas y dependencias que estime necesarias.

3. Únicamente podrán establecerse las oficinas y dependencias con el consentimiento del Gobierno del país en donde se sitúen.

#### ARTÍCULO 12

##### PROCEDIMIENTO

1. El Consejo General adoptará su propio reglamento interior, siguiendo, en general, el reglamento del Consejo Económico y Social de las Naciones Unidas, siempre que sea adecuado y con las modificaciones que el Consejo General juzgue necesarias. El Comité Ejecutivo preparará su propio reglamento, sujetándose a lo que, en referencia con el mismo, pueda decidir el Consejo General.

2. Tanto en las reuniones del Consejo General como en las del Comité Ejecutivo, las mociones serán aprobadas por mayoría simple de los miembros presentes y que hayan votado, exceptuándose aquellos casos en que se haya señalado otro procedimiento en esta Constitución o por acuerdo del Consejo General.

#### ARTÍCULO 13

##### CAPACIDAD JURÍDICA, PRIVILEGIOS E INMUNIDADES

1. La Organización gozará, en el territorio de cada miembro, de la capacidad jurídica que sea necesaria para el ejercicio de sus funciones y la realización de sus objetivos.

2. (a) La Organización gozará, en el territorio de cada miembro, de los privilegios e inmunidades que sean necesarios para el ejercicio de sus funciones y la realización de sus objetivos.

(b) Los representantes de los miembros, los funcionarios y el personal de la Organización, gozarán, asimismo, de los privilegios e inmunidades que sean necesarios para desempeñar con independencia sus funciones en relación con la Organización.

3. La capacidad jurídica, privilegios e inmunidades se definirán en un acuerdo que preparará la Organización, después de consultar al Secretario General de las Naciones Unidas. Este acuerdo permanecerá abierto para aceptación de todos los miembros y obligará a la Organización y a cada uno de los miembros que lo acepte.

#### ARTÍCULO 14 RELACIONES CON OTRAS ORGANIZACIONES

1. La Organización puede, sujeta a lo dispuesto en el convenio con las Naciones Unidas de acuerdo con el artículo 3 de esta Constitución, establecer relaciones efectivas con otras organizaciones internacionales, en la medida que se juzgue conveniente.

2. La Organización puede asumir, total o parcialmente, las funciones, recursos y obligaciones de cualquiera otra organización intergubernamental u organismo cuyos propósitos y funciones estén dentro del campo de competencia de la Organización. Tal acción puede consumarse ya sea mediante arreglos mutuamente aceptables concertados entre los funcionarios competentes de las organizaciones o por acuerdo o convención internacionales.

#### ARTÍCULO 15 RELACIONES CON LAS AUTORIDADES DE LOS PAÍSES EN QUE ESTÁN LOS REFUGIADOS Y LAS PERSONAS DESALOJADAS

Las relaciones entre la Organización y los Gobiernos de los países en donde se encuentran los refugiados y personas desalojadas, así como las condiciones a que se sujetará su actuación en

esos países, se determinarán mediante acuerdos concertados entre la Organización y dichos Gobiernos o administraciones, de acuerdo con lo dispuesto en esta Constitución.

#### ARTÍCULO 16 ENMIENDAS A LA CONSTITUCIÓN

Los textos de las enmiendas que se propongan para esta Constitución serán comunicados por el Director General a los miembros, por lo menos tres meses antes de ser considerados por el Consejo General. Las enmiendas entrarán en vigor cuando hayan sido adoptadas por el voto de aprobación de las dos terceras partes de los miembros del Consejo General presentes y que hayan votado, y aceptadas por las dos terceras partes de los miembros, de conformidad con sus respectivos procedimientos constitucionales. Entendiéndose, sin embargo, que las reformas que signifiquen una nueva obligación para los miembros no entrarán en vigor, para cada miembro, hasta que éste las haya aceptado.

#### ARTÍCULO 17 INTERPRETACIÓN

1. Los textos en chino, español, francés, inglés y ruso de esta Constitución serán considerados igualmente auténticos.

2. Con sujeción a lo señalado en el Artículo 96 de la Carta de las Naciones Unidas y el Capítulo II del Estatuto de la Corte Internacional de Justicia, toda divergencia o disputa respecto a la interpretación o aplicación de esta Constitución será sometida a la Corte Internacional de Justicia, a menos que el Consejo General o las partes interesadas acuerden otro medio de solucionarla.

#### ARTÍCULO 18 VIGENCIA

1. (a) Los Estados pueden llegar a ser partes de esta Constitución mediante:  
(i) la firma, sin reservas, en cuanto a su aprobación;

(ii) la firma, sujeta a aprobación seguida por aceptación, o

(iii) la aceptación.

(b) La aceptación se efectuará mediante el depósito de un instrumento oficial ante el Secretario General de las Naciones Unidas.

2. Esta Constitución entrará en vigor cuando quince Estados, por lo menos, cuyas cuotas obligatorias para la Parte I del presupuesto para gastos de operación, según se indica en el Anexo II a esta Constitución, representen, por lo menos, el setenta y cinco por ciento de su importe, hayan llegado a ser partes de ella.

3. De conformidad con el Artículo 102 de la Carta de las Naciones Unidas, el Secretario General de las Naciones Unidas registrará esta Constitución cuando haya sido firmada sin reservas respecto a su aprobación en nombre de un Estado, o cuando se deposite el primer instrumento de aceptación.

4. El Secretario General de las Naciones Unidas notificará a los Estados partes de esta Constitución la fecha en que entre en vigor y les comunicará también la fecha en que otros Estados lleguen a ser partes de ella.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados para tal objeto, firman esta Constitución.

HECHA en Flushing Meadow, Nueva York, a los quince días del mes de diciembre de mil novecientos cuarenta y seis, en una sola copia en idiomas chino, español, francés, inglés y ruso. Los textos originales se depositarán en los archivos de las Naciones Unidas. El Secretario General de las Naciones Unidas enviará copias debidamente certificadas a cada uno de los Gobiernos firmantes y al Director General de la Organización cuando esta Constitución entre en vigor y sea electo el Director General.

# ANEXO I

## DEFINICIONES

### PRINCIPIOS GENERALES

1. Los siguientes principios generales son parte integrante de las definiciones enumeradas en las partes I y II de este Anexo.

(a) El principal objetivo de la Organización será dar rápida y positiva solución al problema de los verdaderos refugiados y personas desalojadas, justa y equitativamente para todos los interesados.

(b) La tarea principal, en relación con las personas desalojadas, es alentarlas y ayudarlas a regresar tan pronto como sea posible a sus países de origen, tomando en consideración los principios indicados en el párrafo (c) (ii) de la resolución aprobada por la Asamblea General de las Naciones Unidas, el día 12 de febrero de 1946, en relación con el problema de los refugiados (Anexo III).

(c) Tal como se determina en la resolución aprobada por el Consejo Económico y Social el 16 de febrero de 1946, no debe prestarse ayuda internacional alguna a los traidores, quislings y criminales de guerra, y no deberá darse paso alguno que tienda a impedir, de cualquiera manera, su entrega y castigo.

(d) La Organización debe cerciorarse de que esta ayuda no pueda aprovecharse para fomentar actos subversivos u hostiles en contra de cualquiera de los Gobiernos de las Naciones Unidas.

(e) La Organización debe cerciorarse de que no se explote esta ayuda por personas en cuyo caso pueda verse claramente que no desean regresar a sus países de origen porque prefieren la ociosidad a enfrentarse con la difícil tarea de coadyuvar a la reconstrucción de sus países, o por personas que quieran establecerse en otros países simplemente por razones económicas, y que por lo tanto son, en realidad, emigrantes.

(f) Por otra parte, la Organización debe también cerciorarse de que no haya ningún verdadero refugiado o persona desalojada a quien se prive de la ayuda que pueda impartírsele.

(g) La Organización deberá esforzarse, al desempeñar sus labores, en no perturbar las relaciones amistosas entre las naciones. Con este objetivo en vista, la Organización debe preocuparse especialmente de tener sumo cuidado en casos en donde se tenga pensado reinstalar o restablecer a los refugiados y personas desalojadas en países

contiguos a sus respectivos países de origen, o en países no autónomos. La Organización deberá estudiar cuidadosamente, entre otros factores, toda prueba de verdadera aprensión e inquietud sentidas en relación con dichos planes, en el primer caso por el país de origen de las personas afectadas o, en el segundo caso, por las poblaciones indígenas de los territorios no autónomos en cuestión.

2. Con el fin de asegurar la aplicación imparcial y equitativa de los principios antes mencionados y de las condiciones de las definiciones siguientes, es necesario establecer un sistema especial de mecanismo cuasi judicial, con constitución, reglamento y atribuciones adecuadas.

### PARTE I

*Refugiados y personas desalojadas en el sentido de la resolución aprobada por el Consejo Económico y Social de las Naciones Unidas el 16 de febrero de 1946.*

#### SECCIÓN A—DEFINICIÓN DE REFUGIADOS

1. Sujeto a lo dispuesto en las secciones C y D y la Parte II de este Anexo, se designa con la palabra "refugiado" a la persona que ha dejado o está fuera de su país de nacionalidad o en el que antes residía habitualmente, y quien, tanto si ha retenido o no su anterior nacionalidad, pertenece a uno de los siguientes grupos:

(a) Víctimas de los regímenes nazi o fascista o de regímenes que tomaron parte a su lado en la segunda guerra mundial, o de regímenes de los quislings u otros similares que los ayudaron contra las Naciones Unidas, tanto si disfrutaban o no, con carácter internacional, de la condición de refugiados;

(b) Los republicanos españoles y otras víctimas del régimen falangista en España, tanto si disfrutaban o no internacionalmente de la condición de refugiados;

(c) Personas consideradas como refugiados antes de que estallara la segunda guerra mundial, a causa de su raza, religión, nacionalidad u opiniones políticas.

2. Sujeto a lo dispuesto en las secciones C y D y la Parte II de este Anexo, relacionadas con la exclusión de ciertas clases de personas, incluyéndose los criminales de guerra, quislings y traidores, de los beneficios impartidos por la Organización, la palabra "refugiado" se aplica también a cualquiera per-

sona que no esté incluida en el sentido de la palabra desalojado, según se define en la sección B de este Anexo, que se encuentra fuera del país de que es nacional o en el que antes residía habitualmente, y quien, como resultado de acontecimientos ocurridos después de haber estallado la segunda guerra mundial, no puede, o no quiere, aprovecharse de la protección del Gobierno de su país de nacionalidad o anterior nacionalidad.

3. Sujeto a lo dispuesto en la sección D de la Parte II de este Anexo, se aplica también la palabra "refugiado" a personas que, habiendo residido en Alemania o Austria, y siendo de origen judío, extranjeros o personas sin patria, fueron víctimas de la persecución de los Nazis, o se les detuvo en uno de aquellos países, o se vieron obligados a escapar de ellos y se les hizo volver después a los mismos, como resultado de la acción del enemigo o de las circunstancias de la guerra, y no han podido todavía volver a establecer firmemente en ellos.

4. Se aplica también la palabra "refugiado" a niños abandonados que sean huérfanos de guerra o cuyos padres han desaparecido, y que estén fuera de sus países de origen. Debe darse a estos niños menores de 16 años la mayor prioridad posible en la distribución de auxilios, incluso, en el caso de aquellos cuya nacionalidad puede ser determinada, ayuda para la repatriación.

#### SECCIÓN B—DEFINICIÓN DEL TÉRMINO PERSONAS DESALOJADAS

El término "personas desalojadas" se aplica a aquellas que, como resultado de los actos de las autoridades de los regímenes mencionados en la Parte I, sección A, párrafo 1 (a) de este Anexo, han sido deportadas o se les ha obligado a salir de su país de nacionalidad o en el que antes residían habitualmente, y a aquellas a quienes se sujetó a trabajos forzados o a quienes se deportó por razón política, de raza o religiosa. La Organización tendrá que encargarse de las personas desalojadas únicamente de acuerdo con las secciones C y D de la Parte I y en conformidad con la Parte II de este Anexo. Si ha dejado de existir el motivo de su desalojamiento deberán ser repatriadas tan pronto como sea posible, de acuerdo con el artículo II, párrafo 1 (a) de esta Constitución, y con sujeción a lo dispuesto en el párrafo (c), subpárrafos (ii) y (iii) de la resolución de la Asamblea General del 12 de febrero de 1946, en relación con el problema de los refugiados (Anexo III).

#### SECCIÓN C—CONDICIONES BAJO LAS CUALES LA ORGANIZACIÓN SE ENCARGARÁ DE LOS "REFUGIADOS" Y DE LAS "PERSONAS DESALOJADAS"

1. En el caso de personas incluidas en todos los grupos antes mencionados, exceptuándose las indicadas en la sección A, párrafos 1 (b) y 3 de este Anexo es, la Organización deberá encargarse de ellas, en el sentido de la resolución aprobada el 16 de febrero de 1946 por el Consejo Económico y Social, si pueden ser repatriadas, y si se necesita de la ayuda de la Organización para efectuar su repatriación, o si con absoluta libertad y después de haberse enterado claramente de la situación, y habiendo recibido informes adecuados de los Gobiernos de los países de que son nacionales o en que residían habitualmente, han expresado razones válidas para no regresar a aquellos países.

(a) Se reconocerán como válidas las siguientes objeciones:

(i) la persecución, o el temor bien fundado, de persecución por motivos raciales, religiosos, de nacionalidad u opiniones políticas, siempre que estas opiniones no se opongan a los principios de las Naciones Unidas, según enunciados en el Preámbulo de la Carta de las Naciones Unidas;

(ii) objeciones de carácter político que la Organización considere "válidas", tal como se entiende en el párrafo 8 (a)<sup>1</sup> del informe del Tercer Comité a la Asamblea General, según fue aprobado por la Asamblea el 12 de febrero de 1946.

(iii) razones poderosas de carácter familiar, como resultado de persecución sufrida anteriormente, o por enfermedad o dolencia, en el caso de personas comprendidas en la sección A, párrafos 1 (a) y 1 (c).

(b) Normalmente serán considerados como "informes adecuados" los siguientes: informes relacionados con la situación en los países de que son nacionales los refugiados o personas desalojadas interesadas, que les hayan sido comunicados directamente por los representantes de los gobiernos de dichos países, a quienes debe darse amplias facilidades para visitar los campamentos y puntos de reunión de refugiados y personas desalojadas, para que puedan suministrarles dichos informes.

2. En el caso de refugiados comprendidos en la sección A, párrafo 1 (b) de este Anexo, la Organiza-

<sup>1</sup>Párrafo 8 (a):

"Al responder al delegado de Bélgica, el Presidente manifestó que se sobrentendía que el cuerpo internacional determinaría las que eran 'objeciones válidas' y las que no lo eran, y que dichas objeciones podían claramente ser de carácter político".

ción deberá encargarse de ellos, en el sentido de la resolución adoptada por el Consejo Económico y Social de las Naciones Unidas el 16 de febrero de 1946, mientras dure en España el régimen falangista. Si dicho régimen es substituído por uno democrático tendrán que presentar objeciones válidas para no regresar a España, que correspondan a las indicadas en el párrafo 1 (a) de esta sección.

#### SECCIÓN D—CIRCUNSTANCIAS EN QUE LA ORGANIZACIÓN DEJARÁ DE HACERSE CARGO DE LOS REFUGIADOS Y PERSONAS DESALOJADAS

Los refugiados y personas desalojadas dejarán de estar al cuidado de la Organización:

(a) cuando hayan regresado a los países Miembros de las Naciones Unidas y de los cuales son nacionales, a menos que el lugar en que residían habitualmente y al que deseen regresar no esté dentro del país del cual son nacionales; o

(b) cuando hayan adquirido nueva nacionalidad; o

(c) cuando, según lo determine la Organización, se hayan establecido definitivamente de otra manera; o

(d) cuando hayan rehusado, sin razón, aceptar las propuestas que les haya hecho la Organización para su reestablecimiento; o

(e) cuando no hagan lo necesario para ganarse la vida siendo para ellos posible hacerlo, o cuando exploten la ayuda proporcionada por la Organización.

## PARTE II

### *Personas en cuyo favor no se interesará la Organización*

1. Criminales de guerra, quislings y traidores.

2. Todos aquellos de quienes se pueda demostrar que:

(a) han ayudado al enemigo a perseguir a la población civil de los países que son Miembros de las Naciones Unidas; o

(b) han ayudado voluntariamente a las fuerzas enemigas desde que estalló la segunda guerra mun-

dial, en sus operaciones contra las Naciones Unidas.<sup>1</sup>

3. Criminales comunes, a quienes se puede aplicar la extradición según los tratados.

4. Aquellos que, siendo de origen alemán (tanto si son nacionales alemanes, como si pertenecen a las minorías alemanas en otros países):

(a) hayan sido o puedan ser transferidos a Alemania desde otros países;

(b) hayan sido evacuados desde Alemania a otros países durante la segunda guerra mundial;

(c) hayan huido de Alemania, o hayan escapado a Alemania, o hayan salido de cualquier otro país en donde residieran fuera de Alemania, para no caer en manos de los ejércitos aliados.

5. Aquellos que reciban ayuda económica y están bajo la protección del país de que son nacionales, a no ser que su país de nacionalidad solicite que se les ayude internacionalmente.

6. Aquellos que, desde el cese de hostilidades en la segunda guerra mundial:

(a) hayan participado en cualquiera organización que tuviese como objetivo el derrocamiento, por medio de las armas, del Gobierno de su país de origen, si se trataba de un Miembro de las Naciones Unidas, o el derrocamiento, por medio de las armas, del Gobierno de cualquier otro Miembro de las Naciones Unidas, o que hayan participado en cualquiera organización terrorista;

(b) se hayan puesto a la cabeza de movimientos hostiles contra el Gobierno de sus países de origen, si se trata de un Miembro de las Naciones Unidas, o que hayan patrocinado movimientos alentando a los refugiados a no regresar a sus países de origen;

(c) en el momento en que soliciten ayuda estuviesen empleados en el servicio militar o público de un país extranjero.

<sup>1</sup>La simple continuación de los quehaceres normales y pacíficos, no desempeñándolos con el exclusivo fin de ayudar al enemigo en contra de los aliados, o en contra de la población civil del territorio ocupado por el enemigo, no se clasificará como "ayuda voluntaria". Ni se considerarán en tal sentido actos simplemente humanitarios, como el auxilio a los heridos o moribundos, excepto en aquellos casos en que pudieran haberse proporcionado a los nacionales de los países aliados, auxilios iguales a los suministrados a los nacionales de países enemigos o intencionadamente se les negó tal auxilio.

## ANEXO II

### PRESUPUESTO Y CUOTAS PARA EL PRIMER EJERCICIO

1. El presupuesto provisional para el primer año económico ascenderá a la suma de 4.800.000 dólares, moneda de los Estados Unidos, para gastos de administración, y a 151.060.500 dólares, moneda de

los Estados Unidos, para gastos de funcionamiento (salvo gastos de reinstalación en gran escala), más 5.000.000 de dólares, moneda de los Estados Unidos, para gastos de reinstalación en gran escala. Todo saldo de estas partidas no invertido debe ser traspasado a la correspondiente partida, como haber para el presupuesto del siguiente año económico.



2. Estas sumas (salvo los gastos de reinstalación en gran escala) serán sufragadas mediante las cuotas de los miembros en las proporciones siguientes:

A— PARA GASTOS DE ADMINISTRACIÓN

<i>País</i>	<i>Porcentaje</i>
Afganistán	0.05
Argentina	1.85
Australia	1.97
Bélgica	1.35
Bolivia	0.08
Brasil	1.85
Bielorussia (República Socialista Soviética de)	0.22
Canadá	3.20
Chile	0.45
China	6.00
Colombia	0.37
Costa Rica	0.04
Cuba	0.29
Checoslovaquia	0.90
Dinamarca	0.79
República Dominicana	0.05
Ecuador	0.05
Egipto	0.79
El Salvador	0.05
Etiopía	0.08
Francia	6.00
Grecia	0.17
Guatemala	0.05
Haití	0.04
Honduras	0.04
Islandia	0.04
India	3.95
Irán	0.45
Irak	0.17
Libano	0.06
Liberia	0.04
Luxemburgo	0.05
México	0.63
Holanda	1.40
Nueva Zelandia	0.50
Nicaragua	0.04
Noruega	0.50
Panamá	0.05
Paraguay	0.04
Perú	0.20
Filipinas	0.29
Polonia	0.95
Arabia Saudita	0.08
Suecia	2.35
Siria	0.12

Turquía	0.91
Ucrania (República Socialista Soviética de)	0.84
Sudáfrica	1.12
Unión de las Repúblicas Socialistas Soviéticas	6.34
Reino Unido	11.48
Estados Unidos de América	39.89
Uruguay	0.18
Venezuela	0.27
Yugoslavia	0.33
	<u>100.00</u>

B— PARA GASTOS DE FUNCIONAMIENTO (SALVO GASTOS DE REINSTALACIÓN EN GRAN ESCALA)

<i>País</i>	<i>Porcentaje</i>
Afganistán	0.03
Argentina	1.50
Australia	1.76
Bélgica	1.00
Bolivia	0.07
Brasil	1.50
Bielorussia (República Socialista Soviética de)	0.16
Canadá	3.50
Chile	0.39
China	2.50
Colombia	0.32
Costa Rica	0.02
Cuba	0.24
Checoslovaquia	0.80
Dinamarca	0.68
República Dominicana	0.04
Ecuador	0.04
Egipto	0.68
El Salvador	0.03
Etiopía	0.07
Francia	4.10
Grecia	0.15
Guatemala	0.04
Haití	0.02
Honduras	0.02
Islandia	0.02
India	3.66
Irán	0.39
Irak	0.15
Libano	0.05
Liberia	0.02
Luxemburgo	0.04
México	0.54
Holanda	0.90
Nueva Zelandia	0.44
Nicaragua	0.02

Noruega .....	0.44	Unión de las Repúblicas Socialistas	
Panamá .....	0.04	Soviéticas .....	4.69
Paraguay .....	0.02	Reino Unido .....	14.75
Perú .....	0.17	Estados Unidos de América .....	45.75
Filipinas .....	0.24	Uruguay .....	0.15
Polonia .....	0.61	Venezuela .....	0.23
Arabia Saudita .....	0.07	Yugoslavia .....	0.23
Suecia .....	2.20	Nuevos Miembros .....	1.92
Siria .....	0.10		
Turquía .....	0.88		
Ucrania (República Socialista			
Soviética de) .....	0.62		
Sudáfrica .....	1.00		
			100.00

3. Las cuotas para los gastos de reinstalación en gran escala se regirán por las disposiciones del Artículo X, párrafo 4, de estos Estatutos.

### ANEXO III

#### RESOLUCIÓN APROBADA POR LA ASAMBLEA GENERAL EL 12 DE FEBRERO DE 1946

(documento A/45)

##### LA ASAMBLEA GENERAL,

RECONOCIENDO que es de inmediata urgencia el problema de los refugiados y personas desalojadas de todas clases, y reconociendo la necesidad de hacer una distinción clara entre los verdaderos refugiados y personas desalojadas, por un lado, y los criminales de guerra, quislings y traidores mencionados en el siguiente párrafo (*d*), por el otro lado:

(*a*) DECIDE referir este problema al Consejo Económico y Social, para que lo estudie detenidamente, en todos sus aspectos, según el punto número 10 de su programa para la primera sesión del Consejo y para que presente el informe correspondiente a la Asamblea General, durante la segunda parte de su primera sesión;

(*b*) RECOMIENDA al Consejo Económico y Social que designe un comité especial para llevar a cabo, tan pronto como se pueda, el examen del asunto y preparación del informe mencionado en el párrafo (*a*); y

(*c*) RECOMIENDA al Consejo Económico y Social que al estudiar este asunto tome en consideración los siguientes principios:

(i) el carácter y alcance internacional de este problema.

(ii) que no se podrá obligar a regresar a su país de origen a ningún refugiado o persona desalojada que, final y definitivamente con absoluta libertad y después de haberse dado a conocer completamente la situación, incluyendo

informes adecuados por el gobierno de su país de origen, exprese objeciones válidas y no esté incluido en lo dispuesto en el párrafo (*d*) subsiguiente. El organismo internacional que se reconozca o establezca como resultado del informe mencionado en los párrafos (*a*) y (*b*) precedentes, se hará cargo del futuro de dichos refugiados o personas desalojadas, exceptuando aquellos casos en que el Gobierno del país en que están establecidos haga arreglos con este organismo para hacerse cargo del costo de su sustento y responsable de su protección;

(iii) que la tarea principal, en relación con las personas desalojadas, consiste en alentarlas y ayudarlas, por todos los medios posibles, a regresar pronto a sus países de origen. Puede impartirse dicha ayuda mediante el concierto de convenios bilaterales de ayuda mutua para la repatriación de dichas personas, observándose los principios señalados en el párrafo (*c*) (ii) precedente;

(*d*) CONSIDERA que ningún acto llevado a cabo como resultado de esta resolución obstaculizará en forma alguna la entrega y castigo de los criminales de guerra, quislings y traidores, de conformidad con los acuerdos o convenciones internacionales presentes y futuros;

(*e*) CONSIDERA que los alemanes transferidos a Alemania desde otros Estados para no caer en manos de las tropas aliadas, no están incluidos en los efectos de esta declaración, puesto que su situación puede ser resuelta por las fuerzas aliadas de ocupación en Alemania en convenios con los Gobiernos de sus respectivos países.

FOR AFGHANISTAN:  
POUR L'AFGHANISTAN:  
阿富汗：  
За Афганистан:  
POR EL AFGANISTÁN:

FOR ARGENTINA:  
POUR L'ARGENTINE:  
阿根廷：  
За Аргентину:  
POR LA ARGENTINA:

FOR AUSTRALIA:  
POUR L'AUSTRALIE:  
澳大利亞：  
За Австралию:  
POR AUSTRALIA:

FOR THE KINGDOM OF BELGIUM:  
POUR LE ROYAUME DE BELGIQUE:  
比利時王國：  
За Королевство Бельгия:  
POR EL REINO DE BÉLGICA:

FOR BOLIVIA:  
POUR LA BOLIVIE:  
玻利維亞：  
За Болвию:  
POR BOLIVIA:

FOR BRAZIL:  
POUR LE BRÉSIL:  
巴西：  
За Бразилию:  
POR EL BRASIL:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:  
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:  
白俄羅斯蘇維埃社會主義共和國：  
За Белорусскую Советскую Социалистическую Республику:  
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA BIELORUSA:

FOR CANADA:  
POUR LE CANADA:  
加拿大：  
За Канаду:  
POR EL CANADÁ:

Subject to approval<sup>1</sup>  
Paul MARTIN  
Dec. 16, 1946

FOR CHILE:  
POUR LE CHILI:  
智利：  
За Чили:  
POR CHILE:

FOR CHINA:  
POUR LA CHINE:  
中國：  
За Китай:  
POR LA CHINA:

FOR COLOMBIA:  
POUR LA COLOMBIE:  
哥倫比亞：  
За Колумбию:  
POR COLOMBIA:

FOR COSTA RICA:  
POUR COSTA-RICA:  
哥斯大黎加：  
За Коста-Рику:  
POR COSTA RICA:

FOR CUBA:  
POUR CUBA:  
古巴：  
За Кубу:  
POR CUBA:

FOR CZECHOSLOVAKIA:  
POUR LA TCHÉCOSLOVAQUIE:  
捷克斯拉夫：  
За Чехословакию:  
POR CHECOESLOVAQUIA:

FOR DENMARK:  
POUR LE DANEMARK:  
丹麥：  
За Данию:  
POR DINAMARCA:

FOR THE DOMINICAN REPUBLIC:  
POUR LA RÉPUBLIQUE DOMINICAINE:  
多明尼加共和國：  
За Доминиканскую Республику:  
POR LA REPÚBLICA DOMINICANA:

Firmado bajo reserva de su  
ratificación por el Congreso  
de la República Dominicana<sup>1</sup>  
Emilio GARCIA GODOY  
Diciembre 17, 1946

FOR ECUADOR:  
POUR L'ÉQUATEUR:  
厄瓜多：  
За Эквадор:  
POR EL ECUADOR:

FOR EGYPT:  
POUR L'ÉGYPTE:  
埃及：  
За Египет:  
POR EGIPTO:

*Translation by the Secretariat of the United Nations:*  
<sup>1</sup>Signed subject to its ratification by the Congress of the Dominican  
Republic.  
*Traduction du Secrétariat des Nations Unies:*  
<sup>1</sup>Signé sous réserve de sa ratification par le Congrès de la  
République Dominicaine.



FOR EL SALVADOR:  
POUR LE SALVADOR:  
薩爾瓦多：  
За Сальвадор:  
FOR EL SALVADOR:

FOR ETHIOPIA:  
POUR L'ETHIOPIE:  
阿比西尼亞：  
За Эфиопию:  
FOR ETIOPIA:

FOR FRANCE:  
POUR LA FRANCE:  
法蘭西：  
За Францию:  
FOR FRANCIA:

Sous réserve d'approbation'  
Alexandre PARODI  
17 décembre 1946

FOR GREECE:  
POUR LA GRÈCE:  
希臘：  
За Грецію:  
POR GRECIA:

FOR GUATEMALA:  
POUR LE GUATEMALA:  
瓜地馬拉：  
За Гватемалу:  
POR GUATEMALA:

Firma ad referendum<sup>1</sup>  
Jorge Garcia GRANADOS  
16 de Diciembre de 1946

FOR HAITI:  
POUR HAÏTI:  
海地：  
За Гаити:  
POR HAÏTÍ:

*Translation by the Secretariat of the United Nations:*  
<sup>1</sup>Signed *ad referendum*.  
*Traduction du Secrétariat des Nations Unies:*  
<sup>1</sup>Signé *ad referendum*.

FOR HONDURAS:  
POUR LE HONDURAS:  
洪都拉斯：  
За Гондурас:  
POR HONDURAS:

*Ad referendum*  
Tiburcio CARIAS, Jr.  
18 de Diciembre 1946

FOR ICELAND:  
POUR L'ISLANDE:  
冰島：  
За Исландию:  
POR ISLANDIA:

FOR INDIA:  
POUR L'INDE:  
印度：  
За Индию:  
POR LA INDIA:

FOR IRAN:  
POUR L'IRAN:  
伊朗：  
За Иран:  
POR IRÁN:

FOR IRAQ:  
POUR L'IRAK:  
伊拉克：  
За Ирак:  
POR IRAK:

FOR LEBANON:  
POUR LE LIBAN:  
黎巴嫩：  
За Ливан:  
POR EL LÍBANO:

FOR LIBERIA:  
POUR LE LIBÉRIA:  
利比里亞：  
За Либерию:  
FOR LIBERIA:

Subject to ratification<sup>2</sup>  
C. Abayomi CASSELL  
31 December 1946

FOR THE GRAND DUCHY OF LUXEMBOURG:  
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:  
盧森堡大公國：  
За Великое Герцогство Люксембург:  
POR EL GRAN DUCADO DE LUXEMBURGO:

FOR MEXICO:  
POUR LE MEXIQUE:  
墨西哥：  
За Мексику:  
POR MÉXICO:

FOR THE KINGDOM OF THE NETHERLANDS:

POUR LE ROYAUME DES PAYS-BAS:

荷蘭王國：

За Королевство Нидерландов:

FOR EL REINO DE HOLANDA:

FOR NEW ZEALAND:

POUR LA NOUVELLE-ZÉLANDE:

紐西蘭：

За Новую Зеландию:

FOR NUEVA ZELANDIA:

FOR NICARAGUA:

POUR LE NICARAGUA:

尼加拉瓜：

За Никарагуа:

FOR NICARAGUA:

FOR THE KINGDOM OF NORWAY:  
POUR LE ROYAUME DE NORVÈGE:  
挪威王國：  
За Королевство Норвегии:  
POR EL REINO DE NORUEGA:

FOR PANAMA:  
POUR LE PANAMA:  
巴拿馬：  
За Панаму:  
POR PANAMÁ:

FOR PARAGUAY:  
POUR LE PARAGUAY:  
巴拉圭：  
За Парагвай:  
POR EL PARAGUAY:

FOR PERU:  
POUR LE PÉROU:  
秘魯：  
За Перу:  
POR EL PERÚ:

FOR THE PHILIPPINE REPUBLIC:  
POUR LA RÉPUBLIQUE DES PHILIPPINES:  
菲律賓共和國：  
За Филиппинскую Республику:  
POR LA REPÚBLICA DE FILIPINAS:

Subject to approval<sup>1</sup>  
Carlos P. ROMULO  
December 18, 1946

FOR POLAND:  
POUR LA POLOGNE:  
波蘭：  
За Польшу:  
POR POLONIA:



FOR SAUDI ARABIA:  
POUR L'ARABIE SAOUDITE:  
蘇地亞拉伯：  
За Сауди Аравію:  
FOR ARABIA SAUDITA:

FOR SWEDEN:  
POUR LA SUÈDE:  
瑞典：  
За Швецію:  
FOR SUECIA:

FOR SYRIA:  
POUR LA SYRIE:  
敘利亞：  
За Сирію:  
FOR SIRIA:

FOR TURKEY:  
POUR LA TURQUIE:  
土耳其：  
За Турцию:  
POR TURQUÍA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:  
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:  
烏克蘭蘇維埃社會主義共和國：  
За Украинскую Советскую Социалистическую Республику:  
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA UCRANIANA:

FOR THE UNION OF SOUTH AFRICA:  
POUR L'UNION SUD-AFRICAINE:  
南非聯邦：  
За Южноафриканский Союз:  
POR LA UNIÓN SUDAFRICANA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:  
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:  
蘇維埃社會主義共和國聯邦：  
За Союз Советских Социалистических Республик:  
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:  
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:  
大不列顛及北愛爾蘭聯合王國：  
За Соединенное Королевство Великобритании и Северной Ирландии:  
POR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

FOR THE UNITED STATES OF AMERICA:  
POUR LES ÉTATS-UNIS D'AMÉRIQUE:  
美利堅合眾國：  
За Соединенные Штаты Америки:  
POR LOS ESTADOS UNIDOS DE AMÉRICA:

Subject to approval<sup>1</sup>  
Warren R. AUSTIN  
December 16, 1946

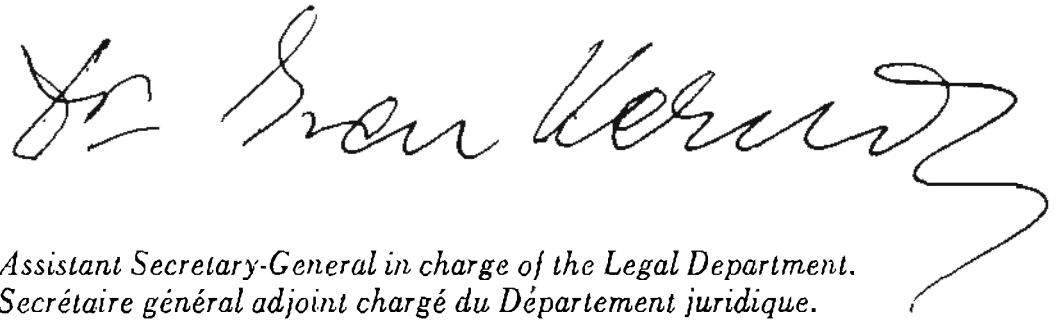
FOR URUGUAY:  
POUR L'URUGUAY:  
烏拉圭：  
За Уругвай:  
POR EL URUGUAY:

FOR VENEZUELA:  
POUR LE VENEZUELA:  
委內瑞拉：  
За Венесуэлу:  
POR VENEZUELA:

FOR YUGOSLAVIA:  
POUR LA YOUGOSLAVIE:  
南斯拉夫：  
За Югославию:  
POR YUGOSLAVIA:

Certified true copy.  
*For the Secretary-General:*

Copie certifiée conforme.  
*Pour le Secrétaire général:*

A handwritten signature in cursive script, appearing to read "J. Benvenuti". The signature is written in black ink and is positioned above the typed name and title.

*Assistant Secretary-General in charge of the Legal Department.  
Secrétaire général adjoint chargé du Département juridique.*





Certified true copy V.1  
Copie certifiée conforme V.1  
November 2004